

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 606 OF 2018**

IN THE MATTER OF:

Compliance of Municipal Solid Waste Management Rules,
2016

INDEX OF FILING

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1.	Action Taken Report on Behalf of Respondent (Andaman and Nicobar Administration).	1+3	
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Principal Bench, New Delhi
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Dairy No. 196/20
30 JAN 2020
Fee _____ IPO/DD/ONLINE
Signature of Receiving Officer

Date: 30.01.2020.

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 606 OF 2018

IN THE MATTER OF:

Compliance of Municipal Solid Waste Management Rules,
2016

ACTION TAKEN REPORT ON BEHALF OF RESPONDENT
(ANDAMAN AND NICOBAR ADMINISTRATION).

(PAPER BOOK)

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ADVOCATE FOR THE RESPONDENT: G.INDIRA

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of V.B. Sanghi
Andaman &
Nicobar

BEFORE THE HON'BLE NATIONAL TRIBUNAL
PRINCIPAL BENCH, MUMBAI

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ORIGINAL APPLICATION NO. 606 OF 2018

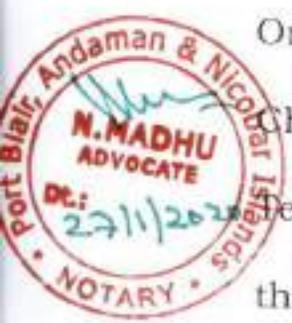
IN THE MATTER OF:

Compliance of Municipal Solid Waste Management Rules, 2016

ACTION TAKEN REPORT ON BEHALF OF RESPONDENT
(ANDAMAN AND NICOBAR ADMINISTRATION).

I, Chetan B. Sanghi, S/o. Dr. V.B. Sanghi aged about 53 years, holding the post of Chief Secretary, Andaman and Nicobar Administration having office at Secretariat, Port Blair, Andaman and Nicobar Islands do hereby solemnly affirm and state that I am conversant with the facts and circumstances from the records of the case. Thus, I am competent to swear to this Action Taken Report on behalf of Andaman and Nicobar Administration.

1. That this Hon'ble Tribunal vide Order dated 06.05.2019 in Original Application being O.A No.606 of 2018 directed the Chief Secretaries/Administrators of all States and Union Territories to review the progress on all the directions issued in the Order and furnish a quarterly report every three months. The 1st quarterly report was filed before the Hon'ble Tribunal on 10.08.2019. The 2nd quarterly report was filed before the Hon'ble Tribunal on 25.11.2019. Pursuance to order dated 12.09.2019 in the above O.A, All Chief Secretaries are directed to be present



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before the Hon'ble NGT on specified dates in January 2020 with a progress report. The progress report for the review meeting of the Chief Secretary with the Hon'ble NGT is as follows:

2. This Hon'ble Tribunal vide order dated 06.05.2019 issued the following directions:

i. *Steps for compliance of Rule 22 and 24 of SWM Rules be now taken within six weeks to the extent not yet taken. Similar steps be taken with regard to Bio-medical Waste Management Rules and Plastic Waste Management Rules.*

ii. *Apart from Port Blair City and Port Blair Town which have been declared as model city and town respectively, at least 3 villages in each district may be declared as model villages within two weeks and may be made compliance within six months. The remaining cities, towns and villages of the State may be made fully compliant in respect of environmental norms within one year.*

iii. *A quarterly report be furnished by the Chief Secretary, every three months. First such report shall be furnished by August 10, 2019.*

iv. *The Chief Secretary may personally monitor the progress, at least once in a month, with all the District Magistrates with special focus on solid waste management, bio-medical waste, sewage management, coastal zone pollution, sand mining, education of tourists about protection of environment.*



- v. *The District Magistrates may monitor the status of compliance of environmental norms, at least once in two weeks.*
- vi. *The District Magistrates or other Officers may be imparted requisite training.*
- vii. *Estimate of value of environmental degradation and cost of restoration be prepared and compensation be planned and recovered from polluters for environmental restoration and restitution on that basis.*
- viii. *Performance audit of functioning of all regulatory bodies may be conducted and remedial measures be taken within six months.*
- ix. *Introduction of a policy of giving ranking, based on performance on the subject of environment and giving of rewards or other incentives on that basis to individual areas, localities, institutions or individuals may be considered. This may also include encouraging students or other citizens significantly contributing to the cause of environment. The best practices may be evolved, if necessary, in the light of experiences on the subject. This may help in educating and involving public at large which may help in enhancing of environmental laws.*
- x. *The Chief Secretary may remain present in person before the Tribunal with the status of compliance in respect of various issues mentioned in para 22 as well as any other issues discussed in the above order on 25.11.2019. It is*

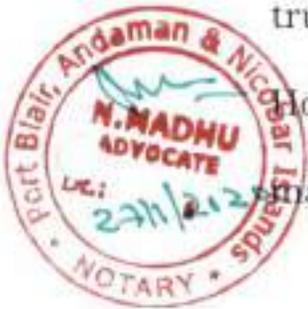


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made clear that Chief Secretary may not delegate the above function and the further requirement of appearance before this Tribunal to anyone else. However, it will be open to him to change the date, by advance intimation by e-mail at nqt.filing@gmail.com to adjust their convenience.

A true copy of the Order dated 06.05.2019 passed by this Hon'ble Tribunal in O.A No.606 of 2018 is annexed and marked hereto as **Annexure-R-1(Pg Nos. 501 to 523)**. A

true copy of the Order dated 12.09.2019 passed by this Hon'ble Tribunal in O.A No. 606 of 2018 is annexed and marked hereto as **Annexure-R-2(Pg Nos. 524 to 528)**.



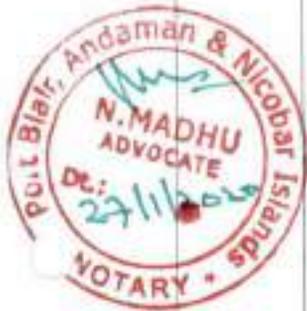
3. It is submitted that the directions of the Hon'ble Tribunal have been earnestly complied with and the following status is informed to the Hon'ble Tribunal qua their directions/orders in the order dated 06.05.2019.

4. With regard to clause **46(i)** "Steps for compliance of Rules 22 and 24 of SWM Rules be now taken within six weeks to the extent not yet taken", it is submitted that the Andaman and Nicobar Administration has taken all necessary action for overall periodic review of the measures taken by the local bodies for improvement of Solid Waste Management practices in compliance with the provisions of The Solid Waste Management Rules, 2016. The steps taken for compliance of Rule 22 of SWM Rules, 2016 is as follows:

Sl. No.	Activity	Present Status	Revised Timeline
1.	Identification of suitable sites for setting up solid waste processing facilities.	24 lands identified and 9 Solid Liquid Resource Management (SLRM) Centers operational.	N/A
2.	Identification of suitable sites for setting up common regional sanitary landfill facilities	Identified. The Common regional sanitary landfill is situated at Brookshabad, Port Blair.	N/A
3.	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities	Industries Department has allocated one unit with area 1500 sq.m for plastic processing in IEs. Additionally, a total of 500 sq.m area in IEs has been earmarked for Solid Waste Processing and Disposal facility.	N/A
4.	Enforcing waste generators to practice segregation of bio-degradable, recyclable, combustible, sanitary waste domestic hazardous and inert	75% of households practicing source segregation of waste. Fines are being imposed to violators regularly under the PBMC Solid Waste Handling & Management Bye-Laws, 2017.	N/A



	solid wastes at source.		
5.	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	The PBMC has achieved the following: i. 100% door to door waste collection in all 24 municipal wards. ii. 75 % households practicing source segregation of waste. ii. 03 trucks and 02 autos dedicated for separate transportation of wet and dry waste.	Feb 2020
6.	Ensure separate storage, collection and transportation of construction and demolition wastes.	C&D waste are collected on call basis through designated PBMC call center and stored in the custody of concerned engineering site office. Thereafter, on reports of potholes, requirement requisition received for low lying areas, the collected C&D waste is utilized for filling and maintenance work.	N/A
7.	Setting up solid waste processing facilities by all local bodies having 100000 or more population	The PBMC is the only urban local body and is complying with the norms.	N/A
8.	Setting up solid waste processing facilities by	26 Solid Waste Management Clusters notified by RD&P. 21 of them are under	March 2020



	local bodies and census towns below 100000 population.	construction.	
9.	Setting up common or standalone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules	The landfill at Brookshabad is being utilized for processing and disposal of residual wastes and untreatable inert wastes as permitted under the Rules.	N/A
10.	Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted	The vast expanse of rural areas makes it logistically difficult to bring all waste to a common landfill. The RD&P has formulated and notified 26 Solid Waste Management Clusters to achieve the target of zero landfill.	March 2020



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	waste under the rules.		
11.	Bio-remediation or capping of old and abandoned dump sites.	The PBMC has covered the old common regional sanitary landfill at Brookshabad with green capping and is in the process of bio-mining with authorized agencies. Further, the target is to achieve zero landfill by January 2022.	March 2021

The Major Steps taken by the Administration to address the issues of Solid Waste Management in compliance with the provisions of The Solid Waste Management Rules, 2016 in the Union Territory of Andaman and Nicobar Islands include the following:

i) Port Blair City has been declared as an Open Defecation Free+ City since 23.09.2019. All community and public toilets are functional and well maintained. Certificate declaring Port Blair as ODF+ city annexed and marked hereto as **Annexure-R-3(Pg Nos. 524.....)**.

ii) The Port Blair Municipal Council (PBMC) has successfully implemented 100% door to door collection of waste collection in all 24 municipal wards. 75 % of households are practicing source segregation of waste.

iii) The PBMC has sensitized citizens on source segregation of waste by providing color coded bins. Household level service charges are being collected. Further,



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compartmentalized vehicles will be operationalized by the Department to transport the segregated waste to the nearest segregation unit for further processing by May 2020.

- iv) 24 lands comprising of area 200 sq.mtr each have been identified for setting up Solid Liquid Resource Management Centers (SLRMC). 9 of these centers are fully functional and presently catering to all 24 wards. Construction of remaining 15 SLRMC is under progress.
- v) The segregated collected waste is transported to 09 Solid Liquid Resource Management (SLRM) Centers cum secondary segregation units for further processing. The recyclable waste is sent to mainland for recycling. Dry waste is processed at 03 SWRM Centers namely Anarkali, School line and Dollygunj. Wet waste is processed at 06 SWRM Centers namely Brookshabad, Gandhi Park, Anarkali, School Line, Junglighat composting yard & Dollygunj. The PBMC targets to achieve 100% source segregation in all 24 municipal wards by February 2020.
- vi) The PBMC has dedicated 03 trucks for segregated collection of PET/Plastic, Glass, cardboard etc. from commercial establishments.
- vii) The PBMC has dedicated 02 autos for collection of cattle dung, egg shells, tea powder and squashed lemon etc. from various small shops.



- viii) Construction of decentralised wet waste/organic waste earth pits is completed and was operational from 30.12.2019.
- ix) Old Common Regional Sanitary Landfill is covered with green capping and PBMC is in the process of bio-mining with authorized agencies by March 2021. The PBMC has decided to opt for GeM due to exorbitant transportation costs stated by concerned agencies.
- x) The PBMC aims to achieve the target of zero waste burning at the Common regional sanitary landfill situated at Brookshabad by 31.03.2020.
- xi) The PBMC as per the Minutes of the meeting held on 14.10.2019 with Stakeholders cum Waste generators operating within Port Blair City, informed that Stakeholders viz ACCI, Hoteliers & other Associations shall finance for wet organic waste management facility like Bio-methanation/Bio-gas or compost plant under CSR. The identification and setting apart of the land is under progress. A true Copy of the Minutes of meeting held on 14.10.2019 is annexed and marked hereto as **Annexure-R-4(Pg Nos. 530 to 531)**.
- xii) The PBMC has framed and notified the PBMC- Solid Waste Handling & Management Bye Laws, 2017 and Rs. 29,98,700 has been collected as spot fines and charges from violators under the Bye Laws. Spot fine collection



report is annexed and marked hereto as **Annexure-R-5**(Pg Nos ⁵³².....to.....⁵³⁴).

- xiii) The PBMC has authorized 02 waste vendors to collect and transport plastic waste, cardboard, paper, metal, glass and other dry wastes to mainland for recycling.
- xiv) The PBMC has authorized 01 waste vendor to collect and transport used oil waste (Hazardous) and E-waste to mainland for recycling.
- xv) The Department of Rural Development and Panchayat (RD&P) with regard to scientific disposal of solid waste, has formulated and notified 26 clusters for 70 Gram Panchayats. Out of 26 clusters, 22 clusters are under construction and 4 clusters are under tender process. Bailing machines are installed in 19 clusters, out of which 2 are functional. Shredding machines will be installed in 7 clusters by March 2020. The 26 clusters will be operational by June 2020. Progress Report of RD&P is annexed and marked hereto as **Annexure-R-**

6(Pg Nos ⁵³⁵.....to.....⁵⁴⁰).

- xvi) The RD&P has initiated door to door collection from all commercial establishments who are the bulk waste generators in Swaraj Dweep (Havelock island) and Shaheed Dweep (Neil island) and collected around 12,000 kgs dry waste including plastic, glass, tetra packs and other metal wastes and transported to mainland for recycling. Around 15,000 kgs of plastic waste was



collected from various Gram Panchayats and transported to mainland for recycling.

xvii) The RD&P under A&N Islands Gram Panchayat (Levy of taxes and fees) Rules, 2002 have imposed taxes on Hotels operating in their respective jurisdiction charging them Rs. 10/bed/day under framework of part II of the said Rules i.e "Tax owner and occupier of building". A meeting was held with Representatives of Resorts and Restaurants on 30.07.2019 in Swaraj Dweep (Havelock Island) and a frame work for collection of fees was finalized. A true Copy of the proceedings of the meeting held on 30.07.2019 is annexed and marked hereto as Annexure-R-7(Pg Nos.....541.....).

xviii) As per the directions issued by the Chairman, SLAC in the 7th SLAC meeting held on 19.09.2019, The PBMC and RD&P strives to achieve the target of zero landfill by 2022.

xix) The State Level Advisory Body (SLAB) for Solid Waste Management in the Union Territory of Andaman and Nicobar Islands in terms of Rule 23 of Solid Waste Management Rules, 2016 has been constituted under Order No.359 dated 02.02.2018 by the Administration. Thereafter, vide Order No. 414 dated 12.02.2019, a State Level Advisory Committee was constituted under the chairmanship of the Chief Secretary wherein SLAB had been superceded and subsumed. So far 10 monthly SLAC



meetings have been convened and monthly monitoring of SWM Rules, 2016, PWM Rules 2016 and BMW Rules, 2016 is being done. A true copy of the Order No.359 dated 02.02.2018 and Order No. 414 dated 12.02.2019 issued by the Administration constituting State Level Advisory Body and State Level Advisory Committee is annexed and marked hereto as **Annexure-R-8(Pg Nos. 542 to 544).**

- xx) The CPCB vide letter No. B-17011/7/MSW/2019/7159 dated 27.09.2019 prepared templates for six thematic areas namely Solid waste, E-Waste, Biomedical Waste, Noise, Hazardous Waste and Sewage Treatment Plant to facilitate submission of the requisite information in pursuance to order dated 12.09.2019 in O.A no. 606 of 2018. The requisite information in the prescribed templates was sent to CPCB vide email dated 13.11.2019. A True Copy of the Compliance Report submitted in the prescribed templates is annexed and marked hereto as **Annexure-R-9 (Pg Nos. 545 to 563).**

- xxi) The Present status of the requisite information in the prescribed templates sent to CPCB is as follows:

The PBMC weighs all segregated waste through electronic weighing machines at all 24 sanitary site offices and Dry Resource Centers at Dollygunj, School line, Junglighat, Anarkali and Gandhi Park.

With regard to waste processing units based on composting/bio-methanation, PBMC has established 05 decentralised composting units and installed 01 Bio-methanation plant of 0.5 MTPD at Old Pahargaon. 10 schools and 01 college also have captive composting units. 21 Households in Bathubasti, Port Blair have installed captive bio-gas plants for waste processing.

PBMC displays all the SWM Plants data on SBM (U) MIS Portal. Data relating to functioning of plant and its adherence to prescribed parameters is displayed on the ULB's website.

xxii) The CPCB vide email dated 10.01.2020 prepared formats to provide information relating to solid waste, sewage management, rejuvenation of identified polluted river stretches, air pollution with reference to non-attainment cities for the review meeting of Chief Secretaries before Hon'ble NGT. The requisite information in the prescribed format was sent to CPCB vide email dated 16.01.2020. A true copy of the report is annexed and marked hereto as

Annexure-R-10 (Pg Nos. 564 to 571)

xxiii) The ANPCC (Andaman and Nicobar Pollution Control Committee) vide letter No.2-13/PCC/SWM(2016)/2016/174 dated 30.07.2019 submitted consolidated Annual Report for the year 2018-2019 to the Central Pollution Control Board in terms of

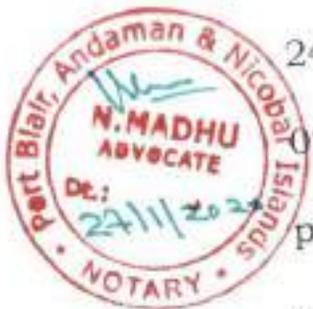


provision of Sub-rule (3) of Rule 24 of The Solid Waste Management Rules, 2016. A true copy of the Consolidated Annual Report submitted is annexed and marked hereto as Annexure-R-11 (Pg Nos. ⁵⁷².....to⁵⁸³.....).

5. With regard to clause **46(i)** "Similar steps be taken with regard to PWM Rules, 2016", it is submitted that the Steps taken by the Administration to address the issues of Plastic Waste Management in compliance with the provisions of The Plastic Waste Management Rules, 2016 in the Union Territory of Andaman and Nicobar Islands include the following:

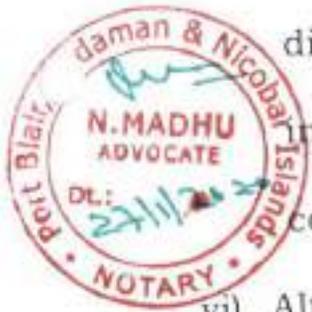
i) The A&N Administration issued Notification No. 186 dated 05.09.2019 banning manufacture, storage, use, import, transportation, distribution and sale of single use plastic items. The ban was effective from 05.11.2019. The Notification is annexed and marked hereto as Annexure-R-12 (Pg Nos. ⁵⁸⁴.....to⁵⁸⁶.....).

ii) The A&N Administration vide Notification No. 225 dated 24.09.2019 has revised Notification No. 202 dated 02.08.2010 on ban on the use, manufacture and sale of plastic carry bags irrespective of its thickness, size, color and nature. The revised Notification strengthened the enforcement agencies by constituting a Task Force at Tehsil level and only allowing 100% compostable/biodegradable bags certified by CPCB in the UT of ANI. The A&N Administration is conducting regular enforcement drives



and 425 kgs of plastic and non-woven cloth bags have been recovered and penalties amounting to Rs. 19,000 recovered from 60 inspections. Notification No. 225 dated 24.09.2019 is annexed and marked hereto as **Annexure-R-13(Pg Nos. 587, 588 to.....)**.

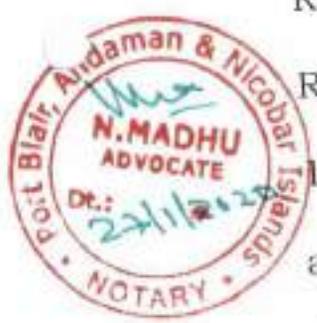
- iii) The Administration has conducted 2 exhibitions displaying Alternatives to single use plastic in the months of May 2019 and August 2019 for promoting smooth transition to non-plastic alternatives.
- iv) The enforcement agencies of the ban on single use plastic items conducted various surprise checks and seized more than 10 MT of banned plastic items from 3 establishments. Complaint Registered (C.R) cases against all 3 establishments were filed before the Hon'ble Chief Judicial Magistrate Court at Port Blair.
- v) As per the 10th SLAC meeting held on 22.01.2019, directions were issued to Port Management Board to increase the number of surprise checks and suspend non-complying consignees' license for 3 months.
- vi) Alternatives to single use plastic items are now easily available in local markets and readily embraced by public and service providers alike.
- vii) There has been a 14% reduction in plastic footprint of the islands since Notification no. 186 dated 05.09.2019 came into force and it is expected to reduce further.



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viii) During the Swachhata Hi Seva (SHS) Campaign from 11.09.2019 to 02.10.2019, the A&N Administration organized mass awareness programs in all the municipalities, panchayats, and educational institutions by conducting rallies, lectures, film shows. The A&N Administration has distributed 38,000 free cloth bags to general public as an eco-friendly alternative to single use plastic. The Department of Science & Technology organizes weekly plastic exchange points at various markets wherein a free cloth bag is distributed in exchange for waste plastic carry bags/bottles etc. A total of 100 kgs of plastic bags/PET Bottles have been collected back since November 2019.

ix) A Committee had been constituted vide Order No. 69 dated 19.07.2019 for examining the import of single use plastic items/packaging and to put in place Extended Producers Responsibility(EPR) modalities under Rule 9 of the PWM Rules, 2016. A one-day consultative workshop was held on 15.11.2019 wherein the major PIBOs (Producers, Importers and Brand Owners) supplying plastic packaged goods to ANI submitted their EPR Proposals in coordination with local bodies. Thereafter, An EPR Policy was finalized by the Administration and Public Notice dated 13.12.2019 and a compliance undertaking was issued to all PIBOs wherein it was decided that conditional permission will be granted only to those who follow the EPR Policy and shipments of



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non-complying entities will be disallowed from February 2020. 14 major PIBOs have been granted conditional permission. Public Notice dated 13.12.2019 and compliance undertaking issued to all PIBOs is annexed and marked hereto as **Annexure-R-14 (Pg Nos. 589 591 to.....)**.

x) The A&N Administration vide Notification no.07 dated 10.01.2019 has made use of 8-10% of waste plastic in road construction mandatory. The Zilla Parishad, South Andaman have used 50kg plastic for a road stretch of 110 meters at Beodnabad. 2.3 lane-km rural road stretch using waste plastic was constructed in Nicobar District and 3 lane-km road stretch was constructed in Port Blair Municipal area. The Andaman Public Works Department (APWD) has submitted that 2728 kgs of shredded plastic waste has been utilized for repairs of various roads amounting to 6.56 lane-km across Andaman & Nicobar Islands. Report of APWD is annexed and marked hereto as **Annexure-R-15 (Pg Nos. 592 593 to.....)**.



xi) Further, PBMC is set to utilize approximately 9.5 tonnes of plastic for construction of black top road under CRF as well as other plan schemes. 5.8 tonnes of waste plastic has been utilised for construction of 7 lane-km road stretch at Port Blair. These initiatives are expected to give a much desired impetus to reuse of plastic waste generated in the UT.

- xii) The RD&P and Zilla Parishad have installed 2 Water ATMs and will be installing remaining 28 Water ATMs at different places by 1st week of March 2020.
- xiii) The PBMC have installed 16 Water ATMs at various places.
- xiv) ANPCC grants 100% freight exemption on transportation of glass and plastic waste to mainland for recycling (Scheme extended upto 2021 vide Notification No. 223 dated 30.08.2019). Till date, 1480 MT of plastic waste and 2523 MT glass waste have been transported under the scheme.
- xv) The Rural Development and Panchayat (RD&P), with regard to scientific disposal of plastic waste, has formulated and notified 26 clusters and proposed to develop Plastic Waste Collection Centers for each of these clusters.
- xvi) Out of 26 clusters, 22 clusters are under construction and 4 clusters are under tender process. Bailing machines are installed in 19 clusters, out of which 2 are functional. Shredding machines will be installed in 7 clusters by March 2020. The 26 clusters will be operational by June 2020. The segregated plastic waste is either utilized for road construction activities in accordance with Notification No.07 dated 10.01.2019 or transported from each collection centre for onward transmission to mainland for recycling.
- xvii) The RD&P, in the first phase, has initiated 100% segregated collection and transportation of plastic waste



from all commercial establishments in Swaraj Dweep (Havelock Island) and Shaheed Dweep (Neil Island).

xviii) The RD&P has framed and notified their Andaman & Nicobar Islands Panchayati Raj Institutions and Tribal Councils Rural Areas Solid Waste (Handling and Management) Bye Law, 2019 to include spot fines against the violators. Action taken report of RD&P is annexed and marked hereto as Annexure-R-6(Pg Nos.....594.....).

xix) The ANPCC (Andaman and Nicobar Pollution Control Committee) vide letter No.2-16/PCC/PWM(2016)/2016/176 dated 30.07.2019 has submitted the Annual Report for the year 2018-2019 in Form VI to the Central Pollution Control Board in terms of provision of Sub-rule (3) of Rule 17 of The Plastic Waste Management Rules,2016. A true copy of the Annual Report submitted is annexed and marked hereto as Annexure-R-17(Pg Nos.....595 to 619.....)



6. With regard to clause 46(i) "Similar steps be taken with regard to BMW Rules, 2016", it is submitted that the Steps taken by the Administration to address the issues of Bio-Medical Waste Management in compliance with the provisions of Bio-Medical Waste Management Rules,2016 in the Union Territory of Andaman and Nicobar Islands include the following:

i) At present, there is no common BMW disposal system in ANI due to geographical expanse and lower waste volumes generated per unit area. Hence, the incinerator installed at

GB Pant Hospital with a capacity of disposing 100 kg per hour is being utilized for disposing Bio-Medical Waste being generated at Port Blair town by government and as well as private Health Care Facilities (HCFs).

- ii) At present, 6 incinerators at various HCFs are operational in South Andaman district, North and Middle Andaman District and Nicobar Districts as per the following details:

Sl.No.	District	Name of the HCFs	Capacity
1.	South Andaman	GB Pant Hospital	100 kg/hour
		CHC Bambooflat	50 kg/hour
2.	Nicobar	CHC Nancowry	50 kg/hour
3.	North and Middle Andaman	Dr. R.P Hospital Mayabunder	50 kg/hour
		CHC Diglipur	50 kg/hour
		CHC Rangat	50g/hour

The above mentioned Bio-Medical incinerators are being utilized for disposing Bio-Medical waste generated in the government HCFs as well as private HCFs and in other small HCFs the Bio-Medical waste are being disposed through deep burial in accordance with the provisions of BMWM Rules, 2016.

- iii) The Directorate of Health Services has initiated proposal for procurement of 5 BMW incinerators at different HCFs as per the following details:

Sl.No.	District	Name of the HCFs	Capacity
1.	South Andaman	PHC Garacharma	100 kg/hour
		PHC Hutbay	50 kg/hour
		PHC SwarajDweep (Havelock)	50 kg/hour
2.	Nicobar	BJR Hospital Car Nicobar	50 kg/hour
		PHC Campbell bay	50 kg/hour

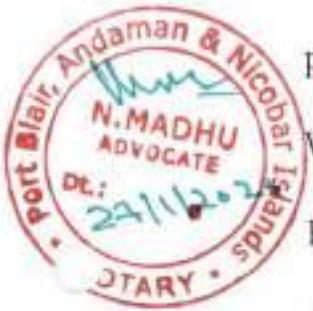


The work is expected to be completed by March 2020.

- iv) 6 autoclaves and 7 Bio-medical Shredders have been purchased and transported to 7 HCF's at PHC Garacharma, PHC Tushnabad, PHC Wimberlygunj, PHC Campbell bay, PHC Swaraj Dweep, PHC Billiground and GB Pant Hospital.
- v) The Consolidated Action taken report submitted by Health Department is annexed and marked hereto as **Annexure-R-18**(Pg Nos. **620 to 633**)

- vi) The Andaman and Nicobar Pollution Control Committee vide letter No.2-15/PCC/BWM(2016)/2016/175 dated 30.07.2019 submitted an Annual Report for the year 2018-2019 to the Central Pollution Control Board in terms of provision of Sub-rule (2) of Rule 13 of The Bio-Medical Waste Management Rules, 2016. A true copy of the Annual Report submitted is annexed and marked hereto as **Annexure-R-19**(Pg Nos. **634 to 639**).

7. With regard to clause **46(ii)** "Apart from Port Blair City and Port Blair Town which have been declared as model city and town respectively, at least 3 villages in each district may be declared as model villages within two weeks and may be made compliance within six months. The remaining cities, towns and villages of the State may be made fully compliant in respect of environmental norms within one year" it is submitted that



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i) The following 6 villages of South Andaman District have been selected for model villages for waste management:

- 1) Gram Panchayat Chouldhari
- 2) Gram Panchayat Shaheed Dweep (Neil Island)
- 3) Gram Panchayat Ram Krishnapur
- 4) Gram Panchayat Manarghat
- 5) Gram Panchayat Wandoor
- 6) Gram Panchayat Beodnabad

ii) The following 03 village of Nicobar District have been selected for model villages for waste management:

- 1) Gandhi Nagar
- 2) Rajiv Nagar, Ward No. 4
- 3) Kamal Basti.

iii) Similarly, in the North and Middle Andaman District the following 3 villages have been selected:

- 1) Radhanagar Panchayat, Diglipur Tehsil
- 2) Rampur Panchayat, Mayabunder Tehsil
- 3) Shivapuram Panchayat, Rangat Tehsil

The Department of RD&P is putting thrust in ensuring IEC Activities and awareness programmes in all model villages for educating the household about source segregation. They also plan to distribute 03 color coded bins to each household, procurement for which is underway. Door to Door collection of waste and collection of user fee from households has been initiated. Till date,



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Rs. 26,92,830 user fee was collected during August 2019-December 2019. The model villages will achieve 100% source segregation by February 2020.

8. With regard to clause **46(iii)** "a quarterly report be furnished by the Chief Secretary every 3 months" it is submitted that the 1st quarterly report was filed before the Hon'ble NGT on 10.08.2019. The 2nd quarterly report was filed on 25.11.2019 before the Hon'ble NGT.
9. With regard to clause **46(iv)** "the Chief Secretary may personally monitor the progress with all District Magistrates with special focus on SWM, BMW, sewage management, coastal zone pollution, sand mining, and education of tourists about protection of environment", it is submitted that the Andaman and Nicobar Administration vide Order No.414 dated 12.02.2019 constituted a State Level Advisory Committee with Chief Secretary as Chairman. Till date, the Committee has convened ten meetings as per the orders of the Hon'ble Tribunal and regular review on compliance of the directions issued by this Hon'ble Tribunal are being carried out. The Minutes of the 8th and 9th SLAC Meetings held on 07.11.2019 and 10.12.2019 respectively is annexed and marked hereto as **Annexure-R-20** (Pg Nos.....to.....).
10. With regard to clause **46(v)**, "The District magistrate may monitor the status of compliance of environmental norms, at least once in two weeks", it is submitted that a District Level Task Force Committee was constituted and review meetings are



been convened under the Chairmanship of Deputy Commissioner, South Andaman to monitor the status of compliance of environmental norms with all stakeholder departments of the Administration, local bodies and Private Organisations.

For effective monitoring and enforcement of the directions of the Hon'ble NGT, a monitoring committee was also constituted under the Chairmanship of Revenue Inspector for surprise check of vendors and a District Enforcement Committee was constituted under the Chairmanship of the Additional District Magistrate to monitor the clinical establishments.

11. With regard to clause **46(vi)**, "The District Magistrate or other Officers may be imparted requisite training", it is submitted that a one-day workshop in consultation with CPCB Kolkata for senior officers of the Administration on effective implementation of SWM Rules, 2016, PWM Rules, 2016 and BMW Rules, 2016 was conducted on 04.09.2019.

12. With regard to clause **46(vii)**, "Estimate of value of environmental degradation and cost of restoration be prepared and compensation be planned and recovered from polluters for environmental restoration and restitution on that basis", it is submitted that Andaman and Nicobar Pollution Control committee (ANPCC) with a recommendation from CPCB Kolkata has nominated National Environment Engineering Research in Nagpur (NEERI) for taking up the estimation work for environmental degradation and cost of restoration. The CSIR-

NEERI team visited Port Blair City, Swaraj Dweep (Havelock) island and Shaheed Dweep (Neil) island between 14.10.2019 and 18.10.2019. The CSIR-NEERI team conducted a primary survey and submitted a preliminary action plan. The team proposes a three-phase plan respectively for Port Blair City, Swaraj Dweep (Havelock island) and Shaheed Dweep (Neil island) wherein an environmental damage cost assessment and a preparation of Environmental Status Report (ESR) will be completed within 2 ½ years. Preliminary action plan is annexed and marked hereto as Annexure-R-21 (Pg Nos. 648 to 662).

13. With regard to clause **46(viii)**, "Performance audit of functioning of all regulatory bodies may be conducted and remedial measures be taken, within six months", it is submitted that a Performance audit was conducted during June 18-20. It has been pointed out that lack of technical manpower hampered the effective enforcement and monitoring of the Rules ANPCC. The report has been placed before the SLAC and it has been decided that there will be engagement of technical staff on short term contractual basis until such time the regular posts are created. The ANPCC has initiated the selection process for appointing technical staff on short term contractual basis in accordance with the performance audit report and interview for filling up of various posts are scheduled in the month of February 2020. The Performance Audit report is



annexed and marked hereto as Annexure-R-2(Pg
 Nos.....to.....)
 663 670

14. With regard to clause **46(ix)**, "Introduction of a policy of giving ranking, based on performance on the subject of environment and giving of rewards or other incentives on that basis to individual areas, localities, institutions or individuals may be considered. This may also include encouraging students or other citizens significantly contributing to the cause of environment. The best practices may be evolved, if necessary, in the light of experiences on the subject. This may help in educating and involving public at large which may help in enhancing of environmental laws", it is submitted that ANPCC has framed a policy for rewarding positive environment actions of individuals, localities and institutions. An application inviting bonafide citizens/organizations of A&N islands was published 14.11.2019 for award of Lt. Governor's Commendation Certificate. The awards to be given away on the occasion of Republic Day celebration.

15. With regard to clause **46(x)**, "Submission of Compliance Report and Presence of Chief Secretary before the Hon'ble NGT", it is submitted that the 1st quarterly report was filed before the Hon'ble NGT on 10.08.2019. The 2nd quarterly report was filed before the Hon'ble NGT on 25.11.2019. The Presence of Chief Secretary before the Hon'ble NGT was rescheduled to 31.01.2019.



16. With regard to the directions issued by Hon'ble NGT in O.A No. 673 of 2018 vide order dated 06.12.2019 regarding 351 polluted river stretches, it is submitted that Andaman & Nicobar Islands does not appear in the list of 351 polluted rivers. However, there are no established polluting industries operating along the rivers since all the four rivers namely Kalpong, Dogmer, Alexandra and Galathea fall under notified forest area hence, establishment of any Industry is not allowed/permissible under law. The water quality of all the four rivers was analyzed against all the parameters mentioned in the above referred order and were found well within the prescribed/permissible limit as indicated by the Central Pollution Control Board.

17. With regard to the directions issued by Hon'ble NGT in O.A No. 593 of 2017 regarding requirement of 100% treatment of sewage and effluents, it is submitted that 91 STPs and 22 ETPs have been installed by various industrial units and A&N Pollution Control Committee is working towards implementing real time monitoring of STP/ETPs with the help of IT enabled architecture throughout the islands within 6 months. The PBMC has also floated tender for construction of a 42 KLD Faecal Sludge Treatment Plant (FSTP) to cater to 100% households and other establishments.

18. With regard to the directions issued by Hon'ble NGT in O.A No. 829 of 2019 regarding untreated sewage/industrial effluent



discharged into water bodies including coastal waters, it is submitted that:

- i) 91 STPs and 22 ETPs have been installed in coastal areas.
- ii) The PBMC has also floated tender for construction of a 42 KLD Faecal Sludge Treatment Plant (FSTP) to cater to 100% households and other establishments.
- iii) APWD, in consultation with National Institute of Urban Affairs, GoI, is in the process of setting up decentralized sewer system across Port Blair City.
- iv) The requisite information was sent vide email dated 03.01.2020 to CPCB. Report submitted to CPCB is annexed and marked hereto as **Annexure-R-23(Pg Nos.....to.....)**.
671 676

19. With regard to the directions issued by Hon'ble NGT in O.A No. 681 of 2018 vide order dated 20.11.2019 regarding 122 non-attainment cities, it is submitted that Andaman & Nicobar Islands does not appear in the list of 122 non-attainment cities.

However, Administration is in the process of procuring one unit of Continuous Ambient Air Quality Monitoring Station (CAAQMS) with 100% financial assistance from CPCB. The CAAQMS shall be made operational by April 2020.

20. With regard to the directions issued by Hon'ble NGT in O.A No. 804 of 2017 vide order dated 26.08.2019 wherein it was directed to include the status of compliance in the compliance reports being submitted in O.A No. 606 of 2018, it is submitted that none of the 134 contaminated sites and 195 probable



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contaminated sites are situated in ANI. Further, directions have been issued to all concerned stakeholder departments to ensure compliance of HOWM Rules, 2016 within the timelines specified by the Hon'ble NGT vide Order no. 119 dated 06.11.2019.

21. In view of the factual position stated above, and in view of the directions issued by this Hon'ble Tribunal vide Order dated 06.05.2019 in O.A No.606 of 2018 titled Compliance of Municipal Solid Waste Management Rules, 2016, the Administration is taking all necessary action for its compliance in toto. Thus, keeping in view the position stated above, the A&N Administration will implement the directions of this Hon'ble Tribunal in true letter and spirit.

22. In the light of the factual circumstances stated above, this Hon'ble Tribunal may be pleased to pass appropriate Order as deemed fit and proper and thus render justice.



VERIFICATION


DEPONENT

मुख्य सचिव/Chief Secretary
अ. तथा नि. प्रशासन/A&N Administration
पोर्ट ब्लेयर/Port Blair

Verified at Port Blair on this the ...27th..... day of January, 2020 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.

Affirmed before me after the contents were read over & explained in simple Hindi



N. MADHU
ADVOCATE & NOTARY
PORT BLAIR, A & N ISLANDS


DEPONENT

मुख्य सचिव/Chief Secretary
अ. तथा नि. प्रशासन/A&N Administration
पोर्ट ब्लेयर/Port Blair

Noted and Registered
at Serial Number 7926
Dated 29.01.2020

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 606/2018

Compliance of Municipal Solid Waste Management Rules, 2016
(Union Territory of Andaman and Nicobar)

Date of hearing: 06.05.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s):

For Respondent (s):

Shri. Chetan B. Sanghi, Chief Secretary, Union Territory of Andaman and Nicobar
Ms. Anamika, Member Secretary, ANPCC
Mr. Kuldip Singh Thakur, Joint Resident Commissioner
Mr. Rishikesh, Senior Scientific Officer, A& N Administration
Mr. Mrinal Kanti Mandal, Mrs. G. Indira, Mr. K.V Jagdishvaran, Ms. Rangoli Seth, Advocates

ORDER

1. The issue for consideration is status of compliance of orders of this Tribunal on the subject of solid waste management and allied issues.

1. PROCEEDINGS IN ALMITRA PATEL:

2. The matter arose before this Tribunal on transfer of proceedings in *Writ Petition No. 888/1996, Almitra H. Patel Vs. Union of India & Ors.*, by the Hon'ble Supreme Court, vide order dated 02.09.2014.

3. We may note that the issue has been subject matter of consideration before the Hon'ble Supreme Court in several proceedings, including in *Municipal Council, Ratlam vs. Vardhichand*¹ and *B.L. Wadhera v. Union of India and Ors.*² It has been categorically laid down that clean environment is fundamental right of citizens under Article 21 and it is for the local bodies as well as the State to ensure that public health is preserved by taking all possible steps. For doing so, financial inability cannot be pleaded.
4. The Hon'ble Supreme Court had appointed Barman Committee which gave report on 05.01.1998 and it was duly accepted. The same led to draft for management of MSW Rules, 1999 which were replaced by 2000 Rules and are now succeeded by 2016 Rules. The Hon'ble Supreme Court gave directions for proper management of municipal solid waste, *inter-alia*, vide orders dated 24.08.2000, 04.10.2004, 15.05.2007 and 19.07.2010.
5. All the States were parties before the Hon'ble Supreme Court and draft action plans were prepared which were to be updated, as per revised Rules.
6. It has been observed by the Hon'ble Supreme Court in *Almitra H. Patel and Anr. v. Union of India and Ors.*³ that the local authorities constituted for providing services to the citizens are lethargic and insufficient in their functioning which is impermissible. Non-accountability has led to lack of effort on the part of the employees. Domestic garbage and sewage along

¹ [1980] 4 SCC 162

² [1996] 2 SCC 594

³ [2000] 2 SCC 678

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with poor drainage system in an unplanned manner contribute heavily to the problem of solid waste. The number of slums have multiplied significantly occupying large areas of public land. Promise of free land attracts more land grabbers. Instead of "slum clearance" there is "slum creation" in cities which is further aggravating the problem of domestic waste being strewn in the open. Accordingly, the Court directed that provisions pertaining to sanitation and public health under the DMC Act, 1957, the New Delhi Municipal Council Act, 1994 and Cantonments Act, 1994 be complied with, streets and public premises be cleaned daily, statutory authorities levy and recover charges from any person violating laws and ensure scientific disposal of waste, landfill sites be identified keeping in mind requirement of the city for next 20 years and environmental considerations, sites be identified for setting up of compost plants, steps be taken to prevent fresh encroachments and compliance report be submitted within eight weeks.

7. The Hon'ble Supreme Court again in *Almitra H. Patel and Anr. v. Union of India and Ors.*⁴ while further reviewing the progress noted the following suggestions for consideration by the State Governments and Central Government and SPCBs/PCCs:-

**1. As a result of the Hon'ble Supreme Court's orders on 26.7.2004, in Maharashtra the number of authorizations granted for solid waste management (SWM) has increased from 32% to 98%, in Gujarat from 58% to 92% and in M.P. from NIL to 34%. No affidavits at all have been received from the 24 other States/UTs for which CPCB reported NIL or less than 3%*

⁴ [2004] 13 SCC 538

authorisations in February 2004. All these States and their SPCBs can study and learn from Karnataka, Maharashtra and Gujarat's successes.

2. All States/UTs and their SPCBs/PCCs have totally ignored the improvement of existing open dumps, due by 31.12.2001, let alone identifying and monitoring the existing sites. Simple steps can be taken immediately at almost no cost by every single ULB to prevent monsoon water percolation through the heaps, which produces highly polluting black run-off (leachate). Waste heaps can be made convex to eliminate standing water, upslope diversion drains can prevent water inflow, downslope diversion drains can capture leachate for recirculation onto the heaps, and disused heaps can be given soil cover for vegetative healing.

3. Lack of funds is no excuse for inaction. Smaller towns in every State should go and learn from Suryapet in A.P. (population 103,000) and Namakkal in T.N. (population 53,000) which have both seen dustbin-free 'zero garbage towns' complying with the MSW Rules since 2003 with no financial input from the State or the Centre, just good management and a sense of commitment.

4. States seem to use the Rules as an excuse to milk funds from the Centre, by making that a precondition for action and inflating waste processing costs 2-3 fold. The Supreme Court Committee recommended 1/3 contribution each from the city, State and Centre. Before seeking 70-80% Centre's contribution, every State should first ensure that each city first spends its own share to immediately make its wastes non-polluting by simple sanitizing/stabilizing, which is always the first step in composting viz. inoculate the waste with cowdung solution or bioculture and placing it in windrows (long heaps) which are turned at least once or twice over a period of 45 to 60 days.

5. Unless each State creates a focused 'solid waste management cell' and rewards its cities for good performance, both of which Maharashtra has done, compliance with the MSW Rules seems to be an illusion.

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6. *The admitted position is that the MSW Rules have not been complied with even after four years. None of the functionaries have bothered or discharged their duties to ensure compliance. Even existing dumps have not been improved. Thus, deeper thought and urgent and immediate action is necessary to ensure compliance in future.*

8. After transfer of proceedings to this Tribunal on 02.09.2014, the matter was taken up from time to time and several directions were issued. Finally vide order dated 22.12.2016, after noticing that the SWM Rules, 2016 had been notified on 08.04.2015 which laid down elaborate mechanism to deal with the solid waste management, the Tribunal directed as follows:

1. *Every State and Union Territory shall enforce and implement the Solid Waste Management Rules, 2016 in all respects and without any further delay.*
2. *The directions contained in this judgment shall apply to the entire country. All the State Governments and Union Territories shall be obliged to implement and enforce these directions without any alteration or reservation.*
3. *All the State Governments and Union Territories shall prepare an action plan in terms of the Rules of 2016 and the directions in this judgment, within four weeks from the date of pronouncement of the judgment. The action plan would relate to the management and disposal of waste in the entire State. The steps are required to be taken in a time bound manner. Establishment and operationalization of the plants for processing and disposal of the waste and selection and specifications of landfill sites which have to be constructed, be prepared and maintained strictly in accordance with the Rules of 2016.*
4. *The period of six months specified under Rule 6(b), 18, 23 of the Rules of 2016 has already lapsed. All the stakeholders including the Central Government and respective State Governments/UI's have failed to*

take action in terms thereof within the stipulated period. By way of last opportunity, we direct that the period of six months shall be reckoned w.e.f. 1st January, 2017. There shall be no extension given to any stakeholders for compliance with these provisions any further.

The period of one year specified under Rule 11(f) 12(a), 15(e), 22(1) and 22(2) has lapsed. The concerned stakeholders have obviously not taken effective steps in discharging their statutory obligations under these provisions. Therefore, we direct that the said period of one year shall commence with effect from 1st July, 2017. For this also, no extension shall be provided.

Any State or Union Territory which now fails to comply with the statutory obligations as afore indicated shall be liable to be proceeded against in accordance with Section 15 of the Environment (Protection) Act, 1986. Besides that, it would also be liable to pay environmental compensation, as may be imposed by this Tribunal. In addition to this, the senior most officer in-charge in the State Government/Urban Local Body shall be liable to be personally proceeded against for violation of the Rules and orders passed by this Tribunal.

5. The Central Government, State Government, Local Authorities and citizens shall perform their respective obligations/duties as contemplated under the Rules of 2016, now, without any further delay or demur.
6. All the State Governments, its departments and local authorities shall operate in complete co-ordination and cooperation with each other and ensure that the solid waste generated in the State, is managed, processed and disposed of strictly in accordance with the Rules of 2016.
7. Wherever a Waste to Energy plant is established for processing of the waste, it shall be ensured that there is mandatory and proper segregation prior to incineration relating to the quantum of the waste.
8. It shall be mandatory to provide for a buffer zone around plants and landfill sites whether they are geographically integrated or are located separately. The buffer zone necessarily need not be of 500 meters wherever there is a land constraint. The purpose of the buffer zone should be to segregate the

plant by means of a green belt from surrounding areas so as to prevent and control pollution, besides, the site of the project should be horticulturally beautified. This should be decided by the authorities concerned and the Rules are silent with regard to extent of buffer zone. However, the Urban Development Manual provides for the same. Hence, we hold that this provision is not mandatory, but is directory.

We make it clear that buffer zone and green belt are essential and their extent would have to be decided on a case to case basis.

9. We direct that the Committees constituted under Rule-5 would meet at least once in three months and not once in a year as stipulated under the Rules of 2016. The minutes of the meeting shall be placed in the public domain. Directions, on the basis of the minutes, shall be issued immediately after the meeting, to the concerned States, local bodies, departments and Project Proponents.

10. The State Government and the local authorities shall issue directives to all concerned, making it mandatory for the power generation and cement plants within its jurisdiction to buy and use RDF as fuel in their respective plants, wherever such plant is located within a 100 km radius of the facility.

In other words, it will be obligatory on the part of the State, local authorities to create a market for consumption of RDF. It is also for the reason that, even in Waste to Energy plants, Waste-RDF-Energy is a preferred choice.

11. In Waste to Energy plant by direct incineration, absolute segregation shall be mandatory and be part of the terms and conditions of the contract.

12. The tipping fee, wherever payable to the concessionaire/operator of the facility, will not only be relatable to the quantum of waste supplied to the concessionaire/operator but also to the efficient and regular functioning of the plant. Wherever, tipping fee is related to load of the waste, proper computerised weighing machines should be connected to the online system of the concerned departments and local authorities mandatorily.

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13. Wherever, the waste is to be collected by the concessionaire/operator of the facility, there it shall be obligatory for him to segregate inert and C&D waste at source/collection point and then transport it in accordance with the Rules of 2016 to the identified sites.
14. The landfill sites shall be subjected to bio-stabilisation within six months from the date of pronouncement of the order. The windrows should be turned at regular intervals. At the landfill sites, every effort should be made to prevent leachate and generation of Methane. The stabilized waste should be subjected to composting, which should then be utilized as compost, ready for use as organic manure.
15. Landfills should preferably be used only for depositing of inert waste and rejects. However, if the authorities are compelled to use the landfill for good and valid reasons, then the waste (other than inert) to be deposited at such landfill sites be segregated and handled in terms of Direction 13.
16. The deposited non-biodegradable and inert waste or such waste now brought to land fill sites should be definitely and scientifically segregated and to be used for filling up of appropriate areas and for construction of roads and embankments in all road projects all over the country. To this effect, there should be a specific stipulation in the contract awarding work to concessionaire/operator of the facility.
17. The State Government, Local Authorities, Pollution Control Boards of the respective States, Pollution Control Committees of the UTs and the concerned departments would ensure that they open or cause to be opened in discharge of Extended Producer Responsibility, appropriate number of centers in every colony of every district in the State which would collect or require residents of the locality to deposit the domestic hazardous waste like fluorescent tubes, bulbs, batteries, electronic items, syringe, expired medicines and such other allied items. Hazardous waste, so collected by the centers should be either sent for recycling, wherever possible and the remnant thereof should be transported to the hazardous waste disposal facility.
18. We direct MoEF&CC, and the State Governments to consider and pass appropriate directions in relation

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to ban on short life PVC and chlorinated plastics as expeditiously as possible and, in any case, not later than six months from the date of pronouncement of this judgment.

19. The directions and orders passed in this judgment shall not affect any existing contracts, however, we still direct that the parties to the contract relating to management or disposal of waste should, by mutual consent, bring their performance, rights and liabilities in consonance with this judgment of the Tribunal and the Rules of 2016. However, to all the concessionaire/operators of facility even under process, this judgment and the Rules of 2016 shall completely and comprehensively apply.
20. We specifically direct that there shall be complete prohibition on open burning of waste on lands, including at landfill sites. For each such incident or default, violators including the project proponent, concessionaire, ULB, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs. 5,000/- (Rs. Five Thousand only) in case of simple burning, while Rs. 25,000/- (Rs. Twenty Five Thousand only) in case of bulk waste burning. Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law.
21. All the local authorities, concessionaire, operator of the facility shall be obliged to display on their respective websites the data in relation to the functioning of the plant and its adherence to the prescribed parameters. This data shall be placed in the public domain and any person would be entitled to approach the authority, if the plant is not operating as per specified parameters.
22. We direct the CPCB and the respective State Boards to conduct survey and research by monitoring the incidents of such waste burning and to submit a report to the Tribunal as to what pollutants are emitted by such illegal and unauthorized burning of waste.
23. That the directions contained in the judgment of the Tribunal in the case of 'Kudrat Sandhu Vs. Govt of NCT & Ors', O.A. No. 281 of 2016, shall mutatis mutandis apply to this judgment and consequently to all the stakeholders all over the country.

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24. That any States/UTs, local authorities, concessionaires, facility operators, any stakeholders, generators of waste and any person who violates or fails to comply with the Rules of 2016 in the entire country and the directions contained in this judgment shall be liable for penal action in accordance with Section-15 of the Environment (Protection) Act, 1986 and shall also be liable to pay environmental compensation in terms of Sections 15 & 17 of the National Green Tribunal Act, 2010 to the extent determined by the Tribunal.
25. That the State Governments/UTs, public authorities, concessionaire/operators shall take all steps to create public awareness about the facilities available, processing of the waste, obligations of the public at large, public authorities, concessionaire and facility operators under the Rules and this judgment. They shall hold program for public awareness for that purpose at regular intervals. This program should be conducted in the local languages of the concerned States/UTs/Districts.
26. We expect all the concerned authorities to take note of the fact that the Rules of 2016 recognize only a landfill site and not dumping site and to take appropriate actions in that behalf.
27. We further direct that the directions contained in this judgment and the obligations contained under the Rules of 2016 should be circulated and published in the local languages.
28. Every Advisory Committee in the State shall also act as a Monitoring Committee for proper implementation of these directions and the Rules of 2016.
29. Copy of this judgment be circulated to all the Chief Secretaries/Advisers of States/UTs by the Registry of the Tribunal. The said authorities are hereby directed to take immediate steps to comply with all the directions contained in this judgment and submit a report of compliance to the Tribunal within one month from the date they receive copy of this judgment."

II. PREVIOUS PROCEEDINGS IN PRESENT MATTER:

9. The Tribunal in a review meeting on the administrative side with the CPCB and municipal solid waste management experts, on 23.07.2018 considered the matter in the light of annual report prepared by the CPCB in April 2018 under Rule 24 of the MSW Rules and noticed serious deficiencies. Accordingly, it was decided to take up the issue of execution of judgment dated 22.12.2016 in *Mrs. Almitra H. Patel & Anr. Vs. Union of India & Ors (supra)*, by way of interaction with all the States/UTs through video conferencing. For this purpose, meetings were held on 02.08.2018, 07.08.2018, 08.08.2018, 13.08.2018 and 20.08.2018.
10. At the conclusion of the interaction, the Tribunal declared that the mandatory provision of the Rules and directions should be implemented in a time bound manner. Following specific steps were required to be taken:
- i. Action plans were to be submitted by all the States to CPCB latest by 31.10.2018 and executed in the outer deadline of 31.12.2019 which should be overseen by the Principal Secretaries of Urban and Rural Development Departments of the States.
 - ii. The States should have Monitoring Committees headed by the Secretary, Urban Development Department with the Secretary of Environment Department as Members and CPCB and State Pollution Control Boards (SPCBs) assisting the Committees.
 - iii. They should have interaction with the local bodies once in two weeks.

- iv. Local bodies are to furnish their reports to State Committees twice a month.
- v. The State Committees may take a call on technical and policy issues.
- vi. Local bodies may have suitable nodal officers. Bigger local bodies may have their own Committees headed by Senior Officers.
- vii. Public involvement may be encouraged and status of the steps taken be put in public domain.
- viii. The State Level Committees are to give their reports to the Regional Monitoring Committees on monthly basis.⁵
- ix. Instead of every local body separately floating tenders, the standardized technical specifications be involved and adopted.⁶
- x. Best practices may be adopted, including setting up of Control Rooms where citizens can upload photos of garbage which may be looked into by the specified representatives of local bodies, at local level as well as State level.
- xi. It was directed that mechanism be evolved for citizens to receive and give information.
- xii. CCTV cameras be installed at dumping sites.
- xiii. GPS be installed in garbage collection vans. This may be monitored appropriately.⁷

11. Performance audit was to be conducted for 500 ULBs with population of 1 lakh and above initially, as suggested by the MoHUA as follows:

⁵ Para 21
⁶ Para 22
⁷ Para 23

	Key Parameters/ Indicators	Description of Parameters/Indicators for physical evaluation
1	Door to Door Collection	Door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. Transportation in covered vehicles to processing or disposal facilities
2	Source Segregation	Segregation of waste by households into Biodegradable, non-biodegradable, domestic hazardous.
3	Litter Bins & Waste Storage Bins	<ul style="list-style-type: none"> • Installation of Twin-bin/ segregated litter bins in commercial & public areas at every 50-100 meters. • Installation of Waste storage bins in strategic locations across the city, as per requirement (Unless Binless) • Elimination of Garbage Vulnerable Points.
4	Transfer Stations	Installation of Transfer Stations (instead of secondary storage bins in cities with population above 5 lakhs.
5	Separate transportation	<ul style="list-style-type: none"> • Compartmentalization of vehicles for the collection of different fractions of waste. • Use of GPS in collection and transportation vehicles to be made mandatory at least in cities with population above 5 lakh along with the publication of route map.
6	Public Sweeping	<ul style="list-style-type: none"> • All public and commercial areas to have twice daily sweeping, including night sweeping and residential areas to have daily sweeping.
7	Waste Processing • Wet Waste • Dry Waste • MRF Facility	<ul style="list-style-type: none"> • Separate space for segregation, storage, decentralised processing of solid waste to be demarcated • Establishing systems for home/decentralised and centralised composting • Setting up of MRF Facilities.
8	Scientific Landfill	<ul style="list-style-type: none"> • Setting up common or regional sanitary landfills by all local bodies for the disposal of permitted waste under the rules • Systems for the treatment of legacy waste to be established.
9	C&D Waste	Ensure separate storage, collection and transportation of construction and demolition wastes.
10	Plastic Waste	Implementation of ban on plastics below <50 microns thickness and single use plastics.

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11	Bulk Waste Generators (BWGs)	Bulk waste generators to set up decentralized waste processing facilities as per SWM Rules, 2016.
12	RDF	Mandatory arrangements have to be made by cement plants to collect and use RDF, from the RDF plants, located within 200 kms.
13	Preventing solid waste from entering into water bodies	Installation of suitable mechanisms such as screen mesh, grill, nets, etc. in water bodies such as nullahs, drains, to arrest solid waste from entering into water bodies.
14	User Fees	Waste Generators paying user fee for solid waste management, as specified in the bye-laws of the local bodies.
15	Penalty provision	Prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the byelaws framed.
16	Notification of Bye Laws	Frame bye-laws incorporating the provisions of MSW Rules, 2016 and ensuring timely implementation.
17	Citizen Grievance Redressal	Resolution of complaints on Swachhata App within SLA.
18	Monitoring mechanism	States/ULBs to update month wise targets/action plans on the online MIS.

12. The Regional Committees were to be headed either by former High Court Judges or by Senior Retired Officers and Apex Committees by a former Supreme Court Judge.⁸ Common problems faced and suggestions were to be noted in tabular chart.⁹The Committees were to function for a period of one year subject to further orders.¹⁰

13. The matter was again taken up on 16.01.2019 in light of reports received from some of the Committees, especially from the State of Uttar Pradesh.

⁸ Paras 18 and 20
⁹ Para 14
¹⁰ Para 18

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are not adequate. There is reluctance even to declare some major cities as fully compliant with the environment norms. The authorities have not been able to evolve simplified and standard procedure for preparing project reports and giving of contracts. There is no satisfactory plan for reuse of the treated water or use of treated sewage or waste and for segregation and collection of solid waste, for managing the legacy waste or other wastes, etc.

38. Since we have found gap in steps taken and steps required to be taken to remedy the unsatisfactory state of environment, we had an interaction with the Chief Secretary about the way forward. The gap in the mandate of law on the one hand and actual compliance with law on the other has manifested itself in the form of polluted water, air and land. Its actual measurement in terms of monetary value or the loss on account of adverse impact on public health and environment or otherwise in terms of number of deaths or diseases does not appear to have been duly and exhaustively undertaken by the official machinery so far for the country or for any particular area. The private reports mention number of deaths and diseases. Death by pollution may be comparable to an offence of homicide and any disease on that account may be likewise comparable to attempt to murder or grievous hurt. Polluter is, thus, liable to be dealt with in the same manner as a person committing any other heinous crime as per law of the land. Mere fact that such polluter creates wealth or employment does not make the offence less serious. The statutory framework prohibits polluting activity and provides for penal consequences. Further, the 'Polluter

Pays' principle requires compensation to be recovered to meet the cost of remedying the adverse impact of pollution. Governance of such laws can be held to be satisfactory if the magnitude of punishment of law violators corresponds to the extent of violation of law and the compensation recovered is adequate to meet the cost of damage. There is enough evidence of pollution but no data is shown of corresponding convictions or recovery of adequate compensation for restoration of environment. This calls for authentic study of the extent of damage to the environment and to the public health so that policy makers and law enforcers can bridge the gap.

39. In case extent of convictions for the environment related offences do not correspond to the extent of crime, paradigm shift in policies and strategies for implementation of law may need to be considered. Similarly, the mechanism for recovery of compensation may need to be revised on that pattern. Such review of policy cannot be left to the local bodies or the Pollution Control Boards but has to be at highest level in the State and further review at the national level. As noted in some of the studies, the ranking of the country in compliance of environmental norms needs to be brought to respectable higher position which may be possible only if there is change in policies and strategies for implementation of necessary norms at every level in right direction. The scale of compensation needs to be suitably revised so that the same is deterrent and adequate to meet the cost of reversing the pollution.
40. Authentic data is required to be compiled which is necessary for proper policy making. The Rules provide for such data to be collected at the

state level as well as at the national level. If such data is not furnished timely from ground level with all the requisite details, the policy making remains deficient. Since none of the States is fully compliant with the mandate of statutory waste management rules under various headings, as already noted, remedial measures are necessary. We consider it necessary to observe that at least some major cities/towns/villages be first developed as model and thereafter successful experiment replicated in remaining cities/towns/villages.

41. Though environment is priceless and no amount of compensation may be sufficient for real restoration of environment to its pristine glory, the 'Polluter Pays' principle requires cost of restoration to be recovered which should be deterrent and also include Net Present Value (NPV) for environmental services forgone forever. Though such compensation is to be primarily recovered from polluters, where authorities fail to implement law and recover compensation on account of collusion or inaction, such authorities can also be made accountable and required to pay compensation. Strong central mechanism of auditing the compliance of environmental laws by the States and the Union Territories (UTs) is necessary. We are also of the view that to encourage enforcement of environmental laws, cognizance of performance or otherwise need to be taken by authorities allocating funds. Incentives can be given to encourage compliance and those deficient in compliance may be required to comply as a condition for getting grants or part of such grants. Such a policy may be a step in the right direction for achieving sustainable development goals. We take note of

discussion on the subject in the minutes of National Development Council held on 01.10.1990.³³ Therein a formula called "Gadgil - Mukerjee" formula is referred to envisaging grants to meet environmental problems. We may add that while such grants may be necessary, there may be a condition requiring measurable and demonstrable improvement in time bound manner as a condition for the grant. Accordingly, vide order dated 24.04.2019 a copy of this order has been sent to Niti Aayog, Finance Commission and MoEF&CC to consider the observations, particularly in this para.

42. One major hurdle in compliance of the Rules is lack of institutional training mechanism. Scheme of Rules and strategies for implementation, including technology to be used, best practices to be employed need to be identified. Resource persons, target group of persons to be trained, location at which training is to be undertaken need to be worked out.

43. It is also necessary to have an Environment Plan for the country as well as for the States which may identify and publish gaps in compliance of environmental law and indicate action plan to remedy the same. Compliance of environmental norms also requires carrying capacity study not only of eco-sensitive areas but also areas where violation of environmental laws has clearly surfaced out based on scientific data published by CPCB such as non-attainment cities in terms of air quality, critically polluted industrial clusters on account of air/water

³³http://planningcommission.gov.in/aboutus/committee/wrkgrp12/wg_state_finan0106.pdf

pollution, polluted river stretches etc. Drastic remedial measures may be necessary to deal with the same which should not merely be responsive but proactive by way of planning population density, vehicle numbers, nature and quality of vehicles, nature and quality of activity to be allowed. Absence of such measures may render it difficult to meaningfully implement the accepted norms of 'Sustainable Development' or 'Intergenerational Equity'. Such planning is part of 'Precautionary' principle. 'Polluter Pays' principle can be meaningfully implemented only when assessment of damage is realistic and compensation recovered matches the extent of damage. As per census of India 2011, there are 475 places with 981 overgrowths (OGs) have been identified as Urban Agglomeration (UA). The number of total towns in India is 7,935 (Statutory Towns 4,041 + Census Towns 3,894). There are total 6,166 Urban Agglomeration/towns which constitutes the urban frame of the country. During FY 2017-2018, out of 35 SPCBs/PCCs only 16 SPCBs/ PCCs reported the status of Solid Waste Management Rules, 2016.³⁴ In view of these statistics, emergent and stringent measures are required for compliance of environmental norms.

44. We discussed with the Chief Secretary the above unsatisfactory situation of environment and about need for having an effective monitoring cell directly attached to the office of the Chief Secretary with experts in environment and related issues to assist the Chief Secretary.

³⁴ Annual report of CPCB for the year 2017-18 accessible at http://cpcb.nic.in/uploads/bwind/MSW_AnnualReport_2017-18.pdf

45. The presence of Chief Secretary before this Tribunal was directed with an expectation that there will be realization of seriousness at the highest level which may percolate in the administration.

IV. DIRECTIONS:-

46. In view of above, after discussion with the Chief Secretary, following further directions are issued:

i. Steps for compliance of Rule 22 and 24 of SWM Rules be now taken within six weeks to the extent not yet taken. Similar steps be taken with regard to Bio-Medical Waste Management Rules and Plastic Waste Management Rules.

ii. Apart from Port Blair City and port Blair Town which have been declared as model city and town respectively, at least 3 villages in each district may be declared as model villages within two weeks and may be made compliant within six months. The remaining cities, towns and villages of the State may be made fully compliant in respect of environmental norms within one year.

iii. A quarterly report be furnished by the Chief Secretary, every three months. First such report shall be furnished by August 10, 2019.

iv. The Chief Secretary may personally monitor the progress, atleast once in a month, with all the District Magistrates with special focus on solid waste management, bio-medical waste,

sewage management, coastal zone pollution, sand mining, education of tourists about protection of environment.

- v. The District Magistrates may monitor the status of compliance of environmental norms, atleast once in two weeks.
- vi. The District Magistrates or other Officers may be imparted requisite training.
- vii. Estimate of value of environmental degradation and cost of restoration be prepared and compensation be planned and recovered from polluters for environmental restoration and restitution on that basis.
- viii. Performance audit of functioning of all regulatory bodies may be got conducted and remedial measures be taken, within six months.
- ix. Introduction of a policy of giving ranking, based on performance on the subject of environment and giving of rewards or other incentives on that basis to individual areas, localities, institutions or individuals may be considered. This may also include encouraging students or other citizens significantly contributing to the cause of environment. The best practices may be evolved, if necessary, in the light of experiences on the subject. This may help in educating and involving public at large which may help in enhancing of environmental laws.

x. The Chief Secretary may remain present in person before the Tribunal with the status of compliance in respect of various issues mentioned in para 22 as well as any other issues discussed in the above order on 25.11.2019. It is made clear that Chief Secretary may not delegate the above function and the further requirement of appearance before this Tribunal to anyone else. However, it will be open to him to change the date, by advance intimation by e-mail at ngt.filing@gmail.com to adjust their convenience.

47. The issue of recovery of damages from the States for their failure to comply with the environmental norms, including the statutory rules and orders of this Tribunal, will be considered will be considered later. The Tribunal may also consider the requirement of performance guarantee of a particular amount in case progress achieved is not found to be satisfactory.

48. There is need to develop an institutional training mechanism involving technical, social and environmental issues for training of officers concerned with enforcement of environment norms at ground level. Training may be ongoing process at national level, State level and other appropriate levels as may be found necessary. Accordingly, CPCB has been directed to prepare such program⁸ indicating persons required to be imparted training, subjects of training, resource persons, location of training, duration of training programmes etc. CPCB will be free to

⁸Vide order dated 22.04.2019, in O.A. No. 606/2018, Compliance of Municipal Solid Waste Management Rules, 2018 (State of Meghalaya).

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coordinate with available training institutions for use of infrastructure such as judicial academies, police academies, administrative academies, forest academies etc. as may be found viable. CPCB will be free to utilize funds collected by way of environmental compensation for this purpose also in same manner as for carrying capacity study and also take help from State Boards or any institution.

A copy of the compliance report furnished by the Chief Secretary be sent to CPCB as already directed vide order dated 24.04.2019 for the State of Karnataka (*supra*).

Put up the report which may be received on 13.08.2019.

Adarsh Kumar Goel, CP

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

May 6, 2019
Original Application No. 606/2018

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ANNEXURE-R-2

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 606/2018(Main)
(With Reports dated 09.08.2019 & 09.09.2019)

Compliance of Municipal Solid Waste Management Rules, 2016

Date of hearing: 12.09.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): None

For Respondent (s): Mr. Rajkumar, Advocate for CPCB

ORDER

1. In pursuance of order of this Tribunal dated 24.04.2019 in O.A. No. 606/2019 dealing with the subject of compliance of Municipal Solid Waste Management Rules, 2016 and other important issues relating to environment, CPCB has filed following reports:
- i. Report dated 09.09.2019 enclosing Annual Environment Plan for the country giving compliance of environment norms and gaps.
 - ii. Report dated 09.09.2019 annexing Preliminary Framework for imposing Environmental Damage Compensation.
 - iii. Report dated 09.09.2019 on the subject of Methodology of Assessment of Environment Carrying Capacity.

- iv. Gap Analysis report filed on 06.09.2019 on the subject of compliance of solid waste, plastic waste, bio-medical waste management, rejuvenation of identified polluted river stretches, polluted industrial clusters, non-attainment cities.
 - v. Report dated 24.07.2019 on Framework on national environmental training program.
 - vi. Status report dated 09.08.2019 on Information, Education & Communication (IEC) activities.
2. We have also received reports from the State Level Committees and the Apex Committee, on the subject of Solid Waste Management, apart from reports from some of the States.
 3. We have heard learned Counsel for the CPCB for future course of action and further directions required on the above subjects. He submitted that the above reports are incomplete for want of information from the States/UTs. It was elaborated during the course of hearing that information is required to be submitted in terms of following thematic areas viz.
 - Compliance to Solid Waste Rules including Legacy Waste.
 - Compliance to Bio-medical Waste Rules.
 - Compliance to Construction & Demolition Waste.
 - Compliance to Hazardous Waste Rules.
 - Compliance to E-waste Rules.
 - 351 Polluter Stretches in the country.
 - 122 Non-attainment cities.

- 100 industrial clusters.
 - Status of STPs and re-use of treated water.
 - Status of CETPs/ETPs including performance.
 - Ground water extraction/contamination and re-charge.
 - Air pollution including noise pollution.
 - Illegal sand mining.
 - Rejuvenation of water bodies.
4. The information with regard to above thematic areas needs to be submitted to CPCB by the Chief Secretaries of all the States and Union Territories in terms of following:
- Current status
 - Desirable level of compliance in terms of statutes.
 - Gap between current status and desired levels.
 - Proposal of attending the gap with time lines.
 - Name and designation of designated officer for ensuring compliance to provisions under statute.
5. CPCB is permitted to file revised updated reports on the subject after collecting information from concerned States/UTs by 15.11.2019.
6. In terms of earlier orders of this Tribunal, a Central Monitoring Committee has been constituted to deliberate on vital environmental issues. Opinion of the said Committee is expected by 31.10.2019. As per earlier orders, the Chief Secretaries of all the States/UTs are scheduled to appear before this Tribunal from 16.09.2019 onwards. Since such opinion may need to be considered before appearance of the Chief

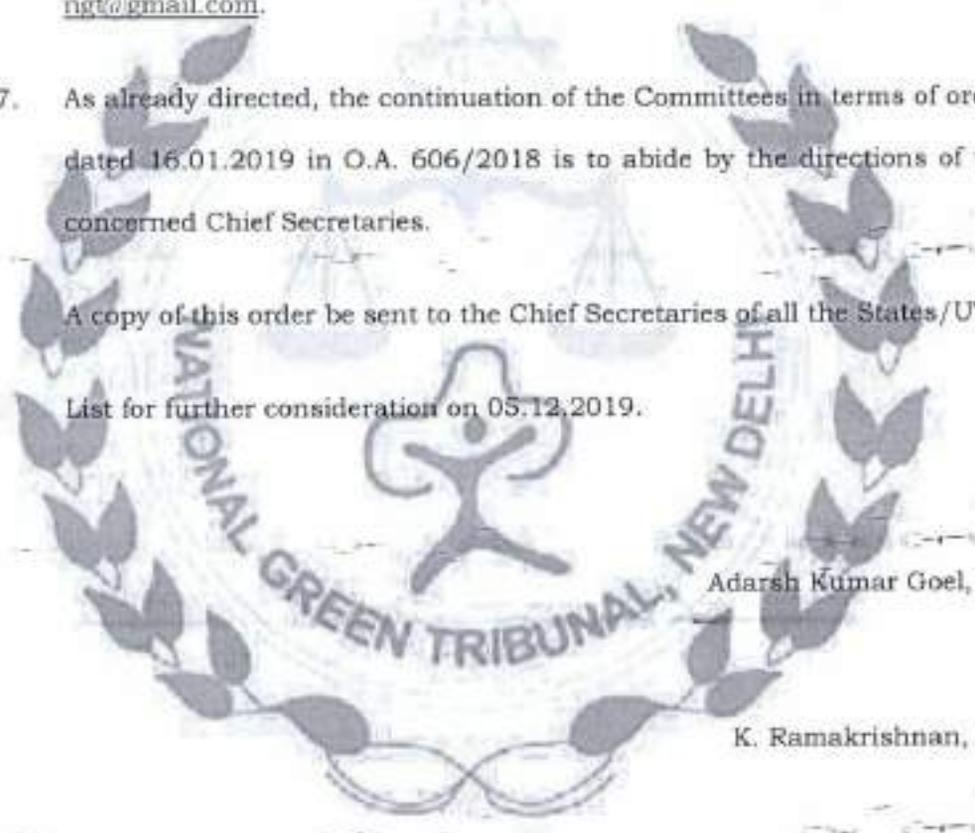
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Secretaries, it becomes necessary to reschedule appearance of the Chief Secretaries. They need not appear on the earlier scheduled dates. Fresh dates will be as per schedule to this order. However, they may also file compliance reports in terms of earlier orders particularly whether any model cities and villages have been made fully compliant with environmental norms and other major achievements made as directed by this Tribunal, within one month from today by e-mail at judicial-ngt@gmail.com.

7. As already directed, the continuation of the Committees in terms of order dated 16.01.2019 in O.A. 606/2018 is to abide by the directions of the concerned Chief Secretaries.

A copy of this order be sent to the Chief Secretaries of all the States/UTs.

List for further consideration on 05.12.2019.



Adarsh Kumar Goel, CP

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

September 12, 2019
Original Application No. 606/2018
DV

SCHEDULE

Sl. No.	States	Date of appearance	Time
1.	Group - A Punjab, Haryana, Chandigarh, Delhi and Uttar Pradesh	10.01.2020	02:00-p.m.
2.	Group - B Bihar, Orissa, Jharkhand, West Bengal and Andaman & Nicobar	17.01.2020	
3.	Group - C Gujarat, Goa, Daman and Diu, Dadar and Nagar Haveli	24.01.2020	
4.	Group - D Madhya Pradesh, Rajasthan and Chhattisgarh	31.01.2020	
5.	Group - E Tamil Nadu, Puducherry, Kerala and Lakshadweep	07.02.2020	
6.	Group - F Telangana, Andhra Pradesh and Karnataka	14.02.2020	
7.	Group - G Himachal Pradesh, J&K, Ladakh, Uttarakhand and Sikkim	21.02.2020	
8.	Group - H Arunachal Pradesh, Nagaland, Manipur, Assam, Mizoram, Tripura and Meghalaya	28.02.2020	

Adarsh Kumar Goel, CP

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

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ANNEXURE R-3



Ministry of Housing and Urban Affairs
Government of India

ANNEXURE-R-3



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SWACHHATA CERTIFICATE

This is to certify that

PORT BLAIR

*an Local Body, South Andaman District in the state of
Andaman Nicobar has been declared as*

OPEN DEFECACTION FREE +

as on 23-09-2019

*A city is declared ODF+ if, at any point of the day, not a single person
is found defecating and/or urinating in the open, AND all community
and public toilets are functional and well maintained.*

THE MAHATMA

V. K. Jindal

Vinod Kumar Jindal
Joint Secretary & Mission Director
Swachh Bharat Mission (Urban)

[Signature]
Executive Engineer
(Works & Street)
Municipal

[Signature]

Dr. Ravi P. Singh
Secretary General
Quality Council of India

This certificate will be valid for a period of six months

/TRUE COPY/

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ANNEXURE-R-4

MINUTES OF MEETING WITH STAKEHOLDERS CUM WASTE GENERATORS OPERATING WITHIN PORT BLAIR CITY HELD ON 14.10.2019 AT 10:00A.M. IN THE CONFERENCE HALL OF PBMC

Stakeholders & representative present during the meeting is enclosed at Annexure-1

At the outset, Executive Engineer, SWM, PBMC welcomed the gathering and highlighted the directions passed by Hon'ble National Green Tribunal under the provision of Solid Waste Management Rules, 2016 to all ULBs to meet out the timeliness of waste processing.

Highlighting the current scenario of dumping yard, EE (SWM) informed that, due to release of combustible gases especially methane from organic waste causes burning of waste which further emits toxic gases. In this regard the management of organic waste is important concern, therefore this meeting is called.

Further, EE (SWM) informed that, as per Solid Waste Management Rules, 2016 of MoEF&CC, Gov., the bulk waste generators are those generates more than 100kgs. however, as per the PBMC's-Solid Waste (Handling & Management) Rules, 2017, the definition are those generates than 50kgs. of wastes, and they shall have their own management facilities for wet/ organic waste like food waste & green wastes and segregate dry waste & hand over to PBMC.

Shri. Girish Arora, President, ACCI informed that, most of the hoteliers were handing over segregated waste into two categories viz. Dry & Wet organic waste. He also informed that, most of the hoteliers do not falls under purview of bulk waste generator; however, the hotelier will comply with the direction of PBMC and handover the segregated wet waste if facility provided/ operated.

EE (SWM) informed that, PBMC has conducted a meeting with Private Marriage Community Halls to install their own organic waste management facility like, composting or bio-methanation/ bio-gas plant. Soon they will come up with a plan of implementation.

After detailed discussions following deliberations were made:

1. Stakeholders viz. ACCI, Hoteliers & Other Associations shall finance for wet organic waste management facility like Bio-methanation/ bio-gas or compost plant, under OBR. The land will be identified & set apart for the purpose by PBMC.
2. PBMC will devise the route map of waste collection from waste generator & engage workers with vehicles, for collection, transportation & processing charges shall be borne by the stakeholders as mentioned at S.No.:01.
3. Collection of organic waste from all waste generators shall be made during night hours since traffic & collection is hassle free in addition to Dry waste, which is already being collected.

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4. After installation of organic waste management facility, all the waste generators shall handover wet organic waste in a container/ bucket of required capacity to the collection vehicles.
5. The Hotelier shall document the report of initiatives done by many hotels on phasing out of single use/ other plastics and introduced alternatives/ substitutes as a contribution towards make the plastic free society, to the Office of EE (SWM), PBMC for onward submission to the Ministry of Housing & Urban Affairs, Govt., for appraisal.

The meeting ended with vote of thanks.

Executive Engineer-III (Works & SWM)
Municipal Council



No.: 70/EE-III/SWM/MC/2019-20/16/
नगरपालिका परिषद् का कार्यालय
OFFICE OF THE MUNICIPAL COUNCIL
पोर्ट ब्लेयर
PORT BLAIR

Port Blair, dated 2/10/2019

Distribution to:

1. The President, Andaman Chambers of Commerce & Industry, Port Blair
2. The President, Hoteliers Association
3. The President, AATO, Port Blair
4. The President, RSN, Dolly gunj, Port Blair
5. The Proprietor, Arasu & Co., Mohanpura
6. The President, Andaman Bar Association, Port Blair
7. The President, Youth Chambers of Commerce & Industry, Port Blair
8. The President, Grains & Grocers Association, Port Blair,
9. The Manager, ITC-Fortune Resort Bay Island, Port Blair

Copy also to:

1. PA to Secretary, PBMC for kind information of Secretary, PBMC
2. PA to Superintending Engineer, PBMC for kind information of SE, PBMC.
3. The Revenue Officer, PBMC for information.
4. The Sanitary Officer, PBMC for information.
5. The AE (SWM), PBMC, for information.

Executive Engineer-III (Works & SWM)
Municipal Council

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ANNEXURE-R-5 532

FINE IMPOSED FOR THE MONTH OF 1st JANUARY 2017 TO DECEMBER, 2017

Sl.No	Month	Amount	Persons
1	January, 2017	Rs. 51,400/-	514 pers.
2	February, 2017	Rs. 28,100/-	281 pers.
3	March, 2017	Rs. 40,100/-	401 Pers.
4	April, 2017	Rs. 31400/-	314 Pers.
5	May, 2017	Rs.30200/-	302 Pers.
6	June, 2017	Rs. 35,200/-	352 Pers.
7	July, 2017	Rs.33900/-	339 Pers.
8	August, 2017	Rs. 41800/-	418 Pers.
9	September, 2017	Rs. 28100/-	66 Pers.
10	October, 2017	Rs. 88500/-	177 Pers.
11	November, 2017	Rs. 2,72,500/-	503 Pers.
12	December, 2017	Rs. 1,59,500/-	246 Pers.
	Total:-	Rs. 8,40,700/-	31913 Pers.
(Rupees eight lakhs forty thousand seven hundred only)			

FINE IMPOSED FOR THE MONTH OF 1st JANUARY 2018 TO DECEMBER, 2018

SL.No	MONTH/YEAR	AMOUNT	PERSONS
1	January, 2018	Rs. 1,10,000/-	220 Pers.
2	February, 2018	Rs. 59,500/-	119 Pers.
3	March, 2018	Rs. 95,000/-	190 Pers.
4	April, 2018	Rs. 1,60,500/-	290 Pers.
5	May, 2018	Rs. 91,000/-	182 Pers.
6	June, 2018	Rs. 86,000/-	172 Pers.
7	July, 2018	Rs. 57,500/-	115 Pers.
8	August, 2018	Rs. 93,000/-	140 Pers.
9	September, 2018	Rs. 64,000/-	128 Pers.
10	October, 2018	Rs. 65,000/-	130 Pers.
11	November, 2018	Rs. 96,000/-	192 Pers.
12	December, 2018	Rs. 1,40,000/-	280 Pers.
	Total	Rs. 11,17,500/-	2158 Pers.
(Rupees eleven lakhs seventeen thousand five hundred only)			

 Executive Engineer-III
(Works & SWM)
Municipal Corporation

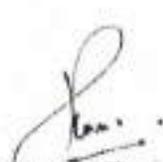
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FINE IMPOSED FOR THE MONTH OF 1st JANUARY 2019 TO DECEMBER, 2019

SL.NO	MONTH/YEAR	AMOUNT	PERSONS
1	January, 2019	Rs.90,500/-	181 Pers.
2	February, 2019	Rs. 83,500/-	167 Pers.
3	March, 2019	Rs.96,500 /-	193 Pers.
4	April, 2019	Rs. 63,500/-	127 Pers.
5	May, 2019	Rs. 88,000/-	176 Pers.
6	June, 2019	Rs.76,500/-	153 Pers.
7	July, 2019	Rs. 81,500/-	149 Pers.
8	August, 2019	Rs. 81,000/-	162 Pers.
9	September, 2019	Rs.59,000/-	118 Pers.
10	October, 2019	Ra. 82,500/-	165 Pers.
11	November, 2019	Rs.85,000/-	170 Pers.
12	December, 2019	Rs. 72,000/-	144 Pers.
	Total	Rs. 10,40,500/-	1745 Pers.
(Rupees ten lakhs forty thousand five-hundred only)			

ABSTRACT

Year-2017	Fine imposed	No. of Violators
Jan to Dec, 2017	Rs. 8,40,700/-	3913 Pers.
Year-2018 Jan to Dec, 2018	Rs. 11,17,500/-	2158 Pers.
Year-2019 Jan to Dec, 2019	Rs. 10,40,500/-	1745 Pers.


 Sanitary Officer,
 PBMC



No.: 72/EE-III/SWM/MC/2018-19
नगरपालिकापरिषद् काकार्यालय
OFFICE OF THE MUNICIPAL COUNCIL
पोर्टब्लेयर
PORT BLAIR

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**STATUS OF FINES BEING IMPOSED BY PBMC IN COMPLIANCE TO THE
PLASTIC WASTE MANAGEMENT RULES/ DIRECTIONS/ ORDERS**

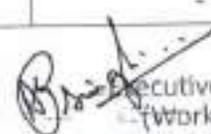
In compliance of the order issued by the Secretary, PBMC vide No.: 36, dated 25.01.2019, and sub-sequent orders of Sub-Divisional magistrate/ Member Secretary, DLTF (SA), A&N Administration vide No.: 51, dated 21st June, 2019, the status of Plastic enforcement being done by PBMC is as follows:

Before 01.08.2019

Month	No. of raids	Plastic seized in kgs.	finer imposed/ amount collected in Rs.
Jan., 2019 to June, 2019	763	613	11500.00
July, 2019	37	237	8000.00

After 01.08.2019

No. of Inspection carried out since 01.08.2019	No. of fines imposed and amount collected in Rs.	Quantity of material Seized in Kg.	No. of license suspended /case registered against the violators
45	13000.00	360	-
15	6000.00	65	-


Executive Engineer-III (Works & SWM)
Municipal Council

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सत्य धर्म

No.3-245/RD/SBM/2019/266

अण्डमान तथा निकोबार प्रशासन

ANDAMAN AND NICOBAR ADMINISTRATION.

ग्रामीण विकास पंचायती राज संस्थान एवं शहरी स्थानीय निकाय निदेशालय

Directorate of RD, PRIs and Urban Local Bodies

पोर्टब्लेयर /Port Blair

MOST URGENT
e-mail - rd.ut.and@gmail.com
Phone/Fax No - 0312-242739

ANNEXURE-R-6

Dated/दिनांक 25th Jan, 2020

To

The Member Secretary, ANPCC
Department of Science & Technology,
A & N Administration,
Dollygunj.

Subject:- Details of User fee/Spot fine collection, Status of SWM Cluster and - Model villages reg.

Madam,

I am directed to invite your kind reference to the telephonic conversation held on 24.01.2020 and to furnish herewith the requisite information as sought in respect of various Gram Panchayat are enclosed at ANNEXURE - I, II, III & IV & V.

This is for your kind information and necessary action please.

Yours faithfully

Raus
25/1/20

Assistant Director (RD/P)

Encl: A/A

Copy to:

1. PS to Secretary (RD) for kind information of the Secretary (RD).
2. PS to Secretary (S & T) for kind information of the Secretary (S & T).
3. PA to Director (RD/P) for kind information of the Director (RD/P).

Raus
25/1/20

Assistant Director (RD/P)

ANNEXURE -I

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**MONTH WISE COLLECTION OF USER FEE IN RESPECT OF GRAM
PANCHAYATS**

Month	Amount Collected (in Rs.)
August, 2019	4,67,040.00
September, 2019	5,20,600.00
October, 2019	5,57,070.00
November, 2019	4,18,190.00
December, 2019	7,29,930.00
TOTAL	26,92,830.00

(Rupees Twenty Six Lakhs Ninety Two Thousand Eight Hundred Thirty only)

Ramesh

ANNEXURE -II

537

FINE COLLECTED AND PLASTIC SEIZED IN VARIOUS GRAM
PANCHAYAT

Month of Inspection	No. of Establishment inspected	Total Fines Collected (in Rs.)	Total Quantity of Banned Plastic Seized
January, 2020	64	40,000.00	300 Kgs (approx.)

Ramesh

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STATUS OF 26 SOLID WASTE MANAGEMENT CLUSTERS

- Construction work started in 22 Clusters.
- Tender awarded for 2 Clusters, work to commence soon.
- Tender for 2 Clusters under process.
- All the 26 Clusters will be completed by June, 2020.

Rave

539

STATUS OF 18 MODEL VILLAGES

- 3 colour coded dustbins are being distributed to all the households of model villages.
- Door to door collection of waste started in model villages.
- User fee collection from households has been initiated in model villages w.e.f Jan, 2020.
- Regular awareness programmes are being organised for sensitizing the general public.
- Gram Sabha have been organized in all Gram Panchayats for creation of awareness on SWM By-Laws 2019.

Ramesh

540

PLASTIC WASTE USED IN ROAD CONSTRUCTION SINCE JANUARY 2019
IN RURAL AREAS

Total Quantity of Plastic Waste Used In Road Construction	Total Length of Road Repaired/Constructed
1526 Kgs	3.96 KMs

[Signature]
60/20

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ANNEXURE-R-7

A Meeting have been Convened at the Office of The Gram Panchayat, Govind Nagar,
Swaraj Dweep at 10:30AM on 25th July, 2019 under the Chairmanship of Pradhan, G.P.
Govind Nagar.

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Agenda of the Meeting

1. Segregation of Wet & Dry waste
2. Disposal of Wet & Dry waste of all the Hotels / Resorts & Restaurants under the jurisdiction of G.P. Govind Nagar by the Gram Panchayat on a nominal sanitation charges.

The panchayat secretary welcomed all the representatives of all the hotels/resorts & restaurants and briefed them the process of segregating wet & dry waste and also informed them that the dry waste will be collected by the Gram Panchayat on fortnightly basis or as per the requirement during the month of August and thereafter from September onwards the panchayat will start collecting dry waste on weekly basis.

The Pradhan then informed them that as per the order from the Director, Directorate of RD, PRIs & ULBs every Hotels / Resorts have to pay monthly sanitation charges of Rs. 10 per room/day and it has to be paid by 5th of every month. The sanitation charges will be collected in advance. The hoteliers put forward their grievances and stated that Rs.10 per room / day will be very high and they will not be in a position to bear the charges and requested the Pradhan & PRI members to lower the charges. After a prolong discussion between the Pradhan, PRI Members & Hoteliers all of them came into a conclusion to categorise the hotels in terms of No. of Rooms and fix a flat charges as per the category.

Following category of hotels / resorts and restaurants was formed -

1. Restaurants with not more than 10 Tables - Rs. 3000/-
2. Restaurants with more than 10 Tables - Rs. 7000/-
3. Restaurants with BAR an additional Rs. 5000/-
4. Only BAR - Rs. 5000/-
5. Hotels/Lodges without Restaurant and upto 10 Nos. Guest Rooms - Rs. 1500/-
6. Hotels /Resorts with Rooms upto 10Nos. - Rs. 3000/-
7. Hotels /Resorts with Rooms in between 11-30 Nos. - Rs. 6000/-
8. Hotels /Resorts with Rooms in between 31-50 Nos. - Rs. 9000/-
9. Hotels / Resorts with Rooms More than 50 - Rs. 14,000/-
10. Every Hotels / Resorts operating a BAR will have to pay an additional amount of Rs. 5000/-.

All the present representatives of the Hotels / Resorts & Restaurants unanimously agreed on the above mentioned charges and hence a resolution was passed by the PRI members above monthly sanitation charges.

[Signature]
Panchayat Secretary
Gram Panchayat Govind Nagar
Swaraj Dweep

Scanned by CamScanner

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ANNEXURE-R-8

अण्डमान तथा निकोबार प्रशासन

Keep in file

आण्डमान तथा निकोबार प्रशासन
Andaman and Nicobar Administration

8/2/18

सचिवालय /Secretariat

**** **

विज्ञान तथा प्रौद्योगिकी
Science & Technology
D No 1572
R. Dater प्राप्ति दिनांक 05/02/18
542

Port Blair, dated the 02nd February, 2018.

ORDER No. 359

The Hon'ble Lt. Governor, Andaman & Nicobar Islands is pleased to Constitute a State Level Advisory Body for Solid Waste Management in Andaman and Nicobar Islands (SWM) in pursuance of Para 23 of Solid Waste Management Rules of State Level Advisory Body (SLAB):

Sl. No	Designation	Member
1.	Principal Secretary, Urban Development, A&N Administration Port Blair	Chairperson, ex-officio
2.	Director (RD/Panchayat), A&N Admn. Port Blair	Member, ex-officio
3.	Deputy Commissioner(SA), A&N Islands	Member, ex-officio
4.	Sr. Scientific Officer, (Science & Technology)/Pollution Control Board, A&N Administration Port Blair	Member, ex-officio
5.	Principal, DBRAIT, Dolly Gunj, Port Blair	Member, ex-officio
6.	Chief Engineer/Town Planner, APWD Port Blair	Member
7.	1. Secretary, PBMC 2. CEO, Zilla Parishad, South Andaman 3. Assistant Secretary (Panchayat), A&N Admn. Port Blair	Member
8.	Director of Industries, A&N Admn. Port Blair	Member
9.	Executive Engineer (SWM), Port Blair Municipal Council	Member
10.	1. Director of Agriculture, A&N Admn. Port Blair 2. Labour Commissioner, A&N Admn. Port Blair	Member

उप सचिव (श.वि)

Deputy Secretary(UD)

(P.No.3-56/97-UD(PF))

Office Order Book

Copy forwarded to:-

1. The Secretary to Hon'ble Lt. Governor for information.
2. The Sr. PS to Chief Secretary for information of Chief Secretary, A & N Administration
3. All concerned for information.

8/2/18
उप सचिव (श.वि)

Deputy Secretary(UD)

present in person

Deputy Secretary

(F. No. 3-190(145)/20

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-2-

ORDER BOOK

Copy to: -

1. The Secretary to LG for kind information of Hon'ble Lt. Governor, A & N Islands, Port Blair.
2. SPS to CS for kind information of Chief Secretary, A & N Administration.
3. All concerned for information and necessary action.


Deputy Secretary (UD)

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अण्डमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
सचिवालय / SECRETARIAT

दि. 13/02/19

Port Blair, dated the 12th February, 2019

ORDER NO. 414

In pursuance of Order dated 16.01.2019 passed in OA No. 606 of 2018 by the Hon'ble National Green Tribunal, Principal Bench, New Delhi and in pursuance of Section 23 of the Solid Waste Management Rules, 2016 and in supersession of Order No. 359 dated 02.01.2019, the Lieutenant Governor (Administrator), A&N Islands is pleased to constitute the State Level Advisory Committee of UT of A&N Islands comprising the following Members:-

Sl. No.	Designation	Member
1.	Chief Secretary, A & N Administration	Chairperson
2.	Principal Secretary (Urban Development) A & N Administration	Member
3.	Principal Secretary (Environment & Forests) A & N Administration	Member
4.	Secretary (Revenue), A&N Administration	Member
5.	Secretary (Health), A & N Administration	Member
6.	Secretary (Rural Development), A & N Administration	Member
7.	Secretary (Science & Technology), A & N Administration	Member
8.	Secretary, Port Blair Municipal Council	Member
9.	Secretary (Industries), A & N Administration	Member
10.	One member from Central Pollution Control Board, Zonal Office at Kolkata	Member
11.	Officer on Special Duty (Environment & Forests), A & N Administration	Member
12.	Member Secretary (Pollution Control Committee), Department of Science & Technology, A & N Islands	Member Secretary

Functions of the State Level Committee:

- The Committee may hold their first meeting positively before 15.02.2019 and thereafter hold meetings periodically as per the direction of the Chairperson of the Committee.
- Prepare an Action Plan latest by 31.12.2019.
- The CPCB may prepare Standard Operating Procedure (SOP) for implementation of Clause (J) to the Schedule-I of the SWM Rules, 2016 relating to Bio-mining and disposal of legacy waste within one month and circulate the same to the SPCBs and PCCs who in turn may communicate to the Chief Secretary (Chairperson of the Committee) for its implementation.
- The Apex Monitoring Committee may interact with the State Committees in such manner as may be found necessary and give its report to this Tribunal once in a quarter. Apex Monitoring Committee may interact with the State Level Committees atleast once in a month.
- The Chief Secretary (Chairperson of the Committee) to remain present in person alongwith reports on 01.05.2019.

Deputy Secretary (UD)
(F. No. 3-190(145)/2019-UD)

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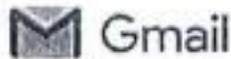
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ANNEXURE-R-9

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Gmail - O.A No. 606 of 2018 - Format from CPCB - reg

<https://mail.google.com/mail/u/0/h/intvxbynsmru/?th=16>



Science Technology <dstandamans@gmail.com>

O.A No. 606 of 2018 - Format from CPCB - reg

2 messages

DST A & N Islands <dstandamans@gmail.com>
To: "mscb.cpcb" <mscb.cpcb@nic.in>

Wed, Nov 13, 2019 at 5:35 PM

Sir,

I am directed to refer your letter no. B-17011/7/MSW/2019/7159 dated 27.09.2019 regarding submission of compliance report in the matter of O.A No. 606 of 2018. The requisite information in the performa is attached for your perusal and necessary action.

Yours faithfully,
Rishikesh
Senior Scientific Officer - II

Andaman & Nicobar Pollution Control Committee
Department of Science and Technology
Dolly Gunj
Port Blair-744103
Andaman and Nicobar Islands
Ph.:03192-250370
e-mail: dstandamans@gmail.com

Save Trees. Print only when necessary.

O.A No. 606 of 2018 - Format CPCB.docx
40K

DST A & N Islands <dstandamans@gmail.com>
To: divsinha <divsinha@yahoo.com>

Wed, Nov 13, 2019 at 5:39 PM

[Quoted text hidden]

O.A No. 606 of 2018 - Format CPCB.docx
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Name of State/UT		Andaman & Nicobar Islands					
Name & Designation of Nodal officer		Avinash Kumar Singh, Executive Engineer-III (Works & SWM), Port Blair Municipal Council					
		(1)	(2)	(3)	(4)	(5)	(6)
			Remarks	Current Status	Desirable level as per statutes	Gap between Current status and desired levels	Timeframe for addressing the Gap
Sl. No.	Items	State/UT response					
8	Percentage of Districts in which Special Task Force (Four members nominated by DM, SP, RO, SPCB & District Legal Services Authority) for Awareness has been created.	100	The State Level Advisory Committee with all concerned Secretaries and HODs as well as all Deputy Commissioners as its members has been constituted and the implementation of the rules are being reviewed every month.	100	100	0	Implemented.
12	Percentage of ULBs which have framed byelaws incorporating provisions of SWM Rules (15e)?	100	PBMC has notified & implemented its SWM Bye-laws, 2017	100	100	0	Implemented
30	Percentage of operators of Solid Waste processing facility who have submitted Annual report.	100	PBMC has submitted its SWM Annual Reports to ANPCC.	100	100	0	Implemented
31	Percentage of ULBs which have appointed nodal officer/committee.	100	Shri. Avinash Kumar Singh, Executive Engineer-III (Works	100	100	0	Implemented

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			& SWM), PBMC has been appointed as Nodal Officer.					
34	Percentage of ULBs which have submitted Annual Report in Form IV to Secy, UD and SPCB.	100	PBMC has submitted its Annual Reports to ANPCC.	100	100	0		Implemented
36	Percentage of ULBs where Sweeping is carried out twice or more in public areas.	100	Sweeping is carried out twice in public areas.	100	100	0		Implemented
37	Percentage of ULBs where Sweeping is carried but once or more in residential areas.	100	Sweeping is carried out once in residential areas.	100	100	0		Implemented
38	Percentage of ULBs in which user fees has been incorporated in Byelaws.	100	PBMC has notified & implemented its SWM Bye-laws, 2017.	100	100	0		Implemented
39	Percentage of ULBs having Door to door collection system.	100	In all the 24 wards of Port Blair Municipal area, door to door collection is being carried out on daily basis.	100	100	0		Implemented
40	Percentage of ULBs transporting wastes in covered vehicles.	100	All the waste is transported in vehicles covered with nets.	100	100	0		Implemented
41	Percentage of ULBs having GPS installed on garbage collection vans (>5 lakh population)	N/A As population is below 5 lakhs.						
42	Percentage of ULBs using Compartmentalized vehicles for collection of different fractions of waste.	60	Only 60% of vehicles for collection of different fractions of waste are compartmentalised. The procurement of more	60	100	40		May 2020

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			compartmentalised vehicles is under process.				
43	Percentage of ULBs having Computerized weighing machine for weighing solid waste.	0	Under process	0	100	0	July 2020
44	Percentage of ULBs having tipping fee based on quantum of waste generated/processed.	N/A	PBMC is processing on its own.				
45	Percentage of ULBs having twin-bin system installed at public places.	100	All the public places are installed with twin-bin (blue bin for dry & green bin for wet waste collection)	100	100	0	Implemented.
46	Percentage of ULBs having transfer stations instead of secondary storage bins.	60	Segregation centre cum secondary collection for extended wards are under construction.	60	100	40	July 2020
47	Percentage of ULBs in which PPE has been provided to workers	100	PPE provided at regular intervals	100	100	0	Implemented
48	Percentage of ULBs in which Capacity building of local bodies has been taken up by State Dept. of UD	100	Being done by PBMC to its Sanitation & SM Staffs	100	100	0	Implemented
49	Percentage of ULBs in which workers have been educated on Door to door collection of waste	100	Regular orientation workshops are being conducted and rewards for best workers are awarded.	100	100	0	Implemented
50	Percentage of ULBs in which Training has been imparted to waste pickers/waste collectors	100	Regular orientation workshops are being conducted	100	100	0	Implemented
51	Percentage of ULBs having separated Street sweepings collection and disposal system	100	separate street sweeping schedules are prepared and maintained by all SIs.	100	100	0	Implemented
52	Percentage of ULBs in which Segregation of waste at household level/source has been	25	PBMC has started door to door	25	100	75	February 2020

	implemented		collection of segregated waste in 6 pilot wards. As per the Minutes of the 8 th SLAC meeting, directions have been issued to PBMC to implement door to door collection of segregated waste in all 24 municipal wards by February 2020.				
53	Percentage of ULBs in which waste Segregation of waste by street vendors has been implemented	80	Most street vendors are segregating their waste.	80	100	20	March 2020
54	Percentage of ULBs in which Segregation of waste by RWAs, market association, gated communities, institutions(>5000 sqm area), hotels, restaurants etc has been implemented	100	Segregation of waste by RWAs, market association, gated communities, institutions(>5000 sqm area), hotels, restaurants etc are being implemented.	100	100	0	Implemented
55	Percentage of ULBs in which Segregation of waste at source for inerts and C&D Waste has been implemented	100	Segregation of waste at source for inerts and C&D Waste are being implemented.	100	100	0	Implemented
56	Percentage of ULBs in which informal sector of waste pickers, waste collector and recycling industry in reducing waste in state policy has been engaged	100	31 waste dealers have been registered and engaged.	100	100	0	Implemented
57	Percentage of ULBs in which Space for SW Segregation, storage and processing of solid waste for 200 units/5000 square has been allocated	100	Space for SW Segregation, storage and processing of solid waste for 200	100	100	0	Implemented

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			units/5000 square has been allocated.				
58	Percentage of ULBs in which scheme for registration of waste pickers and dealers has been implemented.	100	31 waste dealers have been registered.	100	100	0	Implemented
59	Percentage of ULBs in which land has been identified for setting up waste processing facilities (22(1))	100	9 Suitable Sites identified at decentralised clusters for all 24 wards named as Solid Waste Resource Management (SWRM) Centers namely: i. Anarkali, ii. Jogger's Park, iii. MES Road, iv. Near Education Office, v. Dollygunj, vi. Brookshabad, vii. Garacharma, viii. BathuBasti, ix. School Line	100	100	0	Implemented
60	Percentage of ULBs in which non-biodegradable waste and inert waste are used for filling up of construction areas and construction roads	100	The A&N Administration vide Notification no.07 dated 10.01.2019 has made use of 8-10% of waste plastic in road construction mandatory.	100	100	0	Implemented
61	Percentage of ULBs in which Usage of RDF by Cement plants/Power Plants/industries located within 200 km of such facility has been implemented	N/A	Not applicable due to absence of such industries in A&N Islands. However the plastic wastes are transported through authorised waste				

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			processors for recycling.				
65	Percentage of ULBs in which home/decentralised and centralised composting has been initiated.	100	The wet waste is processed at the Organic waste processing centers at Brookshabad, Gandhi Park, Anarkali, School Line & Junglighat composting yard.	100	100	0	Implemented
66	Percentage of ULBs in which Storage of Horticulture waste on generators own premises has been initiated	100	Storage of Horticulture waste on generators own premises has been initiated.	100	100	0	Implemented
67	Percentage of ULBs in which setting up of solid waste and processing facilities has been incorporated in Master Plan of the city	100	Yes, it has been incorporated in the Master Plan for the city.	100	100	0	Implemented
68	Percentage of ULBs in which 5% or 5 sheds in SEZ, IE, Industrial park have been allocated for recovery and recycling facility	100	PBMC has allocated space for waste processing at 3 locations namely Brookshabad, Anarkali and Gandhi Park. Industries Department has allocated one unit with area 1500 sq.m for plastic processing in IEs. Additionally, 500 sq.m area in IEs has been earmarked for Solid Waste Processing and Disposal facility.	100	100	0	Implemented

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69	Percentage of ULBs in which material recovery facilities for sorting of recyclables by informal sector have been set up	100	Set up.	100	100	0	Implemented
70	Percentage of ULBs in which Waste from vegetable, flower, fish, meat, poultry market is processed in biomethanation plant	60	Waste processing in biomethanation plant is under process.	60	100	40	July 2020
71	Percentage of ULBs in which use of Chemical fertilizers in parks has been phased out	100	Use of Chemical fertilizers in parks has been phased out completely.	100	100	0	Implemented
72	Percentage Number of Waste processing based on Waste to Energy/RDF	N/A					
		As there is no Waste to Energy/RDF plants in ANI.					
73	Percentage of Waste processing units based on Composting/ Biomethanation	60	Under process	60	100	40	July 2020
77	Percentage of ULBs in which Biodegradable waste is sent to Compost/Biomethanation plant	60	Under process	60	100	40	July 2020
78	Percentage of ULBs in which Biodegradable waste is sent to MRF/Secondary storage facility	40	Under process	0	40	40	July 2020
79	Percentage of W to E plants having Facilities for segregation of waste prior to processing of waste in W to E plants	N/A					
		As there is no Waste to Energy plants in ANI.					
80	Percentage increase in number of Authorisations granted	40	Authorisations granted increased by 40% as compared to last year.	40	100	60	July 2020
81	Percentage of ULBs displaying data related to functioning of plant and its adherence to prescribed parameters displayed on ULB's website	0	Under process	0	100	100	July 2020

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83	Percentage of ULBs in which land has been identified for landfill site (11 f)	100	YES	100	100	0	Implemented
84	Percentage of ULBs in which land has been allocated for landfill site (Rule 12a)	100	YES	100	100	0	Implemented
85	Percentage of ULBs having own/regional operational Landfill sites	100	YES	100	100	0	Implemented
86	Percentage of landfill sites in which Provision of Green Belt/ Buffer Zone around landfill site has been made	100	YES	100	100	0	Implemented
87	Percentage of landfill sites for which Buffer Zone has been notified	0	Under process	-	-	-	-
88	Percentage of landfill sites in which efforts have been taken to prevent/manage generation of leachate	100		100	100	0	Implemented
89	Percentage of landfill sites in which efforts have been taken to prevent/manage generation of methane gas	100		100	100	0	Implemented
90	Percentage of landfill/dumpsites in which CCTV has been installed	100		100	100	0	Implemented
91	Percentage of ULBs having Decentralized waste disposal facilities	100		100	100	0	
92	Percentage of landfill sites in which landfilling or dumping of mixed waste is continued	100		100	100	0	
93	Percentage of landfill sites in which only non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive waste is disposed	100		100	100	0	
94	Percentage of ULBs in which investigation of old/existing dumpsites for bio-mining has been initiated	0	An EOI was called. However, as per the latest directions of Hon'ble NGT order dated 18.10.2019, it will be executed through GeM Portal.	0	100	0	
102	Percentage of ULBs which have framed Byelaws incorporating User fees and spot fines for littering	100		100	100	0	Implemented

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105	Percentage of ULBs having Citizen Grievance redressal mechanism	100		100	100	0	Implemented
106	Percentage of ULBs uploading Month wise details of SWM targets on MIS	100		100	100	0	Implemented
	For item 2,5,10,22,30,62,63,64,98,99,104: Detailed Information to be uploaded						

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FORMAT FOR SEWAGE MANAGEMENT

Sl. No.	Action Point	A	B	C= A-B	D
		Existing status	Desired/ Projected	Gap	Timeline
1.	Estimated Sewage Generation	27.00 MLD	N/A	N/A	5 Years
2.	Treatment Capacity (Projection for 05 years to be taken into consideration)	0.5 MLD	26.5 MLD	26.5 MLD	
3.	Status of Sewerage System (in Km)	NIL	132.73 km		
4.	No. of STPs (Details to be provided as per Annexure)	NIL	2 STP + 4 Sub-STP		
5.	Has bulk users identified for reuse of treated water such as Industrial Clusters, Metro Rail, Indian Railways, Infrastructure Projects, Agriculture, Bus Depots and PWD? (Y/N)	YES			
6.	Quantity of treated waste water being used by Bulk User (in MLD)	NIL	19.62 MLD		
	Industrial Clusters,	NIL	-		
	Metro Rail	NIL	-		
	Indian Railways	NIL	-		
	Infrastructure Projects	NIL	-		
	Agriculture	NIL	-		
	Bus Depots and PWD	NIL	-		
7.	No. of Water Aquatic Sources (Lakes, Pond, etc.) being developed through treated waste water	NIL	-		

FORMAT FOR SEWAGE TREATMENT PLANTS AND UTILIZATION OF SEWAGE

Sl. No.	City/Town	No. of STP	Location of each STP	Coordinates of STP (Latitude and Longitude)	STP Commissioned in (Year)	Status (Operational/ Non-Operational/ Under Construction)	STP Installed Capacity (in MLD)	Actual utilisation of installed Capacity (in MLD)	Technology (UASB/ ASP/ OP/ SBR/ MBR/ FAB etc.)	Consent Status	Compliance Status			
											pH	TSS	COD	BOD
1	Port Blair	2	1. Brookshabad (15 MLD) 2. Mazarpahad (10 MLD)		Proposed	Proposed	Nil	-	SBR	-	-----			
		4 Sub-STP	1. Haddo (0.371 MLD) 2. Bahadur Line (0.112 MLD) 3. Attam Pahad (0.285 MLD) 4. Behind Airport (Shiv Mandir), PatherGudda (0.112 MLD)		Proposed	Proposed	Nil	-	Phytorid / Soil Bio-Technology	-				

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FORMAT FOR NOISE POLLUTION

Sl. No.	Content	Current Status	Desirable	Gap	Time Line
1.	No. of stations for Ambient Noise Monitoring	None	14 stations	14 stations	1 year
2.	No. of stations in Industrial Zone	None	2 stations	2 stations	1 year
3.	No. of stations in Commercial Zone	None	4 stations	4 stations	1 year
4.	No. of stations in Residential Zone	None	4 Stations	4 Stations	1 year
5.	No. of stations in Silence Zone	None	4 Stations	4 Stations	1 year
6.	Compliance of Ambient Standards (No. of Stations) Industrial Zone Commercial Zone Residential Zone Silence Zone	Monitoring of ambient standards are being carried out during festival season and field inspections. The Reports are within permissible limits.	14	14	1 year
7.	Identification of Hot Spots	None	4	4	1 year
8.	Designated Authorities defined as per Noise Rules (Y/N) (Details to be provide)	The Deputy Commissioner and The Police Commissioner			
9.	Has Methodology been prepared for granting permission for installation of Public Address System? (Y/N) (Details to be provide)	Yes.			
10.	Has Methodology been prepared for redressal of complaint on noise pollution? (Y/N) (Details to be provide)	Yes.			
11.	No. of Police Stations equipped with sound level meter	None	Under process		
12.	No. of police Stations having officers trained as per Noise Pollution Rules by SPCBs/PCs.	None	Under process		
13.	Has protocol been developed for taking appropriate action against the defaulters?	Yes. Till date, 131 vehicles have been booked for creating noise pollution.			
14.	No. of cities in which Noise Mapping has been done (if applicable)#	NIL.			

Note: List of cities asked for Noise mapping is attached

Questionnaire for monitoring of compliance to Bio-Medical Waste Management Rules, 2016

Ques 1. Why inventory on numbers of Healthcare facilities is still incomplete in State/UT, as required under BMWM Rules, 2016?

- Inventory of HCF's for the UT of ANI has been completed.

Ques 2. What is the reason that inventory is still under process?

- Not applicable.

Ques 3. As observed that non-bedded HCFs have not applied for authorisation, why such HCFs are allowed to operate without authorisation under BMWM Rules, 2016?

- ANPCC has taken measures to ensure that no non-bedded HCF's are allowed to operate without authorisation. So far, 61 HCF's have been issued authorisation and remaining are under process since the HCF's located at far flung places and due to shortage of technical manpower, inspection and issue of authorisation takes time.

Ques 4. How many applications are still under process with State Boards for grant of authorisation?

- 58 applications are under process for grant of authorisation, out of which 14 Private HCF's applications are pending and 44 Government HCF's applications are pending.

Ques 5. In case of no Common Biomedical Waste Treatment Facility in Arunachal Pradesh, Andaman & Nicobar, Goa, Lakshadweep, Mizoram and Nagaland & Sikkim State/UT, how generated biomedical waste being treated and disposed?

- All the Bio-medical Waste generated in Government and Private HCFs are being treated and disposed through the incinerator installed in GB Pant Hospital in Port Blair.

Ques 6. Why still there is no proposal submitted by Arunachal Pradesh, Andaman & Nicobar, Goa, Lakshadweep, Mizoram and Nagaland & Sikkim State/UT for setting up CBWTF?

- Due to geographical expanse and lower waste volumes generated per unit area in these islands, it was proposed to install 5 Nos of captive incinerators at PHC Garacharma, BJR Hospital Car Nicobar, PH Campbell Bay, PHC Hut Bay, PHC Swaraj Dweep instead of a CBWTF.

Ques 7. Why Barcode system is not implemented in Andaman & Nicobar, Arunachal Pradesh, Assam, J&K, Lakshadweep, Mizoram, Orissa, Puducherry, Sikkim, Uttar Pradesh, West Bengal, Chandigarh, Delhi, Jharkhand, Madhya Pradesh, Maharashtra, Rajasthan and Tamil Nadu, so far even when the deadline is over as per BMWM Rules, 2016?

- The Barcode implementation for ANI's BMWM is to be initiated shortly by Directorate of Health Services (DHS).

Ques 8. Whether State/UT has constituted State Advisory Committee so as to review the implementation status?

- Yes, the Andaman and Nicobar Administration vide Order No.414 dated 12.02.2019 constituted a State Level Advisory Committee with Chief Secretary as Chairman. Till date, the Committee has convened eight meetings as per the orders of the Hon'ble Tribunal and regular review on implementation of the SWM Rules 2016, BMWM Rules 2016 and PWM Rules, 2016 are being carried out.

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Ques 9. What steps have been taken by Advisory Committee so as ensure implementation of BMWM Rules, 2016?

- On the directions of SLAC issued during regular review meetings, 6 autoclaves and 7 Bio-medical shredders have been installed at PHC Garacharma, PHC Tushnabad, PHC Wimberlygunj, PHC Campbell Bay, PHC Havelock, PHC Billiground and GB Pant Hospital.
- On the directions of SLAC, an integrated BMWM plan has been put in place by Directorate of Health services whereby waste from all private HCF's located in Port Blair are being transported to incinerator at GB Pant Hospital for scientific disposal.
- During the 8th SLAC meeting held on 07.11.2019, the Department of Health Services informed that the sites for installation of 5 BMW incinerators have been identified and the sanction for construction shed for installation of BMW incinerators has been conveyed to APWD. The SLAC has set March 2020 as the deadline for procurement and installation of 5 Nos of incinerators at PHC Garacharma, B. Hospital Car Nicobar, PHC Campbell Bay, PHC Hut Bay, PHC Swaraj Dweep respectively. The Chairman, SLAC directed Secretary (Health) and Secretary (S&T) to review the progress of the installation and commissioning work on regular basis to ensure the completion of the work in a time bound manner.

Ques 10. How many HCFs other than hospitals, nursing homes etc. such as veterinary hospitals, animal houses, and AYUSH hospitals have been monitored?

- 5 veterinary hospitals and 1 Ayush Hospital monitored so far.

Ques 11. What is the frequency for conducting training or capacity building programmes for State Board officials and for staff of HCFs?

- A one-day workshop in consultation with CPCB Kolkata for all senior officers of the Administration on effective implementation of SWM Rules, 2016, PWM Rules, 2016 and BMWM Rules, 2016 conducted on 04.09.2019.
- Daily orientation training of duty staff in HCF's are being done by respective HCF's.

Ques 12. What is the status of installation of Continuous Online Emission Monitoring System with CBWTF and why it has not been implemented by all CBWTFs? What follow-up action has been taken by State Boards?

- No CBWTF, since A&N Administration has decided to install 5 Nos of incinerators at various locations.

Ques 13. How OCEMS data received by State Boards is being validated?

- N/A

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Ques 14. What is the status of compliance to BMW Rules, 2016 by CBWTFs? What action has been taken against defaulting facilities?

- The proposal received for construction of shed/room for installation of incinerators at various places:
 1. PHC Garacharna
 2. BJR Hospital, Car Nicobar
 3. PHC, Campbell Bay
 4. PHC, Hut Bay
 5. PHC, Swaraj Dweep
- C/o Room for incinerator at Garacharna is already included in the ongoing work of "Construction of District Hospital at Garacharna".
- The estimate of incinerator of Car Nicobar, Campbell Bay, Hut Bay & Swaraj Dweep has been received. Action is being initiated for tendering and execution of works.
- Work will be completed before March 2020.
- No defaulters noted as yet.

Ques 15. What is the frequency of monitoring of Healthcare Facilities for verification of compliance to BMW Rules?

- Continuous day to day monitoring of the HCF's is being done by occupiers and the Nodal Officer (BMW).

Format for compliance of Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016

1. All the chief secretary of the all States/UTs have to provide compliance status report on implementation of recommendations made by Monitoring Committee in its interim report as well as final report monitor of provisions of Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016 in compliance with Hon'ble Tribunals orders dated 12.04.2019 and 26.08.2019 in O.A 804/2017 in the matter of Rajiv Narayan & Anr. Vs. Union of India & Ors. (copies of Hon'ble NGT orders enclosed), as per the following format;

S. No.	Directions of Hon'ble Tribunal in O.A no. 804/2017	Action Plan along with time line for implementation of orders of Hon'ble Tribunal	Current Status of implementation	Gaps identified for implementing the directions of Hon'ble Tribunal	Details of state level committee constituted for the purpose of compliance of HOWM Rules, 2016
1	Vide orders dated 12.04.2019 Hon'ble NGT directed that " <i>Having regard to the sensitiveness of the issue and impact of noncompliance on environment and public health, the above recommendations need to be fully</i>	The only hazardous waste produced in these islands are oil sludge from storage tanks and used lube oil & residual oil paint. The quantity of	Vide Order No. 119 dated 06.11.2019, all departments are directed to	-	The State level Advisory Committee with all concerned Secretaries and HODs as well as all Deputy Commissioners as its members has been

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	<i>implemented and monitored by the Chief Secretaries at State Level."</i>	waste generated during the year 2018-2019 as per this office records are 0.160 KL/year. List of 134 contaminated sites and list of 195 probable contaminated sites obtained from CPCB. None of these sites are in ANI.	implement the directions of Hon'ble NGT.		constituted and the implementation of the rules are being reviewed every month.
2.	Vide orders dated 26.08.2019 Hon'ble NGT directed that "All the Chief Secretaries of the States/UTs may be directed to submit biannually compliance report to CPCB by collecting information from the State Government/Departments like Labour/Industries/Environment and SPCBs/PCCs."		The biannual report will be submitted to CPCB before 26.02.2020.		
3.	Vide orders dated 26.08.2019 Hon'ble NGT directed that "The committee recommends Hon'ble Tribunal to direct Chief Secretaries of States to ensure effective and urgent implementation of the provisions of the rules as stipulated under Rule 5(7) of HOWM Rules, 2016 by Department of Labour."		The concerned departments will ensure effective and urgent implementation of the provisions.		

*please provide, Name and designation of designated officers for ensuring compliance to provisions of Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016

1. The Principal Chief Conservator of Forest, A&N Administration
2. The Secretary (Shipping), A&N Administration
3. The Secretary (Labour), A&N Administration
4. The Secretary (RD&P), A&N Administration

								under statues
a.	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs/District Administration	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	Being conducted.	100			The Secretary, Labour & The Secretary, Industry
b.	Facilitate collection and disposal of e-waste	SPCBs/PCCs/District Administration/CPCB	State Government to formulate mechanism for collection and for incentivizing setting up of recycling facilities.	M/s Penquin Marine Services has been authorised for collection, storage and transportation of Hazardous waste (used Oil) and E-waste to mainland for recycling.				
c.	Governance frame work for monitoring compliance	SPCB/PCCs/District Administration/CPCB	Monitoring to be ensured at city/district and state levels for which nodal officers (State environmental secretary, district collector, CMD/Commissioners) to be designated. Time frame – Three (3) months	The State Level Advisory Committee with all concerned Secretaries and HODs as well as all Deputy Commissioners as its members has been constituted and the implementation of the rules are being reviewed every month.	100			

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d.	Capacity building at district/State/CPCB level	SPCB/PCCs/District Administration/CPCB	Special workshops to educate functionaries in government/NGO's be run over one year.	Will be conducted.	100			
e.	IEQ plan be firm up and executed	SPCB/PCCs/District Administration/CPCB	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. Time Frame - Three (3) months. The IEC Plan to be executed over one year.	Will be framed.	100			
f.	Strengthen system of enforcement	SPCB/PCCs/District Administration/CPCB	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	The quarterly reports shall be filed to CPCB.	100			

| TRUE COPY |



ANNEXURE-R-10 574
Science Technology <dstandamans@gmail.com>

Review meeting scheduled on 17.01.2020 with States by Hon'ble NGT

3 messages

J Chandra Babu <jcb.cpcb@nic.in>

Fri, Jan 10, 2020 at 6:07 PM

To: cs-westbengal <cs-westbengal@nic.in>, Chief Secretary Andamans <cs-andaman@nic.in>, Chief Secretary Bihar <cs-bihar@nic.in>, Dr D K Tiwari <cs-jharkhand@nic.in>, Chief Secretary Odisha <csori@ori.nic.in>, Chief Secretary Odisha <csori@nic.in>, ranchijspcb@gmail.com, membersecretary@ospboard.org, ms@wbpcb.gov.in, mscellbspcb@gmail.com, dstandamans@gmail.com

Cc: Member Secretary <mscb.cpcb@gov.in>, Sudhakar CPCB <asudhakar.cpcb@nic.in>, J Chandra Babu <jcb.cpcb@nic.in>

Respected Sir/ Madam,

I am directed to invite your kind attention to the scheduled review meetings with the Hon'ble National Green Tribunal, Principal Bench, New Delhi. (Next Review meeting scheduled on 17.01.2020), Hon'ble NGT desired that the Chief Secretaries of the States and UT Administrators of UTs to appraise progress made with respect to previous orders in reference to OA No. 606/2018. The scheduled meetings with the States/UTs by Hon'ble NGT is part of the order passed by Hon'ble NGT on 12.09.2019.

In view of the above, it is requested to kindly arrange to provide information relating to Solid Waste, Sewage Management, Rejuvenation of Identified Polluted River Stretches, Air Pollution with reference to non-attainment cities and other thematic issues in light of the formats enclosed to CPCB preferably on or before 14.01.2019, by email at mscb.cpcb@nic.in, asudhakar.cpcb@nic.in

As directed by Hon'ble NGT, CPCB is required to provide compiled information as well as to brief Hon'ble NGT on the status of the identified thematic areas, prior to next review meeting scheduled on 17.01.2020 with the States.

Regards

(J.Chandra Babu)
Addl. Director, WQM-I
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi - 110032
M:9868278903
LL:011-43102413



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3 attachments

 Questionnaire SW& Sewage.xlsx
12K

 Format for air quality_Chief Secretaries.docx
24K

 Format for State wise information for Control of River Pollution.docx
20K

DST A & N Islands <dstandamans@gmail.com>

Mon, Jan 13, 2020 at 1:28 PM

To: swmpbmc <swmpbmc@gmail.com>, Rural Development <rd.ut.and@gmail.com>, "arunkumar.adn" <arunkumar.adn@gmail.com>

----- Forwarded message -----

From: J Chandra Babu <jcb.cpcb@nic.in>

Date: Fri, 10 Jan 2020 18:07:51 +0530 (IST)

Subject: Review meeting scheduled on 17.01.2020 with States by Hon'ble NGT

To: cs-westbengal <cs-westbengal@nic.in>, Chief Secretary Andamans

<cs-andaman@nic.in>, Chief Secretary Bihar <cs-bihar@nic.in>, Dr D K

Tiwari <cs-jharkhand@nic.in>, Chief Secretary Odisha

<csori@ori.nic.in>, Chief Secretary Odisha <csori@nic.in>.

ranchijspcb@gmail.com, membersecretary@ospcboard.org, ms@wbpcb.gov.in,

mcellbspcb@gmail.com, dstandamans@gmail.com

Cc: Member Secretary <mshcb.cpcb@gov.in>, Sudhakar CPCB

<asudhakar.cpcb@nic.in>, J Chandra Babu <jcb.cpcb@nic.in>

Respected Sir/ Madam,

I am directed to invite your kind attention to the scheduled review meetings with the Hon'ble National Green Tribunal, Principal Bench, New Delhi. (Next Review meeting scheduled on 17.01.2020). Hon'ble NGT desired that the Chief Secretaries of the States and UT Administrators of UTs to appraise progress made with respect to previous orders in reference to OA No. 606/2018. The scheduled meetings with the States/UTs by Hon'ble NGT is part of the order passed by Hon'ble NGT on 12.09.2019.

In view of the above, it is requested to kindly arrange to provide information relating to Solid Waste, Sewage Management, Rejuvenation of Identified Polluted River Stretches, Air Pollution with reference to non-attainment cities and other thematic issues in light of the formats enclosed to CPCB preferably on or before 14.01.2019, by email at [mailto:mshcb.cpcb@nic.in | mshcb.cpcb@nic.in], [mailto:asudhakar.cpcb@nic.in | asudhakar.cpcb@nic.in]

[Quoted text hidden]

Andaman & Nicobar Pollution Control Committee
Department of Science and Technology
Dolly Gunj
Port Blair-744103
Andaman and Nicobar Islands

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Ph: 03192-250370
e-mail: dstandamans@gmail.com

Save Trees. Print only when necessary.

3 attachments

-  **Questionnaire SW& Sewage.xlsx**
12K
-  **Format for air quality_Chief Secretaries.docx**
24K
-  **Format for State wise information for Control of River Pollution.docx**
20K

DST A & N Islands <dstandamans@gmail.com> Thu, Jan 16, 2020 at 4:46 PM
 To: J Chandra Babu <jcb.cpcb@nic.in>
 Cc: "asudhakar.cpcb" <asudhakar.cpcb@nic.in>, "mscb.cpcb" <mscb.cpcb@nic.in>

Sir,

With reference to your email dated 10.01.2019 regarding submission of information relating to solid waste, sewage management, rejuvenation of identified polluted river stretches and air pollution with reference to non-attainment cities, it is submitted that there are no polluted river stretches in these islands and A&N Islands does not fall under the list of 122 Non-attainment cities, therefore it is not applicable in case of A&N islands.

With regard to solid waste and sewage management, compiled information as received from the local bodies in the prescribed format is attached for your perusal and necessary action.

It is also submitted that the review meeting of the Chief Secretary of A&N Administration before the Hon'ble NGT in O.A No. 606 of 2018 has been rescheduled to 31.01.2020 due to VVIP visit.

This has the approval of the Member Secretary.

Kind regards,
Pavitra Chandran
Law Officer

On 1/10/20, J Chandra Babu <jcb.cpcb@nic.in> wrote:

- >
- >
- > Respected Sir/ Madam,
- >
- >
- >
- >
- >
- >
- > I am directed to invite your kind attention to the scheduled review meetings
- > with the Hon'ble National Green Tribunal, Principal Bench, New Delhi. (Next
- > Review meeting scheduled on 17.01.2020). Hon'ble NGT desired that the Chief
- > Secretaries of the States and UT Administrators of UTs to appraise progress
- > made with respect to previous orders in reference to OA No. 606/2018. The
- > scheduled meetings with the States/UTs by Hon'ble NGT is part of the order
- > passed by Hon'ble NGT on 12.09.2019.

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S.N.	Questions	Remarks				
1	Numbers of ULBs		1			
2	Over all waste management status in States/UTs					
a	Quantity of MSW generated (TPD)		90			
b	Quantity of MSW collected (TPD)		90			
c	Quantity of MSW segregated & transported (TPD)		65.9			
d	Quantity of MSW processed (TPD)		65.9			
e	Quantity of MSW disposed in secured land fill site (TPD)		0			
f	Gap in Solid Waste Management UTs (TPD) [1(a)- 1(d)- 1(e)]		24.1			
g	Solid Waste Management Plan	Yes				
3	Waste Collection		Existing	Target	Gap	Timeframe
a	ULBs in which waste door-to-door collection is implemented(No.)		46454	46454	0	Completed
b	ULBs in which segregation of waste is implemented (No.)		18	24	6	March, 2020
c	ULBs in which transportation of segregated waste is implemented (No.)		18	24	6	March, 2020
4	Waste Processing					
a	Material Recovery facilities					
(i)	Total Capacity (TPD)		65.9	90	24.1	Dec., 2020
(ii)	Number	31(Waste dealer)+05 MRF=36		45	9	Dec., 2020
(iii)	Number of ULBs covered		1	1	0	Dec., 2020
b	Recycling					
(i)	Total Capacity (TPD)		0	0	0	
(ii)	Number		0	0	0	
(iii)	Number of ULBs covered		0	0	0	
c	Composting					
(i)	Total Capacity (TPD)		15	25	10	Dec., 2020
(ii)	Number		5	9	4	Dec., 2020
(iii)	Number of ULBs covered		1	1	0	Dec., 2020
d	Biomethanation					
(i)	Total Capacity (TPD)		0.5	5	4.5	Dec., 2020
(ii)	Number		1	3	2	Dec., 2020
(iii)	Number of ULBs covered		1	1	0	Dec., 2020
e	RDF					
(i)	Total Capacity (TPD)		0	0	0	

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	(ii) Number	0	0	0
	(iii) Number of ULBs covered	0	0	0
f	<u>Waste to Energy Plants</u>			
	(i) Total Capacity (TPD)	0	0	0
	(ii) Number	0	0	0
	(iii) Number of ULBs covered	0	0	0
4	Waste Disposal			
a	<u>Landfill</u>			
	(i) Total Capacity (T)	912500		
	(ii) Number	1	1	0
	(iii) Number of ULBs covered	1	1	0
5	Legacy Waste Waste management			
a	Number of dumpsites (No.)	1		
b	Quantity of Waste dumped at dumpsites (Tons)	664300		
c	Number of dumpsites cleared (No.)	0		
d	Number of dumpsites in which biomining has commenced (No.)	0		
e	Time frame for clearing all dumpsites	2021		
6	Other Information			
a	Information regarding development of model towns/cities/villages	0		
b	Creation of Environmental cell	PBMC has entrusted their technical officials in additional to their duties for Solid Waste Management, in addition with fulfilled Sanitation wing.		
c	Standardization of rates for procurement of services/equipment (to do away with the tendering process) required for solid waste management	All the procurements are made through GeM Portal, due to poor connectivity with mainland India, all the Goods dealy in reaching to PBMC. Thus hampers the sanitation services.		

Sl.No	Issue	Remarks	
1	a	Quantity of Sewage generated in the State	19.62 MLD in 2021
2	a	Quantity of Sewage treated in the State	NIL
3	a	Existing Coverage of Sewerage Network	NIL
4	a	Has Sewage generation (town / City wise) been estimated for present and future population? Please provide details of the same	Yes / 2021 - 19.62 MLD / 2036 - 25.47 MLD / 2051 - 29.81 MLD
5	a	Has adequate treatment capacity been developed for treatment of sewage?	NO
	b	If not, then what is present percentage of sewage being treated?	NIL
	c	If not, please provide the the timeframe by which all sewage generated in the State shall be treated	within next 3-5yrs
6	a	Please provide details of STPs (Town/ City Wise) along with details on compliance status and treatment capacity	NIL
7	a	Is entire sewage generated from each town being linked with sewerage network in the state?	NIL
	b	If not, then what is the present current percentage of sewage being collected through the existing sewerage network?	NIL
	c	If not, then please provide the the timeframe by which all sewage generated in the State shall be collected through sewerage network	within next 3-5yrs
8	a	Have all drains carrying waste water in each town / city been identified	yes
	b	Provide details on the pollution load due to these drains	NA
	c	Has in-situ treatment of wastewater being carried out in all such drains for reduction of pollution load?	NO
	d	If not, then please indicate the number of drains in which in-situ treatment of waste water has commenced	NO
	e	If not, then please provide the the timeframe within which in-situ treatment of wastewater shall be carried out in all such drains for reduction of pollution load	Next 2-3 years
6	a	Have all bulk users for reuse of wastewater been identified ?	Yes
	b	Is all treated wastewater from the STPs being reused for different purposes?	NA

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c	If not, then what is current percentage of wastewater being reused?	Nil
d	If not, then please provide the the timeframe within which all treated wastewater from STP shall be reused for different purposes	3-5 yrs

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ANNEXURE-R-11

No. 2-13/PCC/SWM(2016)/2016/174

अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair Ph. No.250370

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Dated ³⁰29-07-2019

To

Member Secretary
Central Pollution Control Board
Parivesh Bhawan, CBD-cum-Office Complex
East Arjun Nagar, Shahdara
New Delhi-110 032

Subject: Annual Report for 2018-19 on implementation of Solid Waste Management Rules, 2016-
regarding.

Sir,

As per the provisions contained therein "The Solid Waste Management Rules, 2016" regarding the submission of Annual Report on the implementation of the Solid Waste Management Rules, 2016, we are enclosing the Annual Report for the year 2018-19 on the basis of information furnished by Port Blair Municipal Council (PBMC) in the desired format in Form-V for necessary information.

Encl: A/a.

Yours faithfully,

A. S. K. G. B.
Member Secretary

No. 2-13/PCC/SWM(2016)/2016/
अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly/Gunj, Port Blair Ph. No.250370 Tel. Fax 251395

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Form - V
[see rule 24(3)]

Format of annual report to be submitted by the State Pollution Control Board or Pollution Control Committees to the Central Pollution Control Board
(Annual Report 2018-19)
- PART A

To,

The Chairman
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi- 110 0032

1	Name of the State/Union territory	Andaman and Nicobar Islands
2	Name & address of the State Pollution Control	Andaman Nicobar Pollution Control Committee, Science and Technology Bhawan, Dollygunj Post, Port Blair, South Andaman
3	Number of local bodies responsible for management of solid waste in the State/Union territory under these rules	01 No. - Port Blair Municipal Council 01 No- Directorate of RD, PRIS & ULB responsible for 70 Nos. of Gram Panchayats
4	No. of authorization application Received	Nil
5	A Summary Statement on progress made by local body in respect of solid waste management	Annexure-I
6	A Summary Statement on progress made by local bodies in respect of waste collection, segregation, transportation and disposal	Annexure-II
7	A summary statement on progress made by local bodies in respect of implementation of Schedule II	Annexure-III

Date: -07-2019

A. S. K. W. K.
Member Secretary
Pollution Control Committee
विज्ञान तथा प्रौद्योगिकी
Science & Technology
अ. तथा वि. प्रशासन कोर्ट ब्ले
A & N Administration, Port B

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Part B

Towns/cities	
Total number of towns/cities	01 No. - Port Blair Town
Total number of ULBs	01 No- Directorate of RD, PRIS & ULB responsible for 70 Nos. of Gram Panchayats
Number of class I & class II cities/towns	Port Blair is a capital city of UT of Andaman and Nicobar Islands
Authorisation status (names/number)	
Number of applications received	Nil
Number of authorisations granted	Nil
Authorisations under scrutiny	Nil
Solid Waste Generation status	
Solid waste generation in the state (TPD) collected	105-120
treated	103-117
landfilled	65.1
	37.9
Compliance to Schedule I of SW Rules (Number/names of towns/capacity)	
Good practices in cities/towns	1. Around 70% of solid waste at source is collected in segregated form. 2. Streets are swept on daily basis. 3. Spot fine imposed on littering. 4. Plastic collection centres are established.
House-to-house collection	Door to door collection is carried out in all the 24 wards of Port Blair Town.
Segregation	Around 70% of solid waste at source is collected in segregated form
Storage	80% of household waste is storage at source in domestic bins.
Covered transportation	Transportation of waste is carried out through tarpauln covered vehicles.

PROCESSING OF SW (NUMBER/NAMES OF TOWNS/CAPACITY):

Solid waste processing facilities setup:

Sl. No	Composting	Vermi-Composting	Biogas	RDF/Pelletization
1	05 Nos. of Compost Yards situated at Brookshabad, Gandhi Park, Anarkali, School Line & Junglighat			

S. S. L. G. S.
 Member Secretary
 प्रदूषण नियंत्रण समिति
 Pollution Control Committee
 विज्ञान तथा प्रौद्योगिकी
 Science & Technology
 31, नया, नि. प्रशासन
 A & N Administration, Port Blair

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Processing facility operational:

Sl. No	Composting	Vermi-Composting	Biogas	RDF/Pelletization
1	05 Nos. of Compost Yards situated at Brookshabad, Gandhi Park, Anarkali, School Line & Junglighat	-	-	-

Processing facility under installation/planned:

Sl. No	Composting	Vermi-Composting	Biogas	RDF/Pelletization

Waste-to-Energy Plants: (Number/names of towns/capacity): Nil

Sl. No.	Plant Location	Status of operation	Power generation (MW)	Remarks

Disposal of solid waste (number/names of towns/capacity):

Landfill sites identified	01 at Brookshabad, Port Blair.
Landfill constructed	-
Landfill under construction	-
Landfill in operation	-
Landfill exhausted	-
Landfilled capped	-
Solid Waste Dumpsites (number/names of towns/capacity):	
Total number of existing dumpsites	01 at Brookshabad, Port Blair
Dumpsites reclaimed/capped	01 at Brookshabad, Port Blair(old site)
Dumpsites converted to sanitary landfill	-

Monitoring at Waste processing/Landfills sites: Nil

Sl. No.	Name of facilities	Ambient air	Groundwater	Leachate quality	Compost quality	VOCs

Status of Action Plan prepared by Municipalities

Total number of municipalities:	01 at Port Blair
Number of Action Plan submitted:	01 Nos.

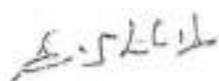
[Signature]
 Member Secretary
 प्रदूषण नियंत्रण समिति
 Pollution Control Comm

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Annexure-I

A Summary Statement on progress made by local body in respect of solid waste management:

- (i) PBMC has its own squad for Public awareness i.e Swachhata Awareness Team(SAT), the team is engaged for creating awareness among various stakeholder, including schools & collage going children, public & religious places.
- (ii) PBMC has enlisted 31 waste dealer & issued ID cards for collection of segregated waste within ward jurisdiction.
- (iii) The Solid Waste Management Bye-Laws, 2017 to regulate waste management in Port Blair city is notified in the Gazette of A&N Island confirming to MoEF& CC the Solid Waste Management Rules, 2016.
- (iv) PBMC has incorporated the provisions of levy of user fee as door to door monthly charge for stakeholder under the Scheduled -III of Bye-laws, 2017.
- (v) PBMC has incorporated the provision of spot fines in case of failure on part of non-compliance of provisions such as littering, segregation, etc.
- (vi) PBMC has 03 segregation unit at Dry Resource Centres, Anarkali and School line and also has 05 Compost Yards situated at Brookshabad, Gandhi Park, Anarkali, School Line & Junglighat.

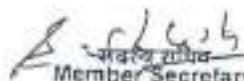

सदस्य सचिव
Member Secretary
प्रदूषण नियंत्रण समिति
Pollution Control Committee
विज्ञान तथा प्रौद्योगिकी
Science & Technology
31 नगर, नि. प्रशासन, पोर्ट ब्लेयर
A & N Administration, Port Blair

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Annexure-II

A Summary Statement on progress made by local bodies in respect of waste collection, segregation, transportation and disposal

- (i) Port Blair Municipal Council (PBMC) is doing door to door collection in all the 24 wards of the Port Blair city.
- (ii) At Port Blair city, 65 % of the waste is collected through motorized vehicles, 25 % by containerized tricycle/hand cart and remaining 10 % of other devices where as in Rural area, 60% are lifted through motorized vehicles, 10 % by containers tricycle, hand carts and rest 30 % by other devices.
- (iii) Street sweeping is done twice a day in all the areas by PBMC
- (iv) At Port Blair city, 150 No. masonry bins, 04 nos. cement concrete cylinder bins, 59 Nos. covered rooms, 08 plastic container and 489 Nos. of 1.1m³ bins, 109 Nos. of 2 to 5 m³ container are used for storing waste in the Port Blair city where as 5000 Nos. of 1.1m³ bins are used in rural area to store the waste generated.
- (v) 90 % of waste at PBMC area are lifted from storage depot manually and 10 % is done through mechanical lifting.
- (vi) PBMC has 28 tipping trucks, 01 compactor, 02 JCBs for water collection, segregation and disposal. 03 Nos. dedicated of trucks are used for collecting only PET/Plastic waste, Glass and card board Waste. At non municipal area, tractor, non tipping trucks and tipping trucks are used for collection of waste.
- (vii) 50-54 % of total waste generated are processed either by vermi composting or with organic mulching & microbial composting. Out of the 5 TPD vermin compost generated, 10 tons are sold and rest are utilized in parks maintained by PBMC. In rural area, out of 3 TPD collected, 0 TPD are processed every day through composting.
- (viii) PBMC has banned non-woven cloth & plastic carry bags in entire Port Blair to reduce the generation of plastic waste and also installed 1 No Water ATM to reduce the waste plastic packaged drinking water bottles.
- (ix) PBMC has also authorized waste collector to install shredding units for collection and sale of plastic waste for onward supply to road construction agencies.
- (x) 03 Nos. Vendors are authorized to collect the plastic waste, cardboard waste, paper waste, metal, used oil and glass waste to collect, segregated and send to mainland for recycling.


Member Secretary
प्रदूषण नियंत्रण समिति
Pollution Control Committee
विज्ञान तथा प्रौद्योगिकी
Science & Technology
अ.स.शा.नि. प्रशासन, पोर्ट ब्लेयर
A. S. N Administration, Port Blair

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Annexure-III

A summary statement on progress made by local bodies in respect of implementation of Schedule II

At present in Port Blair Town, 01 No. landfill site at Brookshabad has been identified by the PBMC and for the rural area 24 clusters (copy enclosed) has been found and annual calendar for implementation of SWM rule have been prepared.

PROPOSED ANNUAL CALENDER AND DETAILED ACTION PLAN FOR IMPLEMENTATION OF SWM

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1.	Activities to be Done	Identification of Garbage Point by GPs	Formation of Cluster	Tentative Period for preparation of Estimate & NIT (15 days)	Tentative Period for tendering, acceptance and Award of work (30 days)	Period of Completion of work and start working (90 days)
2.	Timelines for Achievement	By 30.05.2019	By 15.06.2019	By 30.06.2019	By 30.07.2019	By 30.10.2019
3.	Remarks	completed	24 Clusters formed	Preparation of Estimate completed	Tender floated for 12 Clusters, 04 nos. tender opened and work awarded.	

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SOLID WASTE MANAGEMENT UNDER SWACHH BHARAT MISSION (GRAMIN)

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Block	Name of Cluster		No. of GPs covered	Name of Gram Panchayat	No. of Household	Plastic Waste Generated per week
Prothrapur	Cluster-I	Shyamnagar	2	Shyam Nagar (Swaroj Dweep)	714	300 Kg
				Govindnagar (Swaroj Dweep)	1129	500 Kg
				Total	1843	800 KGs
	Cluster-II	Neil Kendra	1	Neil Kendra (Soheed Dweep)	917	250 Kg
	Cluster -III	Beodnabad	2	Beodnabad	869	60 Kg
				Calicut	1168	50 Kg
				Sippighat	996	50 Kg
				Total	3033	160 Kgs
Ferrargunj	Cluster -I	Wandoor	3	Wandoor	1112	20 Kg
				Humfrygunj	635	10 Kg
				Guptapara	1128	10 Kg
				2875	40 Kgs	
	Cluster -II	Chouldari	3	Choldhari	980	100 Kg
				Mithakhari	652	50 Kg
				Namunaghar	735	10 Kg
				Total	2367	160 Kgs
Ferrargunj	Cluster -III	Shore Point	6	Sharepoint	846	75 Kg
				Bambooflat-I	794	50 Kg
				Bambooflat-II	1101	25 Kg
				Hopetown	715	25 Kg
				Stewartgunj	685	25 Kg
				Wimberlygunj	801	60 Kg
				4942	260 KGs	

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	Cluster -IV	Mannarghat	3	Mannarghat	746	100 Kg
				Shoolbay	531	10 Kg
				Kanyapuram	452	25 Kg
					983	135 Kgs
	Cluster -V	Ferrargunj	2	Ferrargunj	722	90 Kg
				Brindaban	731	10 Kg
					1453	100 Kgs
	Cluster -VI	Tushnabad	2	Tushnabad	447	25 Kgs
				Collinpur	576	50 Kg
					1023	75 Kgs
Little Andaman	Cluster -I	Netaji nagar	2	HutBay	1098	30 Kg
				Netaji nagar	954	20 Kg
					2052	50 Kgs
	Cluster -II	R.K.Pur	3	Vivekananda Pur	598	25 Kg
				R.K.Pur	1450	15 Kg
				Robindranagar	686	25 Kg
					2734	65 Kgs
Campbell Bay	Cluster -I	Campbell Bay	3	Campbell Bay	845	20 Kg
				Laxminagar	514	10 Kg
				Govindnagar	697	10 Kg
					2056	40 Kgs
Rangal	Cluster -I	Rangal	4	Dasarathpur	772	10 Kg
				Rangal	940	60 Kg
				Pannashala	619	5 Kg
				Sabari	291	40 Kg
					2622	115 Kgs
	Cluster -II	Nilambur	2	Sundergarh (Baratang)	778	75 Kg
				Nilambur (Baratang)	1421	87 Kgs
					815	60 Kg
	Cluster -III	Kadamtala	2	Kadamtala		

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				Uttara	604	10 Kg
					1419	70 Kgs
	Cluster-IV	Bakultala	3	Bakultala	441	30 Kg
				Urmilapur	528	10 Kg
				Kaushalya Nagar	569	10 Kg
					1538	50 Kgs
	Cluster-V	Long Island	1	Long Island	323	30 Kg
		Nimbutala	1	Nimbutala	854	30 Kg
		Shivapuram	4	Basantipur	611	15 Kg
				Harinagar	863	50 Kg
				Swadeshnagar	937	20 Kg
				Shivapuram	865	15 Kg
					3274	100 Kgs
Mayabunder	Cluster-I	Rampur	3	Mayabunder	805	75 Kg
				Pokhadera	629	15 Kg
				Rampur	880	10 Kg
					2314	100 Kgs
	Cluster-II	Jugapur	2	Chainpur	369	5 Kg
				Pahalgaon	1137	10 Kg
					1506	15 Kgs
Diglipur	Cluster-I	Madhupur	6	Subashgarm	1237	150 Kg
				R.X. Gram	966	20 Kg
				Diglipur	893	20 Kg
				Madhupur	1161	55 Kg
				Laxmipur	658	10 Kg
				Sitanagar	686	20 Kg
					5601	275 Kgs
	Cluster-II	Kalighat	3	Nabagram	569	15 Kg
				Kalighat	569	30 Kg

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				Ramnagar	345	25 Kg
					1483	70 Kgs
	Cluster-III	Kishorinagar	2	Kishorinagar	624	15 Kg
				Paschimsagar	439	10 Kg
					1063	25 Kgs
	Cluster-IV	Durgapur	2	Shibpur	742	15 Kg
				Keralapuram	832	25 Kg
					1574	40 Kgs
	Cluster-V	Radhanagar	2	Radhanagar	765	15 Kg
				Gandhinagar	1076	10 Kg
					1841	25 Kgs

(TRUE COPY)

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ANNEXURE-R-12

अण्डमान तथा
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निकोबार राजपत्र
Nicobar Gazette

EXTRAORDINARY
प्राधिकार से प्रकाशित
Published by Authority

सं. 186, पोर्ट ब्लेयर, बृहस्पतिवार, 5 सितम्बर, 2019
No. 186, Port Blair, Thursday, September 5, 2019

अण्डमान तथा निकोबार प्रशासन
ANDAMAN AND NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair

NOTIFICATION

Port Blair, dated the 5th September, 2019.

No. 183/2019/F, No. 2-16/PCC/PWM(2016)/2016/301.—WHEREAS, Andaman and Nicobar Administration published draft notification inviting suggestions/objections for imposing ban on single use plastic items in the Union Territory of Andaman and Nicobar Islands.

WHEREAS, all objections and suggestions received in response to the draft notification dated 10.03.2019 have been duly considered.

WHEREAS, the ease and convenience of using disposable plastic items and accumulation of these single-use plastic products strewn indiscriminately in and around the commercial and residential areas, beaches, tourist places etc., has led to the ominous plastic pollution affecting the coastal waters and environment in general.

WHEREAS, plastic is composed of major toxic pollutants and owing to their non-biodegradable nature causes harm to air, water, soil, flora and fauna and is liable to cause harm to human beings, and all other living creatures deteriorating the ecology and environment of Andaman and Nicobar Islands.

AND, WHEREAS, the negative environmental impacts are more visible at tourist spots, beaches, roads, drains and sewers, markets and ports / harbours in the Andaman and Nicobar Islands frequented by the public at large, posing a threat not just for the environment, but also related management of plastic wastes on these Islands.

AND, WHEREAS, it is the obligation of every citizen staying and visiting these Islands to protect and preserve the pristine eco-system of these Islands with piety for handing over an unaffected environment to our future generation.

NOW, THEREFORE, with the view to protect and improve the quality of environment, to prevent, control and abate environmental pollution in the Union Territory of Andaman and Nicobar Islands due to extensive use of single use plastic items and with a devout effort to make these Islands 'plastic waste-free', in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), read with Notification No. S.O. 667(E) dated 10th September, 1992, the Lieutenant Governor (Administrator), Andaman and Nicobar Islands,

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2 THE ANDAMAN AND NICOBAR EXTRAORDINARY GAZETTE, SEPTEMBER 5, 2019

hereby imposes complete ban on usage, storage, import, manufacture, transportation, distribution, sale and disposal of the following plastic items in whatever manner and whatever form that be in the Union Territory of Andaman and Nicobar Islands:

S.No.	Items	Description
1	PET Bottles- Water & Beverages, including alcohol	<2L(Less than 2 litres)
2	Single-use Plastic / Polystyrene / Styrofoam Plates / Bowls / Tumblers / Cups / Cutleries and related table wares	All size
3	Plastic Straws	All size
4	Plastic Bodied Cigarette Lighters	All size
5	Sachets (Shampoo, Conditioner and similar personal care items, Mouth-fresheners, Pickle/Jam/Sauces, Spices, condiments, etc.)	< 15 ML (or equivalent in weight)
6	Single-use, plastic bodied use & throw Pens	All size
7	Polythene/Plastic / Polypropylene Carry Bags including all types of blended carry bags (with or without handles)	All size
8	Plastic Sheet / Pouches (transparent / coloured / layered) used for packaging of Water, Cooked Food, Gift items, etc. including Bubble-Wraps	All size
9	Ear Buds with Plastic Stick	All make

The plastic used for the following purposes are exempted :-

- The plastic carry bags manufactured exclusively for export purpose.
- The plastic bags which constitute or form an integral part of packaging in which goods are sealed prior to use at manufacturing/processing units.
- The plastic bags and sheets used in Forestry and Horticulture nurseries.
- The plastic used for packing of milk and milk products (dairy products), oil, medicine and medical equipments.
- Carry Bags made from compostable plastic bearing a label "compostable" and conforming to the Indian Standard : IS or ISO 17088:2008 titled as specifications for "Compostable Plastic".

Explanation 1: "Plastic" means, material which contains as an essential ingredient of high polymer such as polyethylene terephthalate, high density polyethylene, vinyl, low density polyethylene, polypropylene, polystyrene resins, multi-material like acrylonitrile butadiene styrene, polyphenylene oxide, Polycarbonate and polybutylene terephthalate.

Explanation 2: "Use and Throwing Plastic" means, items such as plastic carry bags or plastic flags, plastic sheet used for food wrapping, spreading on dining table etc. plastic plates plastic coated tea cups and plastic tumbler, water pouches and packets, plastic straws irrespective of thickness.

Explanation 3: "Plastic Sheet" means one time use and throw away made of plastic.

Explanation 4: "Carry Bag" means bag made from plastic material, used for the purpose of carrying or dispensing commodities which have a self-carrying feature but do not include bag that constitute or form an integral part of the packaging in which goods are sealed prior to use.

Explanation 5: The word "Compostable Plastic" means plastic that undergoes degradation by biological process during composting to yield carbon dioxide, water, inorganic compound and biomass at a rate consistent with other known compostable materials, excluding conventional petro-based plastic, and does not leave visible, distinguishable or toxic traits.

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It is further directed that the following Officers shall implement these orders related to usage, storage, import, manufacture, transportation, distribution, sale and disposal of the above referred plastic items and are authorized to file complaints under Section 19 of the Environment (Protection) Act, 1986, namely :-

1. The District Magistrates / Assistant Commissioners / Tehsildars of all Districts.
2. The Secretary, Port Blair Municipal Council.
3. The Chief Executive Officer of all the Zilla Parishads, Executive Officers of Panchayat Samitis, Secretaries of Gram Panchayats.
4. The Divisional Forest Officers / Deputy Conservator of Forests in Reserved Forests / Protected Areas in their respective jurisdictions.
5. The Station House Officers of all Police Stations.
6. Food Inspector, Department of Food & Safety.

The District Magistrates of all the Districts of U.T. of Andaman and Nicobar Islands shall implement the above orders related to prohibition on use, storage, import, manufacture, transportation, distribution, sale and disposal of the above listed single-use plastic items in their respective jurisdictions.

The Andaman Nicobar Pollution Control Committee shall coordinate and monitor the enforcement of the above orders.

Any violation of these directions shall entail punishment under the Environment (Protection) Act, 1986.

The Notification shall come into force after 60 days from the date on which it is issued.

By order and in the name of the Lieutenant Governor,
Andaman and Nicobar Islands.

Sd/-

(Nitika Pawar)

Secretary (Sci. & Tech.)

Andaman and Nicobar Administration.

(TRUE COPY)

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ANNEXURE-R-13

अण्डमान तथा
Andaman And



निकोबार राजपत्र
Nicobar Gazette

असाधारण
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Published by Authority

सं. 225, पोर्ट ब्लेयर, मंगलवार, 24 सितम्बर, 2019
No. 225, Port Blair, Tuesday, September 24, 2019

**ANDAMAN AND NICOBAR ADMINISTRATION
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
DOLLYGUNJ, PORT BLAIR**

NOTIFICATION

Port Blair, dated the 24th September, 2019.

No. 222/2019/No. [1-1/PS to Secy. FY/S&T/CS&CA/AH&VS/2019/77].— WHEREAS, it has been noticed that extensive use is being made of plastic carry bags, which by reason of their chemical or physico-chemical properties, are liable to cause harm to human beings, other living creatures, plants, micro-organisms and the environment of Andaman and Nicobar Islands. The negative environmental impacts are more visible at tourist spots, beaches, roads, drains and sewers, markets, ports/harbours, part of reserved forests, national parks both marine and terrestrial, wildlife sanctuaries, biological parks, gardens and water reservoirs in the Andaman and Nicobar Islands frequented by the tourists and others.

AND, WHEREAS, The Administration had imposed complete ban on use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags irrespective of thickness, size, color and nature in the Union Territory of Andaman and Nicobar Islands vide A & N Gazette Notification No. 202 dated 02-08-2010.

NOW, THEREFORE, with the view to protect and improve the quality of environment and to prevent, control and abate environmental pollution in the Union Territory of Andaman and Nicobar Islands and in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), read with Notification No. S.O. 667(E) dated 10th September, 1992 and in supersession of Andaman and Nicobar Gazette Notification No. 202, dated 02-08-2010, the Administrator (Lieutenant Governor), Andaman and Nicobar Islands is please to lay down the following revised directions for imposing complete ban on use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags irrespective of thickness, size, color and nature in the Union Territory of Andaman and Nicobar Islands.

1. 100% compostable/biodegradable bags duly certified by Central Pollution Control Board, Ministry of Environment, Forests & Climate Change, New Delhi, only will be allowed for usage, storage, import, manufacture, transportation, distribution or sale and disposal in the Union Territory of Andaman and Nicobar Islands.

2. The Administrator, Union Territory of Andaman and Nicobar Islands directs that the following Officers shall implement these orders related to use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags irrespective of their thickness, size, color and nature and authorizes them to file complaints under Section 19 of the Environment (Protection) Act, 1986, namely

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2 THE ANDAMAN AND NICOBAR EXTRAORDINARY GAZETTE, SEPTEMBER 24, 2019

- i. The District Magistrates /Assistant Commissioners / Tehsildars of all Districts.
- ii. The Secretary, Port Blair Municipal Council.
- iii. The Chief Executive Officer of all the Zilla Parishads, Executive Officers of Panchayat Samitis, Secretaries of Gram Panchayats.
- iv. The Divisional Forest Officers/Deputy Conservator of Forests / Range Officers in Reserved Forests / Protected Areas.
- v. The Enforcement Officers of Department of Consumer Affairs and Legal Metrology.
- vi. The Station House Officers of all Police Stations.

3. The Deputy Commissioners of all the Districts of U.T. of Andaman and Nicobar Islands shall implement the above orders related to prohibition on use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags in their respective jurisdictions.

4. The Task Force constituted at Tehsil Level with the following composition shall be mandated to carryout regular inspection in accordance with the Notification and submit the monthly report to Department of Science and Technology, A & N Administration through the concerned Deputy Commissioners.

(i) Tehsildar of respective Tehsil	Chairman
(ii) Station House Officers(s) of the Tehsil	Member
(iii) Industries Promotion Officers(s)	Member
(iv) Assistant Engineer (PRI/Zilla Parishad)	Member
(v) Assistant Conservators of Forests	Member

The above officers shall be empowered with powers of levying Fines, filing FIRs, closing of commercial operations and sealing of establishment.

5. The registration of repeated offenders/shopkeepers should be suspended for a period of 7 days under the Shops and Establishment Regulation Act by the Registering Authority.

The Administrator, Union Territory of Andaman and Nicobar Islands hereby, further directs that the Member Secretary, Andaman Nicobar Administration Pollution Control Committee shall coordinate and monitor the enforcement of the above orders and also authorizes him to file complaints under Section 19 of the Environment (Protection) Act, 1986.

Any violation of these directions shall entail punishment under the Environment (Protection) Act, 1986.

It is further ordered, that the above directions shall come into force from the date of publication in the Gazette and shall be applicable in the entire Union Territory of Andaman and Nicobar Islands.

By order and in the name of the Lieutenant Governor,
Andaman and Nicobar Islands.

Sd./-

(Nitika Pawar)

Secretary (Science & Technology)
Andaman and Nicobar Administration

/TRUE COPY/

No. 2-13/PCC/SWM(2019)/20197520

अंडमानतटवार्तिकी नारप्रशासन

ANDAMAN & NICOBAR ADMINISTRATION

प्रदूषणनियंत्रण समिति

POLLUTION CONTROL COMMITTEE

DEPARTMENT OF SCIENCE AND TECHNOLOGY

Dolly Gunj, Port Blair Tel. Fax 250370

e-mail: dstandamans@gmail.com

ANNEXURE-R-14

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PUBLIC NOTICE

The EPR committee has finalised the EPR framework subject to which all Producers, Importers & Brand Owners (PIBOs) shall be allowed to bring in their packaged plastic goods falling outside the purview of single use plastic ban vide notification no. 186 dated 05.09.2019 under the following conditions:

- All plastic packaged products falling outside the purview of the single use plastic ban vide Notification No. 186 dated 05.09.2019 shall only be allowed for entry into A&N islands. Further, those falling in the purview of the said Notification shall continue to be banned and shall not be allowed to be brought into these islands under any circumstances.
- They shall collaborate with the concerned local bodies i.e PBMC, UD and RD&P for finalisation of the modalities of how the plastic will be collected, processed and transported out by deputing manpower and other resources as required.
- They shall submit receipts in respect of incoming plastic (packaging or otherwise) as well as plastic taken back along with other requisite information as per prescribed format on a monthly basis. The format is available in the Office of Director, Science and Technology as well as department's website www.dstpcc.andaman.gov.in.
- The S&T department shall conduct a quarterly review vis-à-vis the plastic taken back on a quarterly basis and in case of any discrepancies between the two or if the administration feels that the company has not taken back the plastic of previous quarter in the following quarter, the conditional permission will be liable for cancellation with immediate effect.
- The permission shall be granted for a period of one year at a time further extendable subject to quarterly reviews.
- A report shall be submitted to the office of Director (S&T) on the quantity and type of goods imported to these islands in advance i.e minimum 15 days before shipment arrives in these islands.

All PIBOs/traders/wholesalers/retailers are hereby directed to comply with the aforesaid conditions with immediate effect. The PIBOs/traders/wholesalers/retailers failing to comply with the directions herein shall not be allowed to bring/sell their plastic packaged goods/products in the A&N islands w.e.f 26th January 2020.

In case of any queries/clarifications, you may contact the Office of Director, Science and Technology at email dstandamans@gmail.com/ Phone No. 03192-250370.

Tranika
13/11/2019
Member Secretary, ANPCC

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UNDERTAKING

I, _____ (Company name) having my shop/factory/unit/distribution centre/warehouse situated at _____, A&N Islands shall hereby undertake to do the following:

1. I shall comply with the EPR modalities as finalised by the EPR implementation committee in letter and spirit.
2. I shall furnish all relevant information sought by the Administration in a time bound manner and shall not falter on timely submission of the same.
3. I shall comply with the monthly, quarterly submission in respect of plastic packaged goods/products being brought into the islands under the name and seal of my company.
4. I hereby submit that the details of plastic packaged goods/products brought into these islands under the name and seal of my company in the last quarter (October-December 2019) is given as below:

Month	Product Name	Quantity	Plastic Content	
			Recyclable Quantity	Non-Recyclable Quantity
October 2019				
November 2019				
December 2019				

5. In case, any of the information given above is found to be false or in case I fail to comply with any of the above provisions, the Administration may take action against me as deemed fit under the EPR framework of A&N islands.

Signature

Format for EPR compliance for companies

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This is with reference to the EPR compliance norms under which producers, manufacturers, sellers and distributors of products are responsible for take back/ scientific disposal of plastic content in their products, especially plastic. EPR is significantly important for the Andaman and Nicobar Islands (ANI) which owing to their unique geography, landscape, wildlife and ecology are one of the most beautiful tourist spots in the country. It is thus important that companies support SWM initiatives in these islands by ensuring that they take away all waste that is produced due to their products, so as to save these islands and their ecology from the various ill effects of trash.

All companies who wish to sell/distribute their products in ANI must give details of how much plastic they are bringing into these islands and how much they are taking back. The format for the same is given below.

Company Name							
Incoming Plastic				Outgoing Plastic			
Date	Product Name	Quantity	Plastic Content		Date	Plastic Content	
			Recyclable Quantity	Non-recyclable Quantity		Recyclable Quantity	Non-recyclable Quantity

This format needs to be submitted every month to the department of Science and Technology.

Plastic product/ packaging that will come under the non-recyclable category are as follows:

- 1- Products marked 7 inside the triangular recycle sign
- 2- Products with only the triangular recycle sign without any number on them
- 3- Products with a number greater than 7 inside the triangular recycle sign
- 4- Products marked 6 inside the triangular recycle sign
- 5- Any packaging that has metallized polypropylene, such as wrappers of chips, biscuits, chocolates, namkeen, toffees etc

Indicative pictures of above mentioned symbols and numbers is given at the end of this document.

Receipts of transportation of waste from Port Blair/ANI to mainland must be maintained and submitted monthly. At the end of every quarter, the quantities and the receipts will be checked to assess how much waste the companies have taken back.

(TRUE COPY)

ANNEXURE-R-15

Status of use of Shredded Plastic in Road Construction Work as on 24.01.2020 (APWD)

Sl.No.	Name of Work	Location	Length	Quantity of Shredded plastic used
1	Improvement of internal rural road from Kinyuka School to Nicobari round hut at Chukchucha for a length of 2.30 km	Car Nicobar	2300 mtr	1000.00 kg
2	A/R & M/O other district road under AE-IV/CD/CN during 2018-19. SW: Improvement of other district road for a length of 550 mtr starting from 8.30 km (near BSNL tower road junction) to 8.85 km (near emergency helipad ground footpath junction) on HQ- Arong road.	Car Nicobar	550 mtr	202.40 kg
3	A/R & M/O other district road under AE-IV/CD/CN during 2018-19. SW: Improvement of other district road for a length of 650 mtr from 9.65 km ArongSawai internal road junction) to 10.30 km (upto old pump house road junction) on HQ Arong road.	Car Nicobar	650 mtr	238.74 kg
4	A/R & M/O other district road under AE-IV/CD/CN during 2018-19. SW: Improvement of other district road for a length of 550 mtr from 10.3 km (from old pump house road junction) to 10.85 km near RO plant on HQ-Arong road.	Car Nicobar	550 mtr	202.40 kg
5	Improvement of road starting from main road' via Andra tank to old Kinmai for a length of 1500 mtr at Car Nicobar.	Car Nicobar	1500 mtr	533.24 kg
6	Improvement of interior road for a length of 600 mtrs near Kinyuka School at Car Nicobar.	Car Nicobar	600 mtrs	240.00 kg
7	C/o road inside Botanical Garden, Haddo Zoo.	Port Blair	240 mtr	205.00 kg
8	C/o road connecting Rajasthan Temple road near High Court Staff Qtrs to Police Line main road near Joggers Park.	Port Blair	170 mtr	107.00 kg

Total = 2728.78 kg

24/01/2020
 ASSISTANT ENGINEER (WORKS),
 CHIEF ENGINEER'S OFFICE
 APWD, PORT BLAIR

ABSTRACT OF COST ORIGINAL ESTIMATE

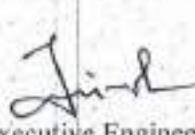
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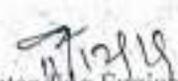
Name of work:- Improvement and Resurfacing of road Austinabad junction to Mariyanna Temple at Austinabad for a length of 1.56 Km.

Item No	Description	Quantity	Unit	Rate	Amount
1	Providing and applying tack coat using hot straight run bitumen of grade VG - 10, including heating the bitumen, spraying the bitumen with mechanically operated spray unit fitted on bitumen boiler, cleaning and preparing the existing road surface as per specifications :				
a)	On bituminous surface @ 0.50 Kg / sqm	20992.00	sqm	46.00	965632.00
2	2.5 cm thick bitumastic sheet with hot bitumen of approved quality using stone chippings (60% 12.5 mm nominal size and 40% 10 mm nominal size) @ 1.65 cum per 100 sqm and River Sand at 1.65 cum per 100 sqm of road surface and with bitumen @ 56 kg/cum of stone chippings and @ 128 kg/cum. of sand over a tack coat with hot straight run bitumen including consolidation with road roller of 8 to 10 tonne etc. complete. Including adding of 10% Shredded plastic by the total weight of bitumen and finally deducting 10% of total bitumen quantity. (tack coat to be paid separately) :				
a)	With paving Asphalt grade VG - 30.	10496.00	sqm	412.50	4329600.00
3	Providing and laying bituminous macadam using crushed stone aggregates of specified grading premixed with bituminous binder, transported to site by tippers, laid over a previously prepared surface with paver finisher equipped with electronic sensor to the required grade, level and alignment and rolling with smooth wheeled, vibratory and tandem rollers as per specifications to achieve the desired compaction and density. Including adding of 10% Shredded plastic by the total weight of bitumen and finally deducting 10% of total bitumen quantity complete as per specifications and directions of Engineer-in-Charge.				
a)	50 to 100 mm average compacted thickness with bitumen of grade VG-30 @ 3.50% (percentage by weight of total mix) prepared in Drum Type Hot Mix Plant of 40-60 TPH capacity.	787.05	cum	9155.85	7206111.74
4	Providing and applying 2.5 mm thick road marking strips (retro-reflective) of specified shade/ colour using hot thermoplastic material by fully/ semi automatic thermoplastic paint applicator machine fitted with profile shoe, glass beads dispenser, propane tank heater and profile shoe heater, driven by experienced operator on road surface including cost of material, labour, T&P, cleaning the road surface of all dirt, seals, oil, grease and foreign material etc. complete as per direction of Engineer-in-charge and accordance with applicable specifications.				
		395.00	sqm	661.65	261351.75
				Total	12762695.49
	Add Contingencies @ 3% (Minimum 5 Lakhs)				500000.00
	Total				13262695.49
				Say Rs.	13262695.00

(Rupees One Crore Thirty Two Lakh Sixty Two Thousand Six Hundred and Ninety Five Only)


 Assistant Engineer (Plg)-VI
 PBCC, APWD, Port Blair


 Executive Engineer (Plg)
 PBCC, APWD, Port Blair


 Superintending Engineer
 PBCC, APWD, Port Blair

/TRUE COPY/

e-mail - rd.01.ank@kerala.gov.in
Phone/Fax No - 03192 242729

AMTEXUCR-R-16

ANDAMAN AND NICOBAR ADMINISTRATION
 Panchayats and Urban Local Bodies
 Directorate of RD, PRLs and Urban Local Bodies
 Port Blair

No. No.1-245/RD/SBM/2019

(Signature)

Action Taken Report of Directorate of RD, PRLs & ULBs, A & N Administration

Sl. No.	Particulars	Reply								
1.	Total Quantity of Plastic Waste Used In Road Construction since January, 2019	Quantity of Plastic used in road construction (ill date = 1526 Kgs)								
2.	Total Length of Road Repaired/Constructed by using Plastic Waste	3.96 KMS								
3.	Fine Collected and Plastic Seized in various Gram Panchayat	<table border="1"> <thead> <tr> <th>Month of Inspection</th> <th>No of Establishment inspected</th> <th>Total Fines Collected (in Rs.)</th> <th>Quantity of Banned Plastic Seized</th> </tr> </thead> <tbody> <tr> <td>January, 2020</td> <td>64</td> <td>40,000.00 (approx.)</td> <td>300 Kgs</td> </tr> </tbody> </table>	Month of Inspection	No of Establishment inspected	Total Fines Collected (in Rs.)	Quantity of Banned Plastic Seized	January, 2020	64	40,000.00 (approx.)	300 Kgs
Month of Inspection	No of Establishment inspected	Total Fines Collected (in Rs.)	Quantity of Banned Plastic Seized							
January, 2020	64	40,000.00 (approx.)	300 Kgs							

4.	Status of 26 Solid Waste Management Clusters	<ul style="list-style-type: none"> Construction work started in 22 Clusters Tender awarded for 2 Clusters, work to commence soon. Tender for 2 Clusters under process. All the 26 Clusters will be completed by June, 2020.
5.	Status of 18 Model Villages	<ul style="list-style-type: none"> 3 colour coded dustbins are being distributed to all the households of model villages. Door to door collection of waste started in model villages. User fee collection from households has been initiated in model villages w.e.f Jan, 2020. Regular awareness programmes are being organised for sensitizing the general public. Gram Sabha have been organized in all Gram Panchayats for creation of awareness on SWM By-Laws 2019.

NODAL OFFICER (SBM-G)

(Signature)

The Member Secretary, ANPCC
 Department of Science & Technology,
 A & N Administration,
 Dollygumf.

To

ANNEXURE-R-17

No.2-16/PCC/PWM(2016)/2016/176
अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair Ph. No.250370

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Dated 30/07-2019

To

The Member Secretary
Central Pollution Control Board
Ministry of Environment, Forests & Climate Change, Govt
Parivesh Bhawan, CBD Cum-Office- Complex
East Arjun Nagar, Shahdara
Delhi- 110032

Subject: Annual Report on Plastic Waste Management for the year 2018-19 as per Plastic Waste Management Rules, 2016- regd

Sir,

As per the provisions contained therein "the Plastic Waste Management Rules, 2016" regarding the submission of Annual Report on the implementation Rules, kindly find enclosed Annual Report for the year 2018-19 in the prescribed formats of Andaman and Nicobar Islands for information and necessary action.

Yours faithfully,

Encl: As above


Member Secretary

Form-VI
Status of Implementation of PWM Rules, 2016 for the year 2018-19

Name of the SPCB/PCC	Estimated Plastic Waste generation Tons Per Annum (TPA)	No. of registered Plastic Manufacturing or Recycling (including multilayer, compostable) units. (Rule 9)			No. of Unregistered plastic manufacturing/ recycling units. (in residential/unapproved areas)	Details of PWM e.g. e.g. Collection, Segregation, Disposal (Co-processing, road construction etc.) (Rules 6) (Attach separate sheet)	Partial or complete ban on usage of Plastic Carry Bags (through Executive Order) (Attach copy of the notification or executive order)	Status of Marking Labeling on carry bags (Rule 8) [Specify the number of units or not complied]	Explicit Pricing of carry bags (Rule 10)	Details of the meeting of State Level Advisory (SLA) Body along with its recommendations on implementation (Rule 16)	No. of violations and action taken on non-compliance of provisions of these Rules	Number of Municipal Authority or gram Panchayat under jurisdiction and Submission of Annual Report to CPCB (Rule 12)
		Plastic units	Compostable Plastic Units	Multilayer or Plastic units								
Andaman Nicobar Administration Pollution Control Committee (ANPCC)	1850 MT of plastic waste from Municipal Council and 149 MT from Gram Panchayat	There is no plastic manufacturing or recycling unit operates in Andaman and Nicobar Islands (ANI).			Nil	Annexure-A	Andaman and Nicobar Administration has imposed complete ban on usage of plastic carry bags through Andaman Nicobar Gazette Notification No. 202 dated 02-08-2015 (Annexure-B)	Does not arise, since manufacturing of the plastic carry bags are completely ban in ANI	Does not arise	05 Nos. of SLAC meeting are held till date and minutes are enclosed. (Annexure-C)	Nil	01 No-Municipal authority and 70 Nos. of Gram Panchayat


 Member Secretary
 Pollution Control Committee

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ANNEXURE-A

SUMMARY OF THE MECHANISMS PUT IN PLACE FOR PLASTIC WASTE MANAGEMENT BY PORT BLAIR MUNICIPAL COUNCIL

S.No.	Particulars	Details
1.	Installation of Water ATM	In order to reduce the load of PET bottles waste generated from packaged drinking water, PBMC has initiated to setup 15 Water ATMs in & around city in which 01 Water ATM has already been installed, whereas for rest of 15 Water ATMs contract awarded to firm after bidding through GeM Portal.
2.	Reverse vending machine	In order to have an onsite pre-processing i.e. crushing or shredding unit along with other attractive features in a form of Reverse vending machine, PBMC has requested Lions Club of Port Blair to setup at Port Blair, based on the outcomes, PBMC will procure and install within public places.
3.	Transportation of waste through Govt. vessels under scheme	The Andaman & Nicobar Administration has also introduced the scheme titled <u>Andaman & Nicobar Islands scheme for exemption of freight charge for transportation of plastic glass and e-waste</u> vide Notification No.: 109, dated 28.06.2015, which encourage the local waste dealers to transport the waste.
4.	Subsidy for waste management industries by Industries dept.	The Industries Department of A&N Administration is also encouraging to setup eco-friendly establishments in order to reduce the load of waste.
5.	Allowed to use compostable plastic	PBMC has allowed its vendors to sale of compostable bags purchased through certified manufacturers/ sellers as available on CPCB's website as per Rule 4(h) of Plastic Waste Management Rules, 2016 and as amended 2018. And press release is also published in print & electronic media for information of all concern & general public w.r.t. letter of CPCB Notice vide No.: B-170117/PWM (Comp)/2017, dated: 07.01.2019.
6.	Ban on plastic carry bags	To protect and improve the quality of environment and to prevent, control and abate the environment pollution by plastic carry bags, the Andaman & Nicobar Administration has imposed complete ban on use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags irrespective of thickness, size, color and nature in the Union Territory of Andaman & Nicobar Islands vide notification No. 202 dated 02.08.2010 which is being complied with the same.
7.	Ban on use of plastic and non-woven cloth bags.	In year 2018, with the theme of World Environment Day i.e. "Beat Plastic Pollution" PBMC has initiated to ban on plastic carry bags & non-woven cloth bags from 5th June, 2018 and declared completely ban on plastic carry bags & non-woven cloth bags in presence of Hon'ble Minister of S&T, MoEF&CC, Earth Sciences, Govt., Hon'ble Lt. Governor and other Sr. Officials of A&N Administration with the involvement of all stake holders and associations and same has been

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		<p>notified the general public and all concern through print & electronic media for information & Compliance.</p> <p>PBMC has made a vigilance squad vide its order No. 36, dated 25.01.2019, in date more than 40kilograms of plastic & non-ivove n carry bags seized and equivalent fine has been imposed.</p>
4.	Segregation cum collection Centres established	Total 02 dry resource centres were developed and are in operation, in which segregated dry waste is pre-processed for onward transportation to mainland for recycling by the authorised contractors.
9.	Night collection through 03 vehicles	In view to collect the waste at the place of origination, PBMC has dedicated 03 vehicles for segregated collection from Bars, Hotels, Restaurants, Grains & Grocer's shop, etc. during night hours every day.
0.	Day collection	The collected waste is segregated in the sections of all Sanitary Inspector's sites and are being transported to Dry Resources centres during day time.
1.	Collection Centres at sanitary site offices in all wards	All the PBMC's Sanitary Inspector's sites have been designated as collection centres, in which any individuals can deposit their waste f. p. Plastic, Glass, etc.
2.	Waste collectors authorized	PBMC has authorized unorganised waste collectors/ dealers by issuing an Identity card provisionally subject to final verification by the Police Department. They will be allowed to collect the all type of waste at the door level of household & any establishments and also from the streets, etc.
3.	Use of PET bottles as hanging garden in school, college & parks	PBMC is encouraging to re-utilize the waste plastic PET bottles as hanging garden. Under which the Govt. Sr. Sec. School, Garacharama, has been selected and with the help of school students have developed hanging garden by using PET plastic. Also hanging PET bottles are being sold by PBMC in the Flea Market & Gandhi Park compost Yard, approximately, 500Nos. of PET bottles used as hanging gardens in Garacharama School, and approximately 1550Nos. of PET bottle set has been sold to various organization & general public, copy of photograph enclosed as Annexure-C.
4.	Plastic road	PBMC has constructed a road using shredded plastic waste in the year 2017 covering an area of 821.00 sq. mtr. and used in seal coat by using 8-10%, however planning to expand it in other upcoming road works. PBMC, after notification of enhanced rates of plastic in the print & electronic media, received 30 waste dealers/ traders and showed their interest to supply of waste plastics as per the revised rates and 01 firm namely M/s. OM Vir Sai Consultancy, installed a shredding machine at Calicut and other firms showing their interest to set up the same in upcoming days. As per the details received from the firm, that, APWD has already procured 1000kgs (1Ton) of shredded/ processed plastic to utilize it in 1.2Km road stretch in Port Blair.
5.	Baling & transportation	PBMC has setup 02 baling units at its Dry Resource centre, the baled plastic are being transported to mainland for onward processing.
6.	Biodegradable bags	PBMC has introduced biodegradable bags made up of soluble starch & other organic materials, which are easily soluble in water under certain temperature were introduced in market by the involvement of shopkeepers and wholesalers.

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17	Registered contractor for waste recycling units	<p>PBMC has issued contract to 03 firms namely M/s Sankla Enterprises, M/s Penguin Marine Services and M/s T.Kaniammal Traders</p> <table border="1"> <thead> <tr> <th>Name of the Firm</th> <th>Waste type</th> <th>Validity of Order</th> </tr> </thead> <tbody> <tr> <td>M/s Sankla Enterprises</td> <td>Plastic, metal/plastic del bottles, Cardboard, paper wastes, Metal & other dry wastes, Any other wastes (except bags)</td> <td>Order No. 73, dated 12.04.2017 valid for 02 years</td> </tr> <tr> <td>M/s Penguin Marine Services</td> <td>Used waste of grade-I with Bantel, Used waste of grade-II with Bantel, All type of e-wastes, Tires, e-waste (Batteries)</td> <td>Order No. 04, dated 17.04.2018, for 01 year & can be extendable for 02 years</td> </tr> <tr> <td>M/s T.Kaniammal Traders</td> <td>Class wastes (all forms & types)</td> <td>Order No. 08, 07.06.2018 for 02 years and extendable upto further 01 year</td> </tr> </tbody> </table>	Name of the Firm	Waste type	Validity of Order	M/s Sankla Enterprises	Plastic, metal/plastic del bottles, Cardboard, paper wastes, Metal & other dry wastes, Any other wastes (except bags)	Order No. 73, dated 12.04.2017 valid for 02 years	M/s Penguin Marine Services	Used waste of grade-I with Bantel, Used waste of grade-II with Bantel, All type of e-wastes, Tires, e-waste (Batteries)	Order No. 04, dated 17.04.2018, for 01 year & can be extendable for 02 years	M/s T.Kaniammal Traders	Class wastes (all forms & types)	Order No. 08, 07.06.2018 for 02 years and extendable upto further 01 year
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M/s Penguin Marine Services	Used waste of grade-I with Bantel, Used waste of grade-II with Bantel, All type of e-wastes, Tires, e-waste (Batteries)	Order No. 04, dated 17.04.2018, for 01 year & can be extendable for 02 years												
M/s T.Kaniammal Traders	Class wastes (all forms & types)	Order No. 08, 07.06.2018 for 02 years and extendable upto further 01 year												
18	Spot fine	Under the provisions of PBMC Solid Waste (Handling & Management) By-Laws, 2017 frequently penalises violators around 6228 spot fines were made and Rs. 21,49,200.00 is recovered.												
19	Tracking of waste through check post.	PBMC has developed a single entry & exit point tracking mechanism in which all waste carrying vehicles were tracked through NAKA (Check post) at Brookshabad, this will help in quantifying the incoming waste as well as to monitor its type.												
20	02 shredding machine by private	PBMC has identified 02 waste who have installed shredding units for supplying processed plastic waste to construction agencies within Port Blair city.												

Upcoming project:

- PBMC is in a process to setting up of Waste to Energy plant in Port Blair, to take care of municipal solid waste, bio medical waste, etc. in which the plastic will also be consumed to produce energy

अण्डमान तथा
Andaman And



निकोबार राजपत्र
Nicobar Gazette

असाधारण

EXTRAORDINARY

प्राधिकार से प्रकाशित

Published by Authority

सं. 202, पोर्ट ब्लेयर, सोमवार, 2 अगस्त, 2010
No. 202, Port Blair, Monday, August 2, 2010

ANDAMAN AND NICOBAR ADMINISTRATION

NOTIFICATION

Port Blair, dated the 2nd August, 2010

No. 187/2010/F.No. 2-1/PCC/Plastics/2004.— WHEREAS, it has been noticed that axtensive use is being made of plastic carry bags, which by reason of their chemical or physico-chemical properties, are liable to cause harm to human beings, other living creatures, plants, micro-organisms and the environment of Andaman and Nicobar Islands. The negative environmental impacts are more visible at tourist spots, beaches, roads, drains and sewers, markets, ports/ harbours, part of reserved forests, national parks both marine and terrestrial, wildlife sanctuaries, biological parks, gardens and water reservoirs in the Andaman and Nicobar Islands frequented by the tourists and others.

Whereas, with the view to protect and improve the quality of environment and to prevent, control and abate environmental pollution in the Union Territory of Andaman and Nicobar Islands and in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), read with Notification No. S.O 667(E) dated 10th September, 1992 and in supersession of Andaman Nicobar Gazette Notification No. 140 dated 06-10-2009, the Administrator (Lieutenant Governor), Andaman and Nicobar Islands issued notification published in the Gazette vide No. 98 dated 30-04-2010 inviting suggestions and objections for imposing complete ban on use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags irrespective of thickness, size, color and nature in the Union Territory of Andaman and Nicobar Islands.

Whereas, all objections/suggestions received in response to the draft notification dated 30-04-2010 have been duly considered.

Now, therefore, with the view to protect and improve the quality of environment and to prevent, control and abate environmental pollution in the Union Territory of Andaman and Nicobar Islands, the Administrator (Lieutenant Governor), Andaman and Nicobar Islands in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), read with Notification No. S.O. 667(E) dated 10th September, 1992 and in supersession of Notification No. 140 dated 06-10-2009, hereby imposes complete ban on use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags irrespective of thickness, size, color and nature in the Union Territory of Andaman and Nicobar Islands.

The Administrator, Union Territory of Andaman and Nicobar Islands further directs that the following Officers shall implement these orders related to use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags irrespective of their thickness, size, color and nature and authorizes them to file complaints under Section 19 of the Environment (Protection) Act, 1986, namely:-

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2 THE ANDAMAN AND NICOBAR EXTRAORDINARY GAZETTE, AUGUST 2, 2010.

1. The District Magistrates/Assistant Commissioners/ Tehsildars of all Districts.
2. The Secretary, Port Blair Municipal Council.
3. The Chief Executive Officer of all the Zilla Parishads, Executive Officers of Panchayat Samitis, Secretaries of Gram Panchayats.
4. The Divisional Forest Officers/Deputy Conservator of Forests/ Range Officers in Reserved Forests/ Protected Areas.
5. The Station House Officers of all Police Stations.

The Deputy Commissioners of all the districts of U.T. of Andaman and Nicobar Islands shall implement the above orders related to prohibition on use, storage, import, manufacture, transportation, distribution or sale and disposal of plastic carry bags in their respective jurisdictions.

The Administrator, Union Territory of Andaman and Nicobar Islands hereby further directs that the Member Secretary, Andaman Nicobar Administration Pollution Control Committee shall co-ordinate and monitor the enforcement of the above orders and also authorizes him to file complaints under Section 19 of the Environment (Protection) Act, 1986.

Any violation of these directions shall entail punishment under the Environment (Protection) Act, 1986.

It is further ordered that the above directions shall come into force on expiry of 60 days from the date of publication in the Gazette and shall be applicable in the entire Union Territory of Andaman and Nicobar Islands.

By order of the Lieutenant Governor (Administrator)

Sd/-
(D.V. NEGI)
Principal Secretary (Science & Technology)
& Chairman, Pollution Control Committee

Minutes of the first meeting of State Level Advisory Committee for UT of Andaman & Nicobar Islands held under the Chairmanship of Shri Chetan B Sanghi, Chief Secretary, A & N Administration on 18-02-2019 at 4.30 P.M.

The following officers attended the meeting:

1. Shri. Vikram Dev Dutt, Principal Secretary(Finance/Revenue)
2. Ms. Nitika Pawar, Secretary(Science and Technology)
3. Ms. Kriti Garg, Secretary(Health)
4. Shri. Krishna Kumar, Secretary (Rural Development)
5. Shri. H.M Lingaraju, SE(PBMC)
6. Shri. Avinash Kumar Singh, EE(SWM), PBMC
7. Shri. Rishikesh, Senior Scientific Officer, DST.

The meeting was chaired by the Chief Secretary, Chairman State Level Advisory Committee (SLAC).

The Chairman welcomed the Members and other participants. Thereafter the Secretary (Sc. & Tech) apprised the Chairman, SLAC on the formation of the committee in compliance of the order of the Hon'ble NGT dated 16-01-2019 passed in the matter of O.A No.606 of 2018.

Principal Secretary (Finance/Revenue) explained the purpose of SLAC for regulatory compliance of Solid Waste Management Rule, 2016, Bio- Medical Waste Management Waste Rule, 2016 and Plastic Waste Management Rule, 2016.

The Secretary (Sc. & Tech.) gave power point presentation on the status of implementation on the Solid Waste Management Rule, 2016, Bio- Medical Waste Management Waste Rule, 2016, Plastic Waste Management Rule, 2016 and Construction and Demolition Waste Management Rule, 2016 by the stakeholder departments in A & N Islands.

After detailed deliberation, the following decisions were taken:

1. In view of rate notification for purchase of "unprocessed plastic" at Rs.9/kg by APWD, PBMC should look into upward revision of its present rate of Rs.2/kg to further incentivize general public as well as rag pickers to collect and sell plastic at designated centres.
2. The PBMC should enhance the collection capacity for waste plastic from the source of its generation on day to day collection to reduce the plastic footprint in the city as well as into the dump site.
3. The department of Rural Development & Panchayat shall chalk out timeliness for early installation of water ATMs in the rural areas with high footfall, especially Swacaj dweep and Shaheed dweep and convey the timeliness to Secretary (Sci. & Tech.) within a week. Secretary (RD & P) informed that installation will begin within 20 days.

4. It was decided that the PBMC shall purchase 5 to 10 reverse vending machine through GEM and also develop a Standard Operating Procedure (SOP) for giving incentive to rag pickers to encourage them to collect the waste plastic and dispose through vending machine.
5. The RD & P should also explore a similar mechanism for installation and operation of reverse vending machine in the rural areas.
6. It was decided that Secretary (So. & Tech) shall take feedback from M/s ANILCO on the progress of buy back scheme of Milk Pouch and bulk supply of milk in cans to the bulk consumers.
7. Secretary (Health) shall identify high footfall PHC/CHCs and work towards procuring state-of-the-art incinerators at these health centres. Further, the existing deep burial sites should be adequately utilized in accordance with the BM waste management Rules, 2016. Secretary (Health) informed that the department is planning to procure Autoclaves & Shredders to augment existing Bio medical waste disposal infrastructure. The Chief Secretary advised that these equipments shall be viable option for low footfall far flung health centres.
8. It was decided that the ANPCC shall submit report on stack emission of BMW incinerator installed at GB Pant Hospital to appraise the committee regarding composition of gases released from the incinerator.
9. It was decided that the department of Science and Technology will take up the matter with NIOT for study of suitable submerged land which can be reclaimed utilizing the construction and demolition waste.
10. It was decided that a special task force comprising of members from PBMC, Revenue, Health, Rural Development & Panchayat, Environment & Forest shall be constituted under the Chairmanship of Secretary (Sci & Tech.) for monitoring regulatory compliance as mandated by SLAC.
11. The respective Secretaries of member departments namely Urban Development, Health, PBMC, Rural Development & Panchayat, Industries, Environment & Forest and Revenue shall be nodal officer for implementation of Solid Waste Management Rules, 2016, Bio-Medical Waste Management Rules, 2016 and Plastic Waste Management Rules 2016 and for timely reporting to SLAC.

Meeting ended with vote of thanks to the member.

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अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
विज्ञान एवं प्रौद्योगिकी विभाग
DEPARTMENT OF SCIENCE AND TECHNOLOGY

No. 1-13/PCC/SWM(2016)/2016/ ७८

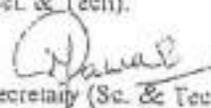
Port Blair, dated 22nd February, 2014

To

1. The Principal Secretary (UD), A & N Administration.
2. The Principal Secretary (Environment and Environment), A & N Administration.
3. The Officer on Special Duty (E & F), A & N Administration.
4. The Secretary (Revenue), A & N Administration.
5. The Secretary (Health), A & N Administration.
6. The Secretary (RD), A & N Administration.
7. The Secretary (P BMC), A & N Administration.
8. The Secretary (Industries), A & N Administration.
9. The Director, CPCB, Zonal Office Kolkata.

Copy to:

1. The Sc.PS to Chief Secretary, A & N Administration for information of the Chief Secretary.
2. The PS to Secretary (Sci. & Tech.) for information of the Secretary (Sci. & Tech.).


Secretary (Sci. & Tech.)

Minutes of the second meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Chief Secretary, A & N Administration on 14-03-2019 at 4.00 P.M.

The following officers attended the meeting:

1. Shri. Tarun Coomar, PCCF/Pr. Secretary (En. & Forest)
2. Shri. Sudhir Mahajan, Secretary(Shipping)
3. Shri. I.S Misra, Secretary (Industries/Revenue)
4. Ms. Nitika Pawar, Secretary (Science and Technology)
5. Shri. Sunil Anchipaka, Secretary, PBMC.
6. Shri. Krishna Kumar, Secretary (Rural Development)
7. Dr. S.P. Burma, Director (Health)
8. Shri. U.K. Singh, S.E(PRI)
9. Shri. Avinash Kumar Singh, EE(SWM), PBMC
10. Shri. V. P. Tiwari, Sanitary Officer, PBMC
11. Shri. Rishikesh, Senior Scientific Officer, DST.

The meeting was chaired by the Chief Secretary, Chairman of the State Level Advisory Committee (SLAC).

The Secretary (Sc. & Tech.) welcomed the Chairman, Members and other participants. The Secretary (Sc. & Tech.) presented the status of action taken on the minutes of the first meeting of SLAC held on 18-02-2019.

1. Secretary, PBMC informed that the PBMC has revised the rates for purchase of waste plastics from Rs. 2/ Kg to Rs. 9/Kg and Rs. 25/Kg for unprocessed and processed plastic waste respectively vide notification dated 01.03.2019.

The Chairman desired that the notification should be widely publicized among general public as well as last mile rag pickers as a form of encouragement to take up plastic segregation. The Chairman further directed the PBMC to undertake a study on the impact of this upward revision on the overall collection of segregated plastic waste and place the report before the committee during the next meeting.

Thereafter, Secretary PBMC informed the committee that PBMC has obtained rate for reverse vending machines from the open market vendors as the same is not available on GeM portal. 1 reverse vending machines will be purchased and installed as per plan detailed at Annexure I.

Secretary PBMC appraised the committee that PBMC has initiated the process for purchase and installation of 16 Water ATMs to be installed at different identified

(Signature)

sites. The details of each location and timeline for installation of Water ATMs are given at Annexure-L.

2. The Chairman directed Secretary, RD&P to submit a detailed plan on the number, locations and installation timelines in respect of Water ATMs to be installed in high footfall locations. The same has been received from the department and enclosed as Annexure-II.

3. Secretary, Science & Technology apprised the Chairman that there is an urgent need to take immediate steps to improve the condition of dump yards at Brookshabad as well as in rural areas, especially Swaraj Dweep, Shaheed Dweep and Bamboo flat. Secretary, S&T further informed that the standard guidelines for disposal of legacy waste have been issued by CPCB and the same have been circulated to the concerned departments for early necessary action.

The Chairman directed that PBMC and Department of RD&P should take immediate steps for improvement of condition of dump yards. He further directed Secretary, RD & P to work towards setting up Vermicompost units, glass crushing unit-Bailing units in rural areas for effective disposal of segregated glass, plastic and metal waste as is being done in Dry-resource park, Brookshabad and apprise SLAC on the progress in next SLAC meeting.

4. The Secretary, PBMC apprised the committee on the plan of PBMC for collection of charges from bulk waste generators and its utilization. The Chairman desired that the details of revenue so generated be placed before SLAC in next meeting.
5. For implementation of Plastic Waste Management Rules, 2016 in letter and spirit, Chairman directed Secretary RD&P to engage suitable operator for waste plastic processing unit to be set up in Swaraj Dweep and Shaheed Dweep. The department may otherwise look to engage any existing vendor who has already set up similar unit in association with PBMC.

6. The Chairman directed Department of Health Services to take immediate steps for installation of Bio medical incinerators at High foot fall PHCs. The department has

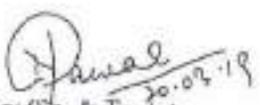
607

proposed to set up 6 Autoclaves, 7 Biomedical Shredders and 5 Biomedical incinerators as per the timelines enclosed at Annexure III.

7. It was decided in the meeting that ANPCC should take immediate steps for control of noise pollution in Port Blair in accordance with the decibel levels notified by CPCB as per the directions of Hon'ble Supreme Court. The Department of Science and Technology (DST) should also move the proposal for zonation of the city in accordance with the Noise Pollution (Regulation and Control) Rules, 2000.
8. The Chairman directed that the DST should setup one Continuous Ambient Air Quality Monitoring Station at Port Blair. Secretary, S&T informed that the department is in the process of procuring one unit with financial and technical support of CPCB. The Chairman assured full financial support from administration in case the same is not granted/ materialized by CPCB for any reasons.
9. The Chairman directed ANPCC for random inspection of the industries to verify the functioning of STPs and ETPs installed by these units, if any.
10. The Chairman directed Department of Science and Technology to undertake the monitoring of stack of the Bio-Medical incinerator installed at GB Pant Hospital and submit the report within 15 days.

The next meeting will be convened on 24.04.2019 at 3:00 pm.

Meeting ended with vote of thanks to the Members.


Secretary (Sc. & Tech.)
20.02.19

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अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY

No. 2-13/PCC/SWM(2016)/2016/252

Dated 20-03-2019

To:

1. The Principal Secretary (UD), A & N Administration.
2. The Principal Secretary (Environment and Environment), A & N Administration
3. The Officer on Special Duty (E & F), A & N Administration
4. The Secretary (Revenue), A & N Administration
5. The Secretary (Health), A & N Administration
6. The Secretary (RD), A & N Administration
7. The Secretary (PBMC), A & N Administration
8. The Secretary (Industries), A & N Administration
9. The Director, CPCB, Zonal Office Kolkata.

Copy to:

1. The Sr. PS to Chief Secretary, A & N Administration for information of the Chief Secretary.
2. The PS to Secretary (Sci. & Tech.) for information of the Secretary (Sci. & Tech.).


Secretary (Sci. & Tech.)
20.05.19

Minutes of the third meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Shri Chetan B Sanghi, Chief Secretary, A & N Administration on 14-04-2019 at 03.30 P.M.

The following officers attended the meeting:

1. Shri. Tarun Coomser, PCCF/Pr. Secretary(En. & Forest).
2. Shri. Vikram Dev Dutt, Principal Secretary(Finance/Revenue).
3. Ms. Madhu K. Garg, OSD (Environment & Forest)
4. Ms. Nitika Pawar, Secretary(Science and Technology)
5. Ms. Kriti Garg, Secretary(Health)
6. Shri. Sunil Anchipaka, Secretary, PBM(C)
7. Shri. Krishan Kumar, Secretary (Rural Development)
8. Shri. I.S Misra, Secretary(Industries/Revenue)
9. Shri. U.K. Singh, S.E(PRI)

The meeting was chaired by the Chief Secretary, Chairman of the State Level Advisory Committee (SLAC).

Secretary (Sc. & Tech.) welcomed the Chairman, Members and other participants. Secretary (Sc. & Tech.) presented the status of action taken on the minutes of the second meeting held on 14-03-2019.

1. Secretary, PBM(C) informed that the PBM(C) has registered 31 waste dealers and they have been assigned the responsibility for collection of segregated dry waste including plastics which have been started from 23-04-2019 in different municipal wards.

The Chairman directed the PBM(C) to undertake a study on the impact of the system introduced by PBM(C) for plastic waste collection after upward revision of the rates for purchase of waste plastic and submit the report in the next SLAC meeting.

2. Secretary, PBM(C) informed the committee that one reverse vending machine will be made operational by 05-05-2019 in collaboration with Lion's Club under CSR. The Chairman directed that once this Reverse Vending Machine is installed and if it gets positive response, ANIDCO too should take up the installation of one such machine.

3. Secretary, PBM(C) informed that 13 Nos. of water ATMs will be installed and made operational in different high footfall areas by 15th June, 2019.

4. Secretary, RD&P informed that 01 water ATM at Radhanagar beach in Swaraj Dweep has been made operational and 14 water ATMs will be installed by 31-09-2019 at different rural locations.

5. Secretary, RD&P informed that the work of segregation of waste, plastic and glass bottles will commence by 15-05-2019 and composting units and shredding units will be made

Minutes of the third meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Shri Chetan B Sanghi, Chief Secretary, A & N Administration on 14-04-2019 at 03.30 P.M.

The following officers attended the meeting:

1. Shri. Tarun Coomer, PCCF/Pr. Secretary (En. & Forest).
2. Shri. Vikram Dev Oust, Principal Secretary (Finance/Revenue).
3. Ms. Madhu K. Garg, OSD (Environment & Forest).
4. Ms. Nirika Pawar, Secretary (Science and Technology)
5. Ms. Kriti Garg, Secretary (Health)
6. Shri. Sunil Anshupaka, Secretary, PBMC.
7. Shri. Krishan Kumar, Secretary (Rural Development)
8. Shri. L.S. Misra, Secretary (Industries/Revenue)
9. Shri. U.K. Singh, S.E.(P&I)

The meeting was chaired by the Chief Secretary, Chairman of the State Level Advisory Committee (SLAC).

Secretary (Sc. & Tech.) welcomed the Chairman, Members and other participants. Secretary (Sc. & Tech.) presented the status of action taken on the minutes of the second meeting held on 14-03-2019.

1. Secretary, PBMC informed that the PBMC has registered 31 waste dealers and they have been assigned the responsibility for collection of segregated dry waste including plastics which have been started from 22-04-2019 in different municipal wards.

The Chairman directed the PBMC to undertake a study on the impact of the system introduced by PBMC for plastic waste collection after upward revision of the rates for purchase of waste plastic and submit the report in the next SLAC meeting.

2. Secretary, PBMC informed the committee that one reverse vending machine will be made operational by 05-05-2019 in collaboration with Lion's Club under CSR. The Chairman directed that once this Reverse Vending Machine is installed and if it gets positive response, ANIDCO too should take up the installation of one such machine.

3. Secretary, PBMC informed that 13 Nos. of water ATMs will be installed and made operational in different high floodfall areas by 15th June, 2019.

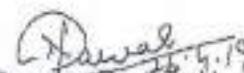
4. Secretary, RD&P informed that 01 water ATM at Radhanagar beach in Swarnaj Oweep has been made operational and 14 water ATMs will be installed by 31-09-2019 at different rural locations.

5. Secretary, RD&P informed that the work of segregation of waste, plastic and glass bottles will commence by 15-05-2019 and composting units and shredding units will be made

6. Secretary, PBMC informed that an amount of Rs. 2685410.00 has been collected as per the provisions made under the PBMC Solid Waste Management, Bye-Law, 2017.
7. The Chairman directed Secretary (Health) to prepare a roadmap on effective disposal of Bio-medical waste in all three districts in consultation with concerned DCs. The action plan should include strategy for seamless collection, transportation and scientific disposal of biomedical waste in accordance with the rules by utilizing existing incinerators/deep burial facilities. The action plan should be placed before the SLAC during next meeting.
8. Secretary Sc. & Tech informed the CPCB had released an amount of Rs. One Crore to setup one Continuous Ambient Air Quality Monitoring Station (CAAQMS) at Port Blair. The Chairman directed Department of Science and Technology to submit the proposal before the screening committee to obtain MCC clearance for initiating purchase of CAAQMS.
9. The Chairman directed Department of Science and Technology to organize 2 exhibitions displaying alternatives to single use plastic available in the market with the collaboration of manufacturers/producers during the month of May 2019 and July 2019 to spread awareness among public & businesses.
10. The Chairman, SLAC directed to convene the meetings of different committees constituted by the Administration under the provisions of SWM Rule, 2016, PWM Rule, 2016 and B&W Rules 2016 (list annexed) and place the minutes of the meetings before the SLAC during next meeting. The Chairman also directed that the meetings of various committees should be convened at regular intervals to review the status of implementation of these rules at their level and proceedings be reported to SLAC from time to time.

The next meeting will be convened on 29.05.2019 at 1600 hrs.

Meeting ended with vote of thanks to the Members.


Secretary (Sc. & Tech)
26.5.19

Minutes of the fourth meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Shri Chetan B Sanghi, Chief Secretary, A & N Administration on 03-06-2019 at 11.30 A.M.

The following officers attended the meeting:

1. Shri. Tarun Coomer, PCCF/Pr. Secretary (En. & Forest).
2. Ms. Madhu Garg, OSD (Environment).
3. Shri. Udit Prakash, Deputy Commissioner, South Andaman
4. Ms. Nidika Pawar, Secretary (Science and Technology)
5. Ms. Kriti Garg, Secretary (Health)
6. Shri. Suneel Anshpaka, Secretary, PBMC
7. Shri. Deepak Virmani, Secretary (Finance)
8. Shri. Navlender Singh, Director (R.D)
9. Shri. Ajit Anand, Director (Industries)
10. Shri. U.K Singh, S.E(PRI)

The meeting was chaired by the Chief Secretary Chairman of the State Level Advisory Committee (SLAC).

The Member Secretary (Sc. & Tech.) welcomed the Chairman, members and other participants. The Member Secretary (Sc. & Tech.) presented the status of action taken on the minutes of the third meeting held on 24-04-2019.

1. The Secretary, PBMC informed that the PBMC has issued ID cards to 11 waste dealers for effective collection of plastic waste and its utilization in road construction.
The Chairman directed the PBMC to submit a monthly status report showing the difference in collection and purchase of plastic waste after upward revision of the rates and submit the report in the next SLAC meeting.
2. The Secretary, PBMC informed the committee that the reverse vending machine is installed at Marina Park but the machine at present is under maintenance.
The Chairman directed that the reverse vending machine should be made functional by 6th June 2019.
3. The Secretary, PBMC informed that 15 Nos. of water ATMs will be installed in different high footfall areas by June 2019.
The Chairman directed to install the water ATMs at such locations which are easily accessible by the public and water is provided at cheaper rates. He also directed to provide eco- friendly alternatives like paper cups and trash cans instead of PET bottles at water ATMs which are frequently visited by tourists.

o/c

4. The Secretary, RD&P informed that one (01) water ATM at Radhanagar beach in Swaraj Dweep has been made operational and 14 water ATMs will be installed by 31-07-2019 at different rural locations. The Chairman directed the RD&P to complete the installation by 31st July 2019.
5. The Chairman directed RD&P to submit an action plan based on Rule 22 of the SWM Rules of 2016 on the same day by 3.00 p.m.
6. The Chairman directed RD&P to select 3 villages in each district to be declared as model villages as per point 46(ii) of the Order dated 06.05.2019 in O.A No. 606 of 2018.
7. The Chairman directed Secretary (Health), to dispose the Bio-medical waste as per the BMW rules, 2016 by the 30th June 2019.
8. The Secretary (Sci. & Tech) informed that CPCB has sent technical specifications for Continuous Ambient Air Quality Monitoring Station (CAAQMS) and a tender bidding document. The Chairman directed ANPCC to send the tender bidding document to the finance department for further necessary action.
9. The Secretary Sci. & Tech informed that an exhibition was conducted on 29th and 30th May of 2019 displaying alternatives of single use plastic and that the second exhibition will be held in July 2019. The Chairman directed to conduct the second exhibition in a similar manner.
10. The Chairman directed DC (SA), DC (N&M Andaman) and DC (Nicobar) to hold meetings of the Steering committee and to monitor the status of compliance of environmental norms and submit a compliance report to ANPCC as per point 46(v) of the Order dated 06.05.2019 in O.A No. 606 of 2018.
11. The Chairman directed the Secretary Sci. & Tech to take up the performance audit matter with CPCB as per point 46(viii) of the Order dated 06.05.2019 in O.A No. 606 of 2018.
12. The Chairman directed that CPCB member should also be called for the meeting. He also directed that the next review meeting to be convened between 16th to 20th June 2019 to review the progress of status of Compliance of all rules (SWM Rules, 2016, PWM Rules, 2016 & BMW Rules, 2016).

Meeting ended with vote of thanks to the Members.


Secretary (Sci. & Tech)

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अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY

No. 2-13/PCC/SWM(2016)/2016/ 78

Dated 06-06-2019

To:

- 1. The Principal Secretary (UD), A & N Administration. — *10/6/19*
- 2. The Principal Secretary (Environment and Forest), A & N Administration
- 3. The Officer on Special Duty (E & F), A & N Administration — *10/6/19*
- 4. The Secretary (Revenue), A & N Administration — *10/6/19*
- 5. The Secretary (Health), A & N Administration
- 6. The Secretary (RD), A & N Administration — *10/6/19*
- 7. The Secretary (PBMC), A & N Administration
- 8. The Secretary (Industries), A & N Administration — *10/6/19*
- 9. The Director, CPCB, Zonal Office Kolkata.
- 10. The Chief Executive Officer, Zilla Parishad, South Andaman.
- 11. The Director (RD & Panchayat) A & N Administration
- 12. The Deputy Commissioner, South Andaman — *10/6/2019*

Copy to:

- 1. The Sr. PS to Chief Secretary, A & N Administration for information of the Chief Secretary.
- 2. The PS to Secretary (Sci. & Tech.) for information of the Secretary (Sci. & Tech).

[Signature]
Secretary (Sc. & Tech)

O/C



10/6/19



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Minutes of the fifth meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Chief Secretary, A & N Administration on 19-06-2019 at 05.00 P.M.

The following officers attended the meeting:

1. Shri. Tarun Coomer, PCCF/Pr. Secretary (En. & Forest).
2. Shri. Vikram Dev Dutt, Principal Secretary (Finance/Revenue)
3. Shri. Udit Prakash, Deputy Commissioner, South Andaman
4. Shri. Krishan Kumar, Secretary (RD&P)
5. Ms. Nitika Pawar, Secretary (Science and Technology)
6. Ms. Kirti Garg, Secretary (Health)
7. Shri. Suneel Anchipaka, Secretary, PMBC/UD
8. Shri. Navendra Singh, Director (RD&P)
9. Shri. I.S. Mishra, Secretary (Industries)
10. Ms. Anamika, Member Secretary, ANPCC
11. Shri. Abhijit Chattopadhyay, Regional Director (CPCB), Kolkata
12. Dr. S.P. Burma, Director Health Services
13. Shri. U.K. Singh, SE(PRI)
14. Ms. Garima Poonia, CSR-SWM Consultant

The meeting was chaired by the Chief Secretary, Chairman of the State Level Advisory Committee (SLAC).

The Member Secretary, Andaman & Nicobar Pollution Control Committee (ANPCC) welcomed the Chairman, Members and other participants. The Member Secretary (ANPCC) presented the provisions made under SWM Rules, 2016, PWM Rules, 2016 and BMW Rules, 2016 bringing out the actionable points for stakeholder departments as per the directions issued during the fourth meeting held on 03-06-2019. After detailed deliberation on each of the provisions of the Rules the following decisions were taken.

1. The Chairman advised the departments of PMBC, RD&P, UD and Health to submit an annual calendar outlining their detailed action plan for ensuring the implementation of Rules in accordance with the directions of Hon'ble NGT in letter and spirit over next 12 months. The annual calendar shall indicate area wise, activity wise targets with timelines. He further directed departments to break up the annual calendar into quarterly segments focussing on doing quality work over a limited area during the next three months and covering more areas in subsequent quarters. The annual calendar should be presented by concerned departments before the SLAC during next meeting.
2. The Chairman advised the Town planning division, APWD to ensure that guidelines for solid waste processing & disposal are incorporated in all existing/upcoming Master Plans in accordance with provisions of Rule 11(e) and Rule 11(h) of SWM Rules 2016. PMBC, RD&P were directed to identify land(s) for setting up the solid waste processing and

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disposal facilities in their respective jurisdictions and place the same before the Committee in the next meeting.

3. The Chairman advised Department of Industries to earmark 5% of the total plots of Special Economic Zone, Industrial Estate, and Industrial Park for storage, recycling, recovery from solid and other waste generated in these areas strictly as per provisions of Rule 11(i) of SWM Rules, 2016.
4. The Chairman advised department of Urban Development to take up capacity building exercise for all the local bodies, PBMC, Health department and other stakeholders during the month of July 2019 in consultation with CPCB, Kolkata in accordance with Rule 11 of SWM Rules 2016.
5. The Chairman advised PBMC to immediately notify the area around Brookshabad dumpsite as buffer zone in accordance with SWM Rules 2016. The earmarking of buffer zone, wherever feasible, should also be explored for other key habitations such as Swaraj Dweep, Shaheed Dweep by the concerned local bodies.
6. The Chairman advised the department of RD&P to facilitate registration of waste pickers/waste dealers in rural areas. The department was also advised to expedite notification of their bye laws.
7. The Chairman advised PBMC and RD&P to amend their bye-laws to include spot fines against the violator and enforce the bye-laws as per provisions of Rule 13(e), 13(f) and 13(g) of SWM Rules, 2016. The Director (Sc. & Tech) may examine and give report regarding delegation of powers to DFO, SHOs etc. for imposition and collection of spot fine against the violators for wide coverage and effective implementation of bye laws.
8. The Chairman advised RD&P to issue an executive order empowering the local Panchayats to levy and collect user fee from bulk waste generators. The standard tariff slabs for shops/hotels/Bars/resorts etc should also be notified therein. Similar executive order should also be issued for imposing fines for littering in rural areas. The Chairman advised ANPCC to issue Challan/receipt books centrally.
9. The Chairman advised ANPCC to submit a report in the next meeting regarding number of waste processing units duly authorised by ANPCC as well as assess the need for more processing units required for the purpose.
10. The Chairman advised ANPCC to send the Notification No. 202 dated 02.08.2010 on file to PBMC and RD&P for re-examining the provisions made therein with regard to complete ban on use, storage, import, manufacture, transport, distribution or sale and disposal of plastic carry bags irrespective of thickness, size, color and nature in the UT of ANI. PBMC,

RD&P, being implementing departments should work to firm up the provisions of the notification for effective implementation.

- 11. The Chairman advised CSR-SWM Consultant ANIIDCO, to get a list of companies supplying products in plastic and to examine the mechanism to take back the waste plastic by the respective companies under EPR. He advised ANPCC to provide a copy of last Annual report in r/o SWM Rules, PWM Rules and BMWM Rules, 2016 to her and asked her to review the same and submit her feedback during the next meeting.
- 12. The Chairman advised Secretary (Sc. & Tech) to obtain data from APWD, RD&P and Zilla Parishad and other road construction departments regarding the amount of plastic used in road construction alongwith locations thereof.
- 13. The Chairman advised Secretary (Health) to coordinate with the CPCB Zonal Office Kolkata for inspection of the 6 incinerators already installed at various hospitals to ascertain whether these incinerators are meeting the standards/norms prescribed by the CPCB New Delhi. In case they are not up to the standards, submit an action plan for upgradation/replacement of these incinerators. The Chairman requested the Director, CPCB Zonal Office Kolkata to extend their technical guidance to health department and other stakeholders in implementing the Rules.
- 14. The Chairman advised department of Sc. & Tech, to tie up with department of Tourism to explore the possibility of dovetailing their plastic variant exhibition alongwith Flea Market and other tourist events so as to get maximum publicity among local/tourists.
- 15. The Chairman advised PBMC, RD&P, Zilla Parishad, UD, DC -SA, N&MA and Nicobar, Health, to submit the Annual Reports in respect of SWM Rules, 2016, PWM Rules, 2016 and BMW Rules, 2016 to ANPCC by 30th June of every year. The Chairman further directed ANPCC to ensure the submission of Annual report to CPCB within the stipulated time every year.
- 16. The Chairman advised UD, DC - SA, N&MA and Nicobar, Health, PBMC and RD&P to send the report of action taken on directions issued by Hon'ble NGT Order in O.A. No. 606 of 2018 dated 06.03.2019 to ANPCC immediately.
- 17. The Chairman advised ANPCC to submit a report on remedial measures proposed to be taken on the points of the Report submitted by the Performance Audit team.
- 18. The Chairman advised the CSR-SWM Consultant to check the impact of upward revision of the rates for purchase of waste and processed plastic on actual collection and purchase of plastic waste.
- 19. The Chairman advised the department of S&T to expedite the notification of ban on manufacturing, use, storage of single use plastics.

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20. The Chairman advised Secretary, S&T to formulate a committee under the chairmanship of Secretary, RD&P with Secretary PBMC, Secretary S&T, Director S&T as members. The Committee shall review the major brands dominating the import of single use plastic such as wrappers, packaging of processed food etc, which cannot be banned. The Committee shall ask these producers to submit an action plan on how they will buy back/take back the waste so produced as a result of consumption of their products. The Committee shall also work out a mechanism to have check points in place at ports, harbours, and airports to filter such shipments. In case these manufacturing companies fail to submit a plan for complete buy back of these single use plastic items, their shipments shall not be allowed into the islands.
21. The Chairman advised the ANPCC to organise a one-day workshop at Port Blair within 60 days in consultation with CPCB for all senior officers of the administration on effective implementation of these rules.
22. The Chairman advised Director CPCB Kolkata to assist ANPCC in identifying a suitable agency for taking up the estimation work for environmental degradation and cost of restoration in accordance with para 46(vii) of the Order of Hon'ble NGT dated 06.05.2019 in O.A No. 606 of 2018.
23. The Chairman inquired about action that maybe taken against a local body if it fails to comply with the rules. The Member Secretary ANPCC informed that in cases of contravention or dereliction, the administration may act against the local body in accordance with the provisions of Environment Protection Act.
24. The Chairman advised the department of S&T to work out a policy for incentivising individuals, localities, institutions etc in consultation with PBMC and RD&P as directed by Hon'ble NGT in O.A No. 606 of 2018 vide order dated 06.05.2019.
25. The Secretary (Sc. & Tech) informed the Chairman that the Copies of Hon'ble NGT Order in O.A No. 606 of 2018 dated 06.05.2019 and SWM Rules, 2016, PWM Rules, 2016 and BMW Rules, 2016 has been provided to all the members for their reference and taking necessary action accordingly on their part.
26. The Chairman advised ANPCC to coordinate with the department of Art & Culture to spread awareness on Solid and other waste management marking the celebrations of 150th Birth anniversary of Mahatma Gandhi.

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27. The Chairman advised Member Secretary (ANPCC) to invite DC- N&MA and Nicobar districts, Tribal Council Secretary in the next SLAC Meeting.

The 6th Meeting of SLAC will be convened on 01.08.2019 at 04.00pm.

Meeting ended with vote of thanks to the Members.

25/8/2019
Member Secretary (ANPCC)

ANDAMAN & NICOBAR ADMINISTRATION
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY

No. 2-LJ/PCC/SWM(2016)/2016/93

Dated *25* / 06 / 2019

To:

1. The Principal Secretary (UD), A & N Administration.
2. The Principal Secretary (Environment and Forest), A & N Administration
3. The Officer on Special Duty (E & F), A & N Administration
4. The Secretary (Revenue), A & N Administration
5. The Deputy Commissioner, South Andaman
6. The Secretary (APWD), A & N Administration
7. The Secretary (RD), A & N Administration
8. The Chief Executive Officer, Zilla Parishad, South Andaman
9. The Secretary (Health), A & N Administration.
10. The Deputy Commissioner, North & Middle Andaman
11. The Deputy Commissioner, Nicobar
12. The Director (RD & Panchayat) A & N Administration
13. The Secretary (PBMC), A & N Administration
14. The Secretary (Industries), A & N Administration
15. The Director, CPCB, Zonal Office Kolkata.
16. Ms. Garima Poonia, CSR-SWM Consultant
17. All local Panchayat Secretaries & Tribal Secretaries through respective Deputy Commissioners.

Copy to:

1. The Sr.PS to Chief Secretary, A & N Administration for kind information of the Chief Secretary.
2. The PS to Secretary (Sci. & Tech.) for kind information of the Secretary (Sci. & Tech).

25/8/2019
Member Secretary (ANPCC)

/ TRUE COPY /



OFFICE OF THE NODAL OFFICER
BIO- MEDICAL WASTE MANAGEMENT (BMWM)
Andaman and Nicobar Administration
Directorate of Health Services

620

ANNEXURE-R-18

F.No. BMWM/DHS/BMWM Action Plan/2019/102

Date: 20/01/2020

To

The Member Secretary
Pollution Control Committee
Dept. Of Science & Technology
Dolly Gunj, Port Blair

विज्ञान तथा प्रौद्योगिकी
Science & Technology
D No. 3046
R. Date: 21/01/20.

Sub: Action taken report on purchase & installation of incinerator-reg.

Madam

With reference to your letter vide no. 2-13/PCC/SWM(2016)/2019/Vol-II /576, dt 17/01/2020 the action taken report on purchase & installation of incinerator are as follows:-

1. Purchase process
 - a) Tender uploaded on 5/12/2019 by Chief Medical Stores.
 - b) Tender opened on 27/12/2019
 - c) No bidder has participated.
 - d) Re-tender opened on 13/01/2020.
 - e) Pre-bid meeting on 23/01/2020.
2. Civil structure for installing Incinerators.

Sl. No	Health Institutions	location	Present status regarding civil structure
1	PHC Garacharma	South Andaman	District Hospital construction work in progress.
2	BJR Hospital, Car Nicobar	Nicobar	Renovation of existing facility is progressing.
3	PHC Campbell bay	Nicobar	Construction work is progressing. Foundation laid.
4	PHC Hutbay	South Andaman	Construction work is progressing.
5	PHC Swaraj Dweep	South Andaman	No work commenced yet.

This is for your kind information please.

Yours faithfully


Director of Health Services
A&N Administration

F.No.1-1/Misc/AC(HQ)/2017/ 65

उपायुक्त का कार्यालय

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OFFICE OF THE DEPUTY COMMISSIONER

दक्षिण अंडमान जिला

DISTRICT OF SOUTH ANDAMAN

Port Blair dated the 03rd December, 2020

To,

✓
The Director (Science & Technology)
Pollution Control Committee
Department of Science & Technology
Dolly Gunj, Port Blair.

Subject :- Forwarding of Action Taken report of Bio – Medical Waste Management with Inventory report –reg.

Sir,

Please find enclosed herewith a copy of BMWM/DHS/BMWM Action Plan/2019/81 dated 18/11/2019 along with its enclosures received from Nodal Officer, Bio Medical Waste Management (BMWM), A & N Administration, DHS, Port Blair, which is self explanatory.

Therefore, you are requested to look into the matter and take necessary action at your end.

Yours faithfully,

Encl: A/A


Assistant Commissioner (HQ)

Copy to :

The PA to DC (SA) for kind information to Deputy Commissioner, South Andaman.



OFFICE OF THE NODAL OFFICER
BIO- MEDICAL WASTE MANAGEMENT (BMWM)
Andaman and Nicobar Administration
Directorate of Health Services

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F.No. BMWM/DHS/BMWM Action Plan/2019/ 81

Date: 18 /11/2019

CO- 21802 / 2019
- 18 / 11 / 2019

To
The Deputy Commissioner
South Andaman
A&N Administration.

Sub: Action Taken report of Bio- Medical Waste Management with Inventory report -reg.

Sir,

With reference to the meeting notice No.2-13/PCC/SWM(2016)/2017/436 Dated 5/11/2019 the action taken report on the decision taken in the 7th SLAC meeting pertaining to BMWM are as follows:

- 1) The Bio-Medical Waste are treated and disposed of as per the BMWM, Rules 2016, at all Govt. as well as Private HCFs.
- 2) Incinerators installed in the following health Institutions are presently functional.

S. No.	Name and type of health institutions	Capacity of the incinerator
1	GB Pant Hospital, Port Blair.	100 kg per hour
2	Dr. R.P. Hospital, Mayabunder	50 kg per hour
3	CHC, Diglipur	50 kg per hour
4	CHC, Rangat	50 kg per hour
5	CHC, Bambooflat	50 kg per hour
6	CHC, Nancowry	50 kg per hour

- 3) All the HCF's has been communicated to maintain inventory of Bio-Medical Waste generation. All the HCFs were also communicated to submit compiled monthly report.
- 4) Private Health Care Facilities in the jurisdiction of PMBC are depositing their Biomedical waste in the GBPH for incineration.
- 5) Out of the total 57 Private Institutions in South Andaman 33 health institutions have deposited Bio medical waste to incinerator at GB Pant Hospital. All the private HCFs are asked to avail services of incinerators of the Govt. HCFs within their jurisdiction/Localities in case on North & Middle Andaman.
- a) R.P. Hospital having No private HCFs under its jurisdiction.
- b) CHC Rangat having two Private HCFs i.e Chakrobarty Hospital and Pillar Health Centre, these two private HCFs have been issued notices to deposit bio medical waste at the incinerator in CHC Rangat.
- c) There are no Private HCFs in the Nicobar group of islands.

7) Installation of autoclave and shredders status as on 22/10/2019.

S.No	Name of the HCFs	Allocation /Installation	Date installation	of Allocation	Date installation
1.	PHC Garacharma	Autoclave	6/11/19	Shredder	22/10/2019
2.	PHC Tushnabad	Autoclave	8/11/2019	Shredder	22/10/19
3.	PHC Wimberlygunj	Autoclave	7/11/2019	Shredder	19/10/19
4.	PHC Campbellbay	Autoclave	14/11/2019	Shredder	18/10/19
5.	PHC	Autoclave		Shredder	28/10/2019
6.	PHC Swaraj Dweep PHC Billiground	Autoclave	Installations shall be completed before 25/11/2019	Shredder	24/10/2019
7.	GB Pant Hospital	*		Shredder	17/10/19

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8) A letter has been sent to the CMO (Stores), DHS by the incharge Sanitation, GB Pant Hospital, Port Blair and also a letter has been issued to CMO (stores) to purchase 11 Nos. of Bar code systems for different Health institutions where Incinerators are already installed/or to be installed. At present the process of implementation of Bar-Code system in the said institutions are at preliminary stage. Since there are no technical person in CMO(Store) the Director of Health Services has directed to Nodal Officer (IT), DHS for implementation of Bar code system.

9) The process of procurement of 5 Nos. Incinerators are under process, which shall be installed in the following HCFs before March 2020. The name of the Health institutions and their present status are as follow:

Sl. No	Health Institutions	location	Remarks	Present status
1.	PHC Garacharma	South Andaman	100 kg/hr capacity	The provision of Incinerator is available in the construction of proposed District Hospital
2.	BJR Hospital, Car Nicobar (District Hospital)	Nicobar	50 kg/hr capacity	Renovation of existing incinerator room including of IEI at BJR Complex Car Nicobar. Vide letter No-1729 on an estimation of 4,80,262/-
3.	PHC Campbell bay	Nicobar	50 kg/hr capacity	Administrative approval of Rs.32,50,735/- has been accorded by DHS, A&N Admin, vide letter no-11-65/PHC/CB/DHS/PL/2019-20/4288 dt 22/10/2019
4.	PHC Hutbay	South Andaman	50 kg/hr capacity	Construction of Shed/Room and Ash pit for installation of incinerator at Health institutions at PHC Hut bay under SD-II, MID, APWD. Vide letter no-1942 on estimate of 27,32,480/-
5.	PHC Havelock/Swaraj Dweep	South Andaman	50 kg/hr capacity	Construction of incinerator room for PHC, Swaraj Dweep under CD-I, APWD, Port Blair. Vide letter No-5556 on estimate of 34,28,437/-

10) The detailed inventory of Govt. institutions updated as on 18/11/2019.

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S.No	Name of the HCFs	Location	Incharge	Nodal Person	Status of Annual Report	Status of Authorization	Average BMW Generation per month
1.	G.B. Hospital, Pant Port Blair	Port Blair	MS GB Pant Hospital	Dr. Khodanda Ram, CMO & Vijay Kumar	28/6/2019	1/7/2019	2180 kg
2.	Dr. R.P. Hospital, Mayabunder (5 Sub-Centres)	Mayabunder			30/7/2019	30/7/2019	250 kg
3.	SC Rampur	Mayabunder	Daniel (MPW)		NIL	4/11/2019	NIL
4.	SC Burma Dera	Mayabunder	Rosa (ANM)		NIL	4/11/2019	NIL
5.	SC Webi	Mayabunder	Shiela Mondal (ANM)		NIL	4/11/2019	NIL
6.	SC Mohanpur	Mayabunder			NIL	4/11/2019	NIL
7.	SC Karmatang	Mayabunder	S Kumari		9/08/2019	9/08/2019	225 kg
8.	BJR Hospital Car Nicobar (11 Sub-Centres)	Nicobar	DR Anwar Moosa	Dr. Johnson Jackson	NIL	NIL	NIL
9.	SC Mus	Nicobar	Mercy Agustine (ANM)		NIL	NIL	NIL
10.	SC Teetop	Nicobar	Sabita Anjum (ANM)		NIL	NIL	NIL
11.	SC Sawal	Nicobar	Dorcus (ANM)		NIL	NIL	NIL
12.	SC Arong	Nicobar	Falth Stephen (ANM)		NIL	NIL	NIL
13.	SC Kimious	Nicobar	Rizpa David (ANM)		NIL	NIL	NIL
14.	SC Kakana	Nicobar	Sulekha Roy ANM		NIL	NIL	NIL
15.	SC Malaca	Nicobar	Shipra Biswas (ANM)		NIL	NIL	NIL
16.	SC Kinyuka	Nicobar	Prabhawati Naidu (ANM)		NIL	NIL	NIL
17.	SC Tapoiming	Nicobar	Sophia (ANM)		NIL	NIL	NIL
18.	SC Big Lapathy	Nicobar	Sabita Mondal (ANM)		NIL	NIL	NIL
19.	SC Kinmai (Small Lapathy)	Nicobar	Mary Magdaline (ANM)		Sneha Lata Das(ANM)	NIL	NIL
	Dist.Hos. Garacharama (6 Sub-Centres) (2 HWC)	Port Blair	Dr.Purnima Burma	NIL		NIL	NIL
21.	SC Teylrahad	Port Blair, S/Andaman	Mary Jasanta Kullu	NIL		NIL	NIL
22.	SC Carbyn Quarry	Port Blair, S/Andaman	A Beena	NIL		NIL	NIL
23.	SC Brichgunj	Port Blair, S/Andaman	Shymila Devi	NIL		NIL	NIL
24.	SC Calicut	Port Blair, S/Andaman	Vasanthi	NIL		NIL	NIL

Sl. No.	Protnrapur (HWC)	Port Blair, S/Andaman	Dr. Rani	Dr. Rani	NIL	NIL	NIL
27.	SC Beodnabad	Port Blair, S/Andaman	Neelu Rani Sutradar		NIL	NIL	NIL
28.	SC Rangachang (HWC)	Port Blair, S/Andaman	Nafeesa Banu		NIL	NIL	NIL
29.	SC Bimblitan	Port Blair, S/Andaman	Indra Choudari		NIL	NIL	NIL
29.	CHC Bambooflat	Port Blair, S/Andaman	Dr. Jameela	Dr Rani	NIL	13/8/2019	355.5 kg
30.	SC Shore Point	Port Blair, S/Andaman	Dhana Laxmi (NIL	14/8/2019	NIL
31.	SC Stewart Gunj	Port Blair, S/Andaman	Maimuma Bibi		NIL	14/8/2019	NIL
32.	SC Hopetown	Port Blair, S/Andaman	Suchitra Kumari		NIL	14/8/2019	NIL
33.	SC Tsunami Shelter (CPWD)	Port Blair, S/Andaman	Archana Das		NIL	14/8/2019	NIL
34.	CHC Diglipur (9 Sub-Centres)	Diglipur, N/Andaman	Dr Sikda Raju		10/7/2019	29/7/2019	NIL
35.	SC Khudirampur	Diglipur, N/Andaman	Yavani Kumar		NIL	NIL	NIL
36.	SC Ganesh Nagar	Diglipur, N/Andaman	Mithu Rani Biswas		NIL	NIL	NIL
37.	SC Gandhi Nagar	Diglipur, N/Andaman	Namita Das		NIL	NIL	NIL
38.	SC Smith Island (Hard area)	Diglipur, N/Andaman	Khokan Sikdar		NIL	NIL	NIL
39.	SC Shibpur	Diglipur, N/Andaman	Durga Bai		NIL	NIL	NIL
40.	SC Aerial Bay	Diglipur, N/Andaman	Sima Sarkar		NIL	NIL	NIL
41.	SC Deshbandugram	Diglipur, N/Andaman	Roshni Minj		NIL	NIL	NIL
42.	SC Sitanagar - I	Diglipur, N/Andaman	Vijay Chandar		NIL	NIL	NIL
43.	SC Sitanagar - II	Diglipur, N/Andaman	Champa Mondal		NIL	NIL	NIL
44.	CHC Rangat (5 Sub-Centres) (2 HWC)	Rangat N/M Andaman	Dr. R.K Halder	Dr.Ponaam Govind	23/9/2019	23/9/2019	
45.	SC Nimbutala (HWC)	Rangat N/M Andaman	S Sujatha CHO		NIL	NIL	NIL
46.	SC Dashratpur	Rangat N/M Andaman	K Prabhakaran PHW		NIL	NIL	NIL
47.	SC Sabari	Rangat N/M Andaman	Sunita ANM		NIL	NIL	NIL
	SC Bakultala	Rangat N/M Andaman	Jyothika Bepari ANM		NIL	NIL	NIL
49.	SC Kalsi (HWC)	Rangat N/M Andaman	Poonam tirkey CHO		NIL	NIL	NIL
50.	SC Koushalya Nagar	Rangat N/M Andaman	Pujarani singh anm		NIL	NIL	NIL
51.	SC Shyamkun (2015)	Rangat N/M Andaman	Abhiyanti Xalxo ANM		NIL	NIL	NIL
52.	CHC Nancowry (9 Sub-Centres) (2	Nicobar Island/	Dr.Ganesh Samadder	Dr. Maxim Thomas	29/9/2019	29/6/2019	NIL

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	(HWC) SC Balu Basti	S Andaman Nicobar Island/ S.Andaman	Esebella(ANM)	Shipra	NIL	NIL	NIL
54.	SC Changua (Hard area)	Nicobar Island/ S.Andaman	Roselin (ANM)		NIL	NIL	NIL
55.	SC Bada Inaka (HWC)	Nicobar Island/ S.Andaman	Mukul Rani Halder(ANM)		NIL	NIL	NIL
56.	SC Vikas Nagar	Nicobar Island/ S.Andaman	Lokeshwar Rao (MPHW)		NIL	NIL	NIL
57.	SC Pilpillow (Hard area)	Nicobar Island/ S.Andaman	Agnesh Japhet (ANM)		NIL	NIL	NIL
58.	SC Daring (Hard area)	Nicobar Island/ S.Andaman	Mela Pelango (ANM)		NIL	NIL	NIL
59.	SC Munak	Nicobar Island/ S.Andaman	Angelina (ANM)		NIL	NIL	NIL
60.	SC Hitui	Nicobar Island/ S.Andaman	Fellicita (ANM)		NIL	NIL	NIL
61.	SC Champin	Nicobar Island/ S.Andaman	Sheeba Valentine (ANM)		NIL	NIL	NIL
62.	SC Tampong(Hard area)	Nicobar Island/ S.Andaman	Dorothy (ANM)		NIL	NIL	NIL
63.	SC Kakana (Hard area) (HWC)	Nicobar Island/ S.Andaman	Elishaba(ANM)		NIL	NIL	NIL
64.	HWC Wimberly Gunj (2 Sub-Centres) (2 HWC)	Port Blair S/Andaman	Dr Tamanna Sen Gupta	Dr. Geeta	10/7/2019	7/8/2019	256.5 kg
65.	SC Kanyapuram (Nayapuram)	Port Blair S/Andaman	Saira Banu (ANM)		10/7/2019	10/7/2019	0.352 kg
66.	SC Manarghat (HWC)	Port Blair S/Andaman	Urvashi (ANM)		10/7/2019	10/7/2019	0.24 kg
67.	SC Shoal Bay - 12 (HWC)	Port Blair S/Andaman	Amina (ANM)		10/7/2019	10/7/2019	0.2 kg
68.	SC Shoal Bay -19	Port Blair S/Andaman	K Subakar Rao (MPHW)		10/7/2019	10/7/2019	0.05 kg
69.	PHC Ferrargunj (3 Sub-centres)	Port Blair S/Andaman	Dr. D.Chakrabarti	DR Chanchal	NIL	NIL	NIL
70.	SC Mathura	Port Blair S/Andaman	Saira Banu ANM		NIL	NIL	NIL
71.	SC Miletalak	Port Blair S/Andaman	Maria ANM		NIL	NIL	NIL
72.	SC Jirkatang - 2	Port Blair S/Andaman	Sheeba ANM		NIL	NIL	NIL
73.	PHC Tushnabad (3 Sub-Centres)	Port Blair, S/Andaman	Dr.Roobi Thomas	Dr. Huma Kesar	NIL	8/8/2019	63.5 kg
74.	SC Temple Myo	Port Blair, S/Andaman	Elizeba ANM		NIL	NIL	5 kg

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	SC Mithakhan	Port Blair, S/Andaman	Zohra Bibi ANM		NIL	NIL	5.4 kg
	SC Namunagar	Port Blair, S/Andaman	Karuna Danga ANM		NIL	NIL	5.5 kg
77.	PHC Manglutan (4 Sub-Centres)	Port Blair S/Andaman	Dr.K.L Joardar	Dr.Shantanu Ghosh	NIL	NIL	NIL
78.	SC Wandoor	Port Blair S/Andaman	Ranjita Banu(AANM)		NIL	NIL	NIL
79.	SC Nayasehar	Port Blair S/Andaman	Vajayalakshmi (AANM)		NIL	NIL	NIL
80.	SC Guptapara	Port Blair S/Andaman	V.P Ramani (AANM)		NIL	NIL	NIL
81.	SC Rutland	Port Blair S/Andaman	Poomima Mazumder(AA NM)		NIL	NIL	NIL
82.	PHC Chouldari (1 Sub-Centre)	Port Blair S/Andaman	Dr. Tusnik Ghosh	Dr.Santosh Rath	9/9/2019	9/9/2019	
83.	SC Chouldari/Badmas pahar	Port Blair S/Andaman	Anita Mandrelle (ANM)			30/8/2019	
84.	SC Gopal Nagar	Port Blair S/Andaman	Geeta Halder (ANM)			30/8/2019	
85.	PHC Swaraj Dweep (2 Sub-Centres) (1 HWC)	Swaraj Dweep, N/M Andaman		Dr.Ravindra Pahadi	31/7/2019	31/7/2019	71.4 kg
86.	SC Krishnagar	Swaraj Dweep, N/M Andaman	Reva Rani ANM		31/7/2019	31/7/2019	
87.	SC Kalapather (HWC)	Swaraj Dweep, N/M Andaman	Minati Baroi ANM		31/7/2019	31/7/2019	
88.	SC Strait Island	Swaraj Dweep, N/M Andaman	Sharda ANM		31/7/2019	31/7/2019	
89.	PHC Neil Island (1 Sub-Centre)	Neil Island, N/M Andaman	Dr Ankita Banarjee	Dr.Ankita Banarjee	NIL	NIL	120 kg
90.	SC Sitapur	Neil Island, N/M Andaman	G Savitri ANM		NIL	NIL	4.306 kg
91.	PHC Hut Bay (4 HWC)	Little Andaman		Samaresh Dey MO (Ayush)	18/8/2019	18/6/2019	13.4 kg
92.	SC Netaji Nagar (HWC)	Little Andaman	Mitali Ragchi (AANM)		NIL	NIL	NIL
93.	SC Onge- Tikrey (HWC)	Little Andaman	Samita Roseline (AANM)		NIL	NIL	NIL
94.	SC Farm Tekri (HWC)	Little Andaman	Kaipana Devi (AANM)		NIL	NIL	NIL
95.	SC Harminder Bay (HWC)	Little Andaman	Elsie Reuben (AANM)		NIL	NIL	NIL
96.	PHC R.K.Pur (2 Sub-Centres) (1 HWC)	Little Andaman	Dr.Amit Banonie		3/7/2019	NIL	NIL
97.	SC V.K.Pur	Little Andaman	Rinky Biswas		NIL	NIL	NIL
98.	SC Rabinder	Little	Sahana Taj		NIL	NIL	NIL

	Nagar (HWC)	Andaman						
	SC Dugong Creek	Little Andaman	NIL			NIL	NIL	NIL
100	PHC Radhanagar (2 Sub-Centres)	Diglipur, N/Andaman	NIL		NIL	NIL	NIL	NIL
101	SC Milangram	Diglipur	NIL		NIL	NIL	NIL	NIL
102	SC Laxmipur	Diglipur	NIL		NIL	NIL	NIL	NIL
103	PHC Kalighat (1 Sub center) (3 HWC)	Diglipur	NIL		NIL	NIL	NIL	NIL
104	SC Ramnagar (HWC)	Diglipur	NIL		NIL	NIL	NIL	NIL
105	SC Nabagram	Diglipur	NIL			NIL	NIL	NIL
106	SC Nischintapur (Hard area)(HWC)	Diglipur	NIL			NIL	NIL	NIL
107	SC Jagannath Dera (Hard area)(HWC)	Diglipur	NIL			NIL	NIL	NIL
108	PHC Kishorinagar (2 Sub-Centres)	Diglipur, N Andaman	Dr. Satish Tigga	Dr. Satish Tigga	NIL	NIL	NIL	NIL
109	SC Kishorinagar	Diglipur, N Andaman	Kajol Roy (ANM)		NIL	NIL	NIL	NIL
110	SC Paschim Sagar (Hard area)	Diglipur, N Andaman	Sarala Halder (ANM)		NIL	NIL	NIL	NIL
111	PHC Tugapur (3 Sub-Centres) (1 HWC)	Mayabunder, N Andaman	Dr. Alice	Dr. Sushant Halder (MHW)	NIL	NIL		39 kg
112	SC Tugapur - 6 (HWC)	Mayabunder, N Andaman	Poonrma (ANM)		NIL	NIL		6 kg
113	SC Bajota (Hard area)	Mayabunder, N Andaman	Harmeena (ANM)		NIL	NIL		6 kg
114	SC Chainpur	Mayabunder, N Andaman	Joshna (ANM)		NIL	NIL		6 kg
115	SC Hanspuri (Hard area)	Mayabunder, N Andaman	Emiliya (ANM)		NIL	NIL		6 kg
116	PHC Billiground (3 Sub-Centres) (1 HWC)	Billiground, N/M Andaman	Dr. B Ajit Kumar		NIL	NIL		20 Kg
117	SC Panchavati	Billiground, N/M Andaman	Ultara Selv ANM		NIL	NIL		2 kg
118	SC Betapur	Billiground, N/M Andaman	Jaspal Singh ANM		NIL	NIL		2kg
119	SC Dharmapur	Billiground, N/M Andaman	Naseembun Nisha ANM		NIL	NIL		2.5 kg
120	SC Nimbudera (HWC)	Billiground, N/M Andaman	Jubleena ANM		NIL	NIL		2.5 kg
121	PHC Kadamtala (2 Sub-Centres) (1HWC)	Kadamtala, N/Andaman	Dr. Sufala Saha	Dr. Shabnam	NIL	NIL		NIL

	SC Kataidera (HWC)	Kadamtala	Jayanti Mondal ANM		NIL	NIL	NIL
	SC Pooltala	Kadamtala	Sagarika Roy ANM		NIL	NIL	NIL
124.	SC Uttara	Kadamtala	Mita Mondal ANM	NIL	NIL	NIL	NIL
125.	PHC Baratang (2 Sub-Centres) (2 HWC)	Baratang, N/Andaman	Dr.Samantwa Selvam	NIL	NIL	NIL	NIL
126.	SC Flat Bay (Hard area)	Baratang N/Andaman	Prema (ANM)	NIL	NIL	NIL	NIL
127.	SC Adalijig (HWC)	Baratang N/Andaman	Karuna (ANM)	NIL	NIL	NIL	NIL
128.	SC Oral - Katcha (HWC)	Baratang N/Andaman	Nasreen (ANM)	NIL	NIL	NIL	NIL
129.	SC Jarawa Creek	Baratang N/Andaman	Suchita (ANM)	NIL	NIL	NIL	NIL
130.	PHC Long Island	Rangat	NIL	NIL	NIL	NIL	NIL
131.	PHC Katchal (3 Sub-Centres)	Nicobar District	NIL	NIL	NIL	NIL	NIL
132.	SC E-Wall	Nicobar District	NIL	NIL	NIL	NIL	NIL
133.	SC Meenkashi Ram Nagar	Nicobar District	NIL	NIL	NIL	NIL	NIL
134.	SC Upper Katchal (Hard area)	Nicobar District	NIL	NIL	NIL	NIL	NIL
135.	PHC Teresa (5 Sub-Centres)	Nicobar District	NIL	NIL	NIL	NIL	150 kg
136.	SC Chowra (Hard area)	Nicobar District	Cecdie (ANM)	NIL	NIL	NIL	NIL
137.	SC Alorong	Nicobar District	Nelle (ANM)	NIL	NIL	NIL	NIL
138.	SC Enam	Nicobar District	Scholastica (ANM)	NIL	NIL	NIL	NIL
139.	SC Minyak	Nicobar District	Silekha (ANM)	NIL	NIL	NIL	NIL
140.	SC Luxi (Hard area)	Nicobar District	S.Kannan (MPW)	NIL	NIL	NIL	NIL
141.	PHC Campbell Bay (4 Sub-Centres) (4 HWC)	Great Nicobar	Dr.Sarika Ratnam	Dr.Sarika Ratnam	NIL	NIL	NIL
142.	SC Rajiv Nagar	Great Nicobar	Cherity (AANM)		NIL	NIL	NIL
143.	SC Chingam Basti (HWC)	Great Nicobar	Ashrita Tirkey (ANM)		NIL	NIL	NIL
144.	SC Govind Nagar (HWC)	Great Nicobar	Sunita Benjamin (ANM)		NIL	NIL	NIL
145.	SC Kamal Basti	Great Nicobar	Annapurni (ANM)		NIL	NIL	NIL
146.	SC Joginder Nagar (HWC)	Great Nicobar	Reywati (ANM)		NIL	NIL	NIL
147.	SC Afra Bay (Hard area) (HWC)	Great Nicobar	Pulvinder Singh(ANM)		NIL	NIL	NIL
148.	SC Makachua (Hard area)	Great Nicobar	Rajesh Tirkey (ANM)		NIL	NIL	NIL

150	SC Pilolow (Hard area) PHC Gandhi Nagar (2 HWC)	Great Nicobar Great Nicobar	Shambaji (ANM) Sumitra Bishwas (ANM)		NIL NIL	NIL NIL	NIL NIL
151	SC Laxmi Nagar (Rajiv Nagar-II) (HWC)	Great Nicobar	Champa Das (ANM)		NIL	NIL	NIL
152	SC Shastri Nagar (Hard area) (HWC)	Great Nicobar	Vichitra (ANM)		NIL	NIL	NIL
153	HWC Junglighat	Port Blair	Anjana Josh	NIL	NIL	9/7/2019	NIL
154	HWC Shadipur	Port Blair	Dr.Mishri Lal	NIL	NIL	9/7/2019	NIL
155	HWC Dairy Farm	Port Blair	NIL	NIL	NIL		NIL
156	HWC Deelanipur	Port Blair	Dr.Mohammed Sammi	NIL	NIL	11/7/2019	11/7/2019
157	HWC Haddo	Port Blair	Dr.Naresh	NIL	NIL	26/7/2019	NIL

11) The detailed inventory of Pvt. institutions updated as on 18/11/2019.

S.No	Name of the HCFs	Name of the incharges	Area	Average BMV Generation Per Month
1.	ACE Hospital	Dr.B.HYogesh	Phonex bay	2.64 kg
2.	Astha Gyne & Fertility	Dr.Krishna Shah	Bengali Club	7.43 kg
3.	Manicar Hospital	Dr. S. M. J Maricar	Junglighat	6.98 kg
4.	Chirayu Child Care Centre	Dr. A. P. Bhardwaj	Goal Ghar	29.029 kg
5.	Chakraborty Multy Speciality Hospital	Dr.Sudip Chakraborty	Dollygunj	95.58 kg
6.	Diabetic Care Clinic	Dr.Namrata	Junglighat	4.35 kg
7.	SRC CLINIC	Dr.Ram Charat Singh	Middle Point	
8.	Arun Hospital	Dr.Arun Kumar Unnithan	Phoenix Bay	157.86 kg
9.	Swasthya Medical Centre (Bhatubasti)	Dr.Anand Duattaraya Unde, Dr. Sunil Kisanrao Shekade	Bhatu Basti	32.45 kg
10.	Swasthya Medical Centre (Dollygunj)	Dr.Anand Duattaraya Unde, Dr. Sunil Kisanrao	Old Dollygunj	62.31 kg
11.	Syamala Clinic	Dr.A.Radha Syamala	Goal Ghar	14.25 kg
12.	Pillar Health Clinic	Sisters if Charity of St.Anne	Lamba Line	126.89 kg
13.	Family Clinic	Dr Sita S Charan	Bhatubasti	12.26 kg
14.	The Apollo Clinic	Dr.Malarvili	VIP Road	4.48 kg
15.	Amrita Health Centre	Dr.Beena Devi	Shadipur	
16.	Mattummal Clinic	Dr.Zubaida Bibi	Junglighat	
17.	Dr.Vidayadeep Surgical	Dr.Vidyanand	Bhatu Basti	16.43 kg
18.	Ritika Diagnostic Sollution Pvt.Ltd	Dr. Maneel Patel	Garacharma	9.59 k
18.	Ritika Diagnostic Sollution Pvt.Ltd	Dr.Ritika Gupta	Gurudwara Line	6.89 kg
19.	Little Angel's Clinic	Dr. Nitish Kaura	Lamba Line	21.38 kg
20.	Island Day Care Clinic	Dr.Brij Gopal Lal	South Point	NIL
21.	Life Plus Pharmacy	Dr.M.Palani	No.5 Gandhi Bhavan MA Road	NIL
22.	Dr.Kamakshi Memorial Hospital	Dr.Chandra Sekar	RGT Road near Radh Govind Temple	NIL
23.	Sanjeevani Hospital	Dr.Sukumar Saha	Anarkali Haddo	NIL
24.	Dr.Kamakshi Memorial	Dr.Chandra Sekar	RGT Road, Near	NIL

	Hospital		Raddha Govind Temple	
25.	New Hope Hopital Pvt ltd	DR A Simon Hercules	Garacharma	0.81 kg
26.	Dr. Shanmugam Child Clinic	Dr. Shanmugam	Deelanipur	5.128 kg
27.	Al Hajee Aboobacker Health Care	Hajee Abdul Majeed	Delanipur	8.340 kg
28.	Chennai Medical Store	Dr. b. h. Yogesh	Wimberlygunj	NIL
29.	Brinda	Dr. Chhanda Mandal	Junglighat	NIL
30.	Medical Outreach Centre	Dr. J. N. Sharma	18/1 NAG Building, Gurudwaralane	NIL
31.	Dr. Agarwal Eye Health Care	Dr. Vineetha	RGT Road Near Radha Govind Temple	4.54 kg
32.	Rohin Hospital	Dr. Rohin Lal	AIR Road, Delanipur	0.49 kg
33.	Dinesh Dental Clinic	Dr. Dinesh Kumar	Goal Garh	0.74 kg
34.	Nirmala Dental Clinic	Dr. Sheela Kumari	Marthona Church Shopping Complex	0.31 kg
35.	Arpora Dental Clinic	Poonam Arpora	Gurudwara Lane	2.23 kg
36.	SKM Dental Clinic	Dr. K Vinod	Abardeen Bazaar	4.59 kg
37.	R.K Multy speciality Cosmetic Dental Clinic	Dr. G. Selvaraj	Junglighat	3.57 kg
38.	Cinfidental Multyspeciality Centre	Dr. G. Selvaraj	Junglighat	NIL
39.	Dr. Santis Dental Care Centre	Dr. Shanti Vijay Kumar	Bhatubasti	3.70 kg
40.	Smile 'n' Shine Dental Clinic	Dr. K. Parvez Jamal	MG Road	NIL
41.	Dr. Aisha Women & Child Dental Care	Dr. K. M. Ashif	Phoenix Bay	NIL
	Zeeshan Dental Care Centre	Dr. Ishtiaq Ali	Near Azar Lodge, Aberdeen Bazaar	NIL
43.	Family Dental Clinic	Dr. Ravi Shanker	RCC Building Above SBI Dollygunj opp. Polytechnic College	NIL
44.	Excellence Dental Care	Dr. Ritu Motiram	Garacharma Basti	NIL
45.	The Thooth Doctor	Dr. K. Sonia	Shop. No 13 Near Ganesh Temple, Patharghata	NIL
46.	New Care Physiotherapy	P. Ganesh	Minnie Bay	NIL
47.	Amritha Health Care	Dr. K. Rajesh	Goal Ghar	NIL
48.	Sharma ayurvedic bhavan	Dr. Om. Prakash	Prothrapur	NIL
49.	Marm Ayurveda Hospital	Bazil Pattarkadvan	Wimberlygunj	NIL
50.	Kereelaya Ayurveda Hospital	Dr. Gigi Mathew	Phoenix Bay	NIL
51.	Shara Poly Clinic	Bindu C	Near Hotel ACC, Aberdeen Bazaar	NIL
52.	Holistic Homeopathic Clinic	Dr. Neena. S. Alex	Junglighat	NIL
53.	Cliff Homoeo Hall	Dr. Naved Zia	Atlanta Point	NIL
54.	Chaithanya Aury Care	Dr. Bindu Rajesh	Lamba Line	NIL
55.	Nature's Homoeo Care	Sumithra Dakkuya		NIL
56.	S. Raman Yoga & Naturopathy Hospital	R. Thaimam	Wandoor	NIL
57.	Vasumathy Clinic	S. Vasumathy	Dairy Farm	NIL

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System (OCEMS) with 11 Nos. Captive Incinerator is under process.

- 13) A supervisory visit was conducted on 28/06/2019 by the Nodal Officer (BMWM) along with Sanitary Incharge and Matron of GBPH in GB Pant Hospital to assess the management of Bio medical waste and the observations were submitted for furtherance of activities. **632**
- 14) On 19/10/2019 a supervisory visit to see the arrangement for installation of shredder and autoclave at PHC Tushnabad and at PHC Garacharma and staffs were given hands on training on BMWM and colour coded segregation and a supervisory visit also conducted PHC Ferrargunj to assess the installation of shredders and also to impart awareness programme on BMWM.

15) Training and Awareness Programme

To impart awareness amongst the clinical staff, the BMWM training has been clubbed with other training programs. In this effort following training programs have been already conducted.

- a) A training programme for BMWM is blended with a training programme of Tobacco Control. Where the ToTs were imparted knowledge regarding counseling and Bio-Medical Waste Management on 17/07/2019.
- b) Training of Senior Nursing Officers of GB Pant Hospital on 18/07/2019 on Bio Medical Waste management and Infection Control Measures.
- c) In addition to the above training programme the Nodal Officer (BMWM), on 17/10/2019 conducted one day training programme for ANMS and MPHVs from different health institutions of these islands on Bio-Medical Waste Management at the Conference Hall, Andaman Law College, Phoenix Bay, Port Blair. The training programme was conducted along with training programme for NPCDCS.
- d) on 12/09/19 training programme for BMWM was conducted at CHC Rangat for Medical Officer and Staffs by TOT.

16) In pursuance of the decision taken in the meeting held under the Chairmanship of District Commissioner, South Andaman on 04/07/2019 that,

- a) The Private clinics / Hospitals shall handover the segregated bio-medical wastes belonging to them to the Sanitary Inspector (Incinerator) at GB Pant Hospital, Port Blair on all working days from 9.00 AM to 10.00AM.
- b) As a revenue, Rs. 25/- per kg will be collected from the private Hospital / Clinic after measuring bio medical wastes in the weighing machine attached to incinerator.
- c) Revenue will be collected in the form of cheque only drawn in favour of "Rogi Kalyan Samiti, GB Pant Hospital, Port Blair".
- d) Sanitary Inspector shall maintain proper register towards quantity received from each private clinics / Hospitals and quantity disposed of in the incinerator on day to day basis.
- e) Sanitary Inspector shall raise bills towards charges of bio.medical wastes of private clinics on monthly basis against the users by verifying the register being maintained by him.

17) All the Medical Officer i/c has been directed to submit status report / mode of disposal (Deep Burial, Incineration etc.) of Bio - Medical Waste.

18) All the Health Care Facilities (HCF's) has been directed to ;

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i) Apply for authorization or renewal of authorization in the prescribed format from the appropriate authority i.e. State Pollution Control Board at the earliest.

ii) Submit the Annual report on or before 30th June of every year.

19) The State Level Advisory Committee has been constituted under the Chairmanship of Chief Secretary, A&N Admin., and the District Level Task Force Committee has been constituted under the Chairmanship of Deputy Commissioner, A&N Administration.

20) The District Level Task Force Committee is monitoring compliance of the provisions of BMWWM Rules, 2016 in the HCFs.

Yours faithfully



Dr. M. Joy

Nodal Officer (BMWWM)

Copy to:

- 1) The PA to the Secretary (Health), A & N Admn. for kind information of the Secretary (Health).
- 2) The PA to the Director of Health Services (DHS), A & N Admn. for kind information of the DHS.



Nodal Officer (BMWWM)

/TRUE COPY/

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ANNEXURE-R-19

No.2-15/PCC/BMW(2016)/2016/175
अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair Ph. No.250370 Tel. Fax 251395

Dated 30-07-2019

To

The Member Secretary,
CPCB, Parivesh Bhawan,
CBD cum Complex,
East Arjun Nagar,
Delhi 110 032

Subject: Annual Report on Bio- Medical Waste Management for the year 2018-19 as per Bio-
Medical Waste Management Rules, 2016- regd

Sir,

In accordance with the Bio-Medical Waste Management Rules, 2016, kindly find enclosed
Annual Report for the year 2018-19 in the prescribed formats of Andaman and Nicobar Islands
for information and necessary action.

Encl: As above

Yours faithfully,


Member Secretary

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No.2-15/PCC/BMW(2016)/2016
 अंडमान तथा निकोबार प्रशासन
 ANDAMAN & NICOBAR ADMINISTRATION
 प्रदूषण नियंत्रण समिति
 POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF SCIENCE AND TECHNOLOGY
 Dolly Gunj, Port Blair Ph. No.250370

Form IV A
 [See rule 13(2)]

Part-I (Summary of Information)

1.	Name of the Organization	Andaman Nicobar Pollution Control Committee
2.	Name of the Nodal Officer with contact telephone number and e-mail:	Shri. Rishikesh, Mob: 9434270824 E-mail: dstandamans@gmail.com
3.	Total no. of Health Care Facilities/ Occupiers:	
i)	Bedded Hospitals and Nursing Homes (bedded):	48 Nos.
ii)	Clinics, dispensaries	42 Nos.
iii)	Veterinary institutions	24 Nos.
iv)	Animal houses	-
v)	Pathological laboratories	3 Nos.
vi)	Blood banks	-
vii)	Clinical establishment	-
viii)	Research institutions	01 No.
ix)	AYUSH	01 No.
	Total:	119 Nos.
4.	Total no. of beds:	1269
5.	Status of authorisation	
i)	Total number of Occupiers applied for authorisation	59 Nos.
ii)	Total number of Occupiers granted authorisation	51 Nos.
iii)	Total number of application under consideration	-
iv)	Total number of applications rejected	08 Nos.
v)	Total number of Occupiers in operation without applying for authorisation	60
6.	Quantity of Bio-medical Waste Generation (in kg/day) (please enclose district wise Bio-medical Waste Generation as per Part-2)	199.3 Kgs.
i)	Bio-medical Waste Generation by bedded hospitals (in kg/day)	174 Kgs
ii)	Bio-medical Waste Generation by non-bedded hospitals.(in kg/day)	25.3 Kgs

सदस्य
 Member Secretary
 प्रदूषण नियंत्रण समिति
 Pollution Control Committee
 विज्ञान तथा प्रौद्योगिकी
 Science & Technology
 अ. तथा नि. प्रशासन, पोर्ट ब्लेयर
 A & N Administration, Port Blair

iii)	Any other	
7.	Bio-medical waste treatment and disposal	
a)	By Captive bio-medical waste treatment and disposal by Health-Care-Facilities (please enclose details as per Part-3)	Enclosed
i)	Number of Health Care Facilities having captive treatment and Disposal facilities:	
ii)	Total bio-medical waste treated and disposed by captive treatment facilities in kg/day:	
b)	Bio-medical waste treatment and disposal by Common Bio-medical Waste Treatment Facilities (please enclose details as per Part-4)	At present, there is No CBWTF operating in ANI.
i)	Number of Common Bio-medical Waste Treatment Facilities in operation	Does not arise in view of above.
ii)	Number of Common Bio-medical Waste Treatment Facilities under construction:	Nil.
iii)	Total bio-medical waste treated in kg/day	Does not arise in view of above.
iv)	Total treated bio-medical waste disposed through authorised recyclers (in Kg/day):	Does not arise in view of above.
8.	Total no. of violation by	Nil
i)	Health Care Facilities (bedded and non-bedded)	
ii)	Common Bio-medical Waste Treatment Facilities	
iii)	Others please specify	
9.	Show cause notices/directions issued to defaulters	Nil
i)	Health Care Facilities (bedded and non-bedded)	
ii)	Common Bio-medical Waste Treatment Facilities	
iii)	Others	
10.	Any other relevant information:	
i)	Number of workshops/ trainings conducted during the year	
ii)	Number of occupiers installed liquid waste treatment facility	19 (Chemical disinfection)
iii)	Number of captive incinerators complying to the norms	01
iv)	Number of occupiers organised trainings	09
v)	Number of occupiers constituted Biomedical Waste Management Committees	02
vi)	Number of occupiers submitted Annual Report for the previous calendar year	12
vii)	Number of occupiers practising pre-treatment of lab microbiology and Bio-technology waste	Information not available
viii)	Number of Common Bio-medical Waste Treatment Facilities that have installed Continuous Online Emission Monitoring Systems	Nil

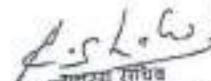
S. K. G. S.
 Member Secretary
 National Council of Biomedical Waste Management
 10, N. K. Road, New Delhi

Part 2: District-wise Bio Medical waste generation (for the previous calendar year 2018)

S. No.	Name of the State/ Union Territory	Name of the District	Bio Medical waste generation (in Kg/day)	Existing Total bio-medical waste treatment capacity (both captive and CBMWTF) in kg/day	
				Equipment	Total
01	Andaman and Nicobar Islands	South Andaman	194	Equipment	Total
				Incinerator:	02
				Autoclave:	26
				Deep Burial::	31
				Any other:	1. Microwave: 03 2. Shredder: 104 3. Hydroclave: 02 4. Needle Tip Cutter: 45
02		North & Middle Andaman	4.75	Equipment	Total
				Incinerator:	02
				Autoclave:	01
				Deep Burial::	01
				Any other:	1. Needle Tip Cutter: 3
03		Nicobar	Information not available	Equipment	Total
				Incinerator:	02
				Autoclave:	-
				Deep Burial::	01
				Any other:	

Part 3: Information on Health Care Facilities having captive treatment facilities (for the previous calendar year 2018)

S. No.	Name of the address of the Health Care Facility	Quantity of Bio Medical waste generation (in Kg/day)					Total Installed Treatment capacity in kg/day				Total bio-medical waste treated and disposed by Health Care Facilities in kg/day	
		Yellow	Red	Blue	White	Total BMW generated (in Kg/Day)	Incinerator	Autoclave	Deep Burial	Any Other		
01	Directorate of Health Services, G. B Pant Hospital, Port Blair	81	84	-	0.653 gm	135.6	100 kg/h	-	0.500-1kg ash per day	-	Incinerator: 199 Kg Autoclave: - Deep Burial: 1 kg Any other: -	


 Member Secretary
 Pollution Control Committee
 Science & Technology
 Administration, Port Blair

Part 4: Information on Common Bio-Medical Waste Treatment and Disposal Facilities (for the previous calendar year 2018-19.)

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Note: At present, there is No CBWTF operating in ANI.

S. No	Name and Address of the Common Bio-Medical Waste Treatment Facilities with contact person, name and telephone number	GPS Coordinates	Coverage Area in KMS	Name of the cities/areas covered by Common Bio-Medical Waste Treatment Facilities	Total number of Health Care Facilities being covered	Total number of beds covered	Total number of Bio-Medical Waste collected from member Health Care Facilities (in kg/day)	Capacity of Treatment equipments installed by Common Bio-Medical Waste Treatment Facilities			Total Bio-Medical Waste Treated in kg/day	Method of Disposal of wastes (Incineration Ash/Sharps/Plastics)
								Equipment	Numbers	Total installed capacity(kg/day)		
								Incinerator				Incineration Ash: Quantity Disposed by:
							Plasma Pyrolysis					
							Autoclave				Sharps: Quantity Disposed by:	
							Hydroclave					

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 Member Secretary
 प्रदूषण नियंत्रण समिति
 Pollution Control Committee
 विज्ञान और प्रौद्योगिकी
 Science & Technology

Minutes of the eighth meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Chief Secretary, A & N Administration on 07-11-2019 at 03.30 P.M.

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The following officers attended the meeting:

1. Shri. Tarun Coomer, PCCF/Pr. Secretary (En. & Forest)
2. Shri. V.Candavelou, Commissioner-cum-Secretary, APWD
3. Shri. Sudhir Maharjan, Secretary (Shipping), OSD (E&F) (I/c)
4. Shri. Abhishek Dev, Deputy Commissioner, SA
5. Shri. Ajay K Gupta, Secretary, UD
6. Ms. Nitika Pawar, Secretary (Science and Technology)
7. Shri. Suneel Anchipaka, Secretary, PBMC
8. Shri. Deepak Virmani, Secretary (Revenue)
9. Shri. Vinay Kumar Jindal, Director (RD/PRI's)
10. Dr Utpal Sharma, Member Secretary (I/C), ANPCC
11. Dr. Omkar Singh, Director (Health)
12. Shri. Yash Chowdhary, AC (HQ), Nicobar
13. Ms. Garima Poonia, CSR-SWM Consultant

The meeting was chaired by the Chief Secretary, Chairman of the State Level Advisory Committee (SLAC).

The Secretary, S&T, Andaman & Nicobar Administration welcomed the Chairman, Members of SLAC and other participants and with the permission of the Chair, requested all stakeholder departments to submit a Consolidated report on progress made in implementation of SWM, PWM and BMWM Rules, 2016 after the submission of previous Affidavit dated 10.08.2019 to ANPCC by 18.11.2019 to update the present status in the Affidavit to be filed before Hon'ble NGT.

Thereafter, Secretary S&T as well as other stakeholder departments viz. ANPCC, PBMC, RD&P, Health apprised the Committee about the progress made on decisions taken in the 7th SLAC. After detailed deliberation, the following decisions were taken:

1. The Chairman, SLAC advised ANPCC to complete the process for engagement of technical staff on short term contractual basis immediately. The fund required for meeting the salary of the staff should be projected to finance department for additional fund allocation at RE stage.
2. The Chairman advised ANPCC to obtain the proposal from NEERI and coordinate to complete the estimation work for environmental degradation and cost of restoration in accordance with para 46(vii) of the Order of Hon'ble NGT dated 06.05.2019 in O.A No. 606 of 2018 without any further delay.



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3. It was decided that Secretary S&T will convene a meeting with all the enforcement agencies authorized to take cognizance against the violators of the Notification banning plastic carry bags and single use plastic items. The enforcing agencies shall submit monthly report to ANPCC in the following format:
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No. of Inspections carried out since 01.08.2019	No. of fines imposed and amount collected	Quantity of materials seized	No. of license suspended/case registered against the violators

4. The Chairman informed the Committee that no relaxation will be given to companies producing single use plastic items until a concerted action plan specific to these islands as per the provisions of Rule 9 of the PWM Rules, 2016 under EPR is submitted by manufacturers/importers and approved/endorsed by the local bodies (PBMC, UD and RD&P).
5. The Chairman advised Secretary S&T to convene a meeting/seminar with concerned stakeholder departments and manufacturers/importers to finalize an EPR Plan for effective management and control of plastic waste.
6. The Director (Health) informed that the sites for installation of 5 BMW incinerators have been identified and the sanction for construction of shed for installation of BMW incinerators has been conveyed to APWD. The BMW incinerators installation work is expected to be completed by March 2020. The Chairman advised Secretary (Health) and Secretary (S&T) to review the progress of the installation and commissioning work on regular basis to ensure the completion of the work in a time bound manner.
7. The Chairman advised PBMC to strive to cover all 24 wards for door-to-door collection of segregated waste by February 2020 and enhance capacity for composting of bio-degradable waste, shredding of segregated plastic waste, and scientific disposal of all other recyclable waste to achieve the target of zero landfill site.
8. The Chairman desired that an analysis of amount and types of waste generated in the islands per month viz-a-viz the amount and types of waste effectively disposed/transported out the islands per month shall be placed before the committee by concerned local bodies in the next meeting. He further desired to know the amount of glass and plastic being transported out to mainland by PBMC as well as the amount of waste converted to compost by PBMC. This data shall be placed before the committee in the next SLAC meeting.
- hw

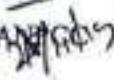


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9. The Chairman advised Secretary, RD&P to issue directions to all Panchayats for collection of certain quantum of user fee/conservation charges from all shops, households and other commercial establishments in their jurisdiction as is being done in Swaraj and Shaheed Dweep. He further stressed that the GIAs released to each panchayat shall be pre adjusted against the expected revenue they may earn from the collection of user fee in order to ensure compliance by all.
10. The Chairman desired that as directed in the previous SLAC meeting, PBMC, RD&P and Health should focus on proper source segregation, collection, transportation and disposal of waste generated to achieve the target of zero landfill and should submit a plan with timelines by the next SLAC meeting.
11. The Chairman advised Secretary, RD&P to provide timelines for installation of all the proposed Water ATMs in rural areas and to ensure utilization of waste plastic in rural road construction works in accordance with Notification No. 07 dated 10.01.2019 that have been involuntarily delayed.
12. The Chairman advised the department of RD&P and all Deputy Commissioners to make the identified model villages in accordance with para 46(ii) of the Order of Hon'ble NGT dated 06.05.2019 in O.A No. 606 of 2018, fully compliant with environmental norms by December 2019 and the progress may be submitted to Secretary S&T on monthly basis for onward submission to Hon'ble NGT.
13. The Chairman advised District Commissioners of all the 3 Districts for regular monitoring of status of compliance in accordance with para 46(v) of the directions issued by Hon'ble NGT order dated 06.05.2019 in O.A No. 606 of 2018 and submit the report to Secretary S&T for compilation and onward submission to Hon'ble NGT.

The next meeting will be convened on 10.12.2019 at 04.00 pm.

Meeting ended with vote of thanks to the Members.


Member Secretary, 

अण्डमान एवं निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY

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No. 2-13/PCC/SWM(2016)/2016/

Dated: 20-11-2019

To:

1. The Principal Secretary (UD/Finance), A & N Administration.
2. The Principal Secretary (Environment and Forest), A & N Administration
3. The Officer on Special Duty (E & F), A & N Administration
4. The Secretary (Revenue), A & N Administration
5. The Deputy Commissioner, South Andaman
6. The Secretary (APWD), A & N Administration
7. The Secretary (RD), A & N Administration
8. The Chief Executive Officer, Zilla Parishad, South Andaman
9. The Secretary (Health), A & N Administration
10. The Deputy Commissioner, North & Middle Andaman
11. The Deputy Commissioner, Nicobar
12. The Director (RD & Panchayat) A & N Administration
13. The Secretary (PBMC), A & N Administration
14. The Secretary (Industries), A & N Administration
15. The Director, CPCB, Zonal Office Kolkata.
16. Ms. Garima Poonia, CSR-SWM Consultant

Copy to:

1. The Sr.PS to Chief Secretary, A& N Administration for information of the Chief Secretary.

Member Secretary, ANPCC
20/11/19

/TRUE COPY/

Td

Minutes of the ninth meeting of State Level Advisory Committee for UT of Andaman and Nicobar Islands held under the Chairmanship of Chief Secretary, A & N Administration on 10-12-2019 at 04.00 P.M.

The following officers attended the meeting:

1. Shri. V.Candavelou, Commissioner-cum-Secretary, APWD
 2. Shri. Abhishek Dev, Deputy Commissioner, SA
 3. Shri. D. Manikandan, Secretary, Health
 4. Ms. Nitika Pawar, Secretary (Science and Technology)
 5. Shri. Suneel Anchipaka, Secretary, PBMC
 6. Shri. Vinay Kumar Jindal, Director (RD/PRI's)
 7. Dr. Omkar Singh, Director (Health)
 8. Ms. Garima Poonia, CSR-SWM Consultant
- 644

The meeting was chaired by the Chief Secretary, Chairman of the State Level Advisory Committee (SLAC).

The Member Secretary, Andaman & Nicobar Pollution Control Committee welcomed the Chairman, Members of SLAC and other participants.

Thereafter, ANPCC, Health, PBMC and RD&P apprised the Committee about the progress made on decisions taken in the 8th SLAC. After detailed deliberation, the following decisions were taken:

1. The Chairman, SLAC advised ANPCC to complete the process for engagement of technical staff on short term contractual basis immediately. The Administration shall extend financial support accordingly.
2. The Chairman advised ANPCC to coordinate with NEERI and expedite the estimation work for environmental degradation and cost of restoration in accordance with para 46(vii) of the Order of Hon'ble NGT dated 06.05.2019 in O.A. No. 606 of 2018 [*Copy of order enclosed as Annexure A*] without any further delay.
3. The Member Secretary, ANPCC informed that EPR Plan submitted by Hindustan Unilever Ltd. has been accepted by EPR Committee in meeting dated 03.12.2019 for a period of one year to supply plastic packaged goods to ANL. The Chairman advised ANPCC to accord permission to Hindustan Unilever Ltd. at once and issue a public notice to all PIBOs to follow the same EPR mechanism as submitted by Hindustan Unilever Ltd if they wish to continue to bring their goods into the islands failing which their shipments shall not be allowed in. The Chairman further advised to bring cement companies under the ambit of EPR and make them liable to take back plastic cement bags.
4. The Chairman advised ANPCC and CSR-SWM Consultant to analyze the plastic profile and come up with a plastic footprint reduction plan in view of the Ban on SUPs and implementation of EPR provisions.
5. The Chairman advised CSR-SWM Consultant to bring to public via mass media the positive efforts of the departments in plastic waste management.

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6. The Chairman advised Secretary (Health) and Secretary (S&T) to review the progress of the installation and commissioning work of the 5 BMW incinerators on regular basis to ensure the completion of the work by March 2020.
 7. The Chairman advised Port Management Board to regulate the import of banned single use plastic items into ANI and take strict action against the violators by regularly monitoring the goods brought in these islands. He desired that Secretary (PMB) be co-opted in future SLAC meetings.
 8. The Chairman advised all the enforcement agencies, to take strict action against the violators of ban on plastic carry bags and single use plastic items by carrying out regular inspections, suspending/cancelling trade licenses & carry out sealing of establishments if needed. The monthly progress report shall be submitted to ANPCC. He desired that Director (RD&P) shall take lead in enforcement activities.
 9. The Chairman advised PBMC to strive to cover all 24 wards for door-to-door collection of segregated waste by February 2020 and enhance capacity for composting of bio-degradable waste, shredding of segregated plastic waste, and scientific disposal of all other recyclable waste to achieve the target of zero landfill site.
 10. The Chairman advised local bodies (PBMC & RD&P) to incentivize establishments who are following proper source segregation practices.
 11. The Chairman advised Secretary, RD&P to install all the proposed Water ATMs in rural areas by January 2020. Secretary PBMC informed that PBMC shall install the Water ATMs by December 2019 in Municipal area.
 12. The Chairman advised Secretary, RD&P to issue directions to all Panchayats for collection of specified quantum of user fee/conservation charges from all shops, households and other commercial establishments in their jurisdiction as is being done in Swaraj and Shaheed Dweep. He further stressed that the GIAs released to each panchayat shall be pre adjusted against the expected revenue they may earn from the collection of user fee and a matching amount be released subsequently if they are carrying out collection. This shall create a system of incentives for efficient compliance and user fee collection while financial loss to Panchayats not complying.
 13. The Chairman advised the department of RD&P and all Deputy Commissioners to make the identified model villages in accordance with para 46(ii) of the Order of Hon'ble NGT dated 06.05.2019 in O.A No. 606 of 2018 [*Copy of order enclosed as Annexure A*], fully compliant with environmental norms by December 2019 and the progress report shall be submitted to Secretary S&T on a monthly basis.
 14. The Chairman advised District Commissioners of all the 3 Districts for regular monitoring of status of compliance in accordance with para 46(v) of the directions issued by Hon'ble NGT order dated 06.05.2019 in O.A No. 606 of 2018 [*Copy of order enclosed as Annexure A*] and submit the progress report to Secretary S&T.
 15. The Chairman advised District Commissioners of all the 3 Districts to implement Notification No. 250 dated 11.07.2019 to ensure strict compliance to provisions of the Noise Pollution (Regulation and Control) Rules, 2000 [*Copy of order enclosed as Annexure B*].

अण्डमान एवमनिकोबारप्रदासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषणनियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY

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No. 2-13/PCC/SWM(2016)/2019/Vol-II /525

Dated: 17-12-2019

To:

1. The Principal Secretary (UD/Finance), A & N Administration.
2. The Principal Secretary (Environment and Forest), A & N Administration
3. The Officer on Special Duty(E & F), A & N Administration
4. The Secretary(Revenue), A & N Administration
5. The Deputy Commissioner, South Andaman
6. The Secretary (APWD), A & N Administration
7. The Secretary (RD), A & N Administration
8. The Chief Executive Officer, Zilla Parishad, South Andaman
9. The Secretary(Health), A & N Administration
10. The Deputy Commissioner, North & Middle Andaman
11. The Deputy Commissioner, Nicobar
12. The Director (RD & Panchayat) A & N Administration
13. The Secretary(PBMC), A & N Administration
14. The Secretary(Industries), A & N Administration
15. The Chief Port Administrator, A&N Administration
16. The Director, CPCB, Zonal Office Kolkata.
17. Ms. Garima Poonia, CSR-SWM Consultant
18. The President of ACCI, A&N Administration

Copy to:

1. The Sr.PS to Chief Secretary, A& N Administration for information of the Chief Secretary.

17/12/2019
Member Secretary, ANPCC

16. The Chairman advised PBMC, RD&P and Health to focus on achieving the commitments made before Hon'ble NGT in O.A No. 606 of 2018. 647

17. The Chairman desired that as directed in the previous SLAC meeting, PBMC, RD&P and Health should focus on proper source segregation, collection, transportation and disposal of waste generated to achieve the target of zero landfill and should submit a plan with timelines by the next SLAC meeting.

18. The Chairman desired the attendance of a representative from ACCI in the next SLAC meeting.

19. Secretary (S&T) informed the Chairman that a comparative statement of steps taken for compliance of Hon'ble NGT directions (May 2019 v/s Nov 2019) has been circulated to all members with request to add any more progress made by respective departments to be placed before Hon'ble NGT during next hearing and personal appearance of Chief Secretary, A&N Islands dated 17.01.2020. The matter may be given top priority and updates, if any should be sent to Department of Science and Technology latest by 1st week of January, 2020.

Meeting ended with vote of thanks to the Members.

The next meeting will be convened on 8th January 2020 at 1600 hrs

Scs
17/12/2019
Member Secretary, ANPCC

ANNEXURE-R-21

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Detailed Proposal

Environmental Damages Cost and Status Report for Andaman and Nicobar

Submitted to



Andaman & Nicobar Pollution Control Committee
Department of Science and Technology



CSIR-National Environmental Engineering Research Institute, (NEERI), Nehru

Marg, Nagpur 440020

November 2019



1.0 Introduction

About Andaman and Nicobar Islands.

Andaman is a Union Territory of the Republic of India. The Andaman and Nicobar Islands, located in the southeastern part of the Indian mainland geographically, float in splendid isolation in the Bay of Bengal. It lies between latitude: 11.7401° N and Longitude: 92.6586° E. This Union Territory is a chain of more than 500 islands and islets. Most of these islands (about 550) are in the Andaman Group, 28 of which are inhabited. The smaller Nicobars, comprise some 22 main islands (10 inhabited). The Andaman and Nicobars are separated by the Ten Degree Channel which is 150 Km wide and are southward extension of Arakan Yoma range (Myanmar) [Arakan Yoma, itself is an extension of Purvanchal Hills]. The total population of the Andaman and Nicobar group of islands is 3.81 Lakhs and the literacy rate is 86.6% (2011 Census).

Port Blair- the gateway to the islands lies in South Andaman Island and falls under South Andaman District. Port Blair is the biggest city and capital of this Union Territory. The population of Port Blair city is 108058 out of which 57,761 are male and 50,297 are female with an average literacy rate of 90.3% (2011 Census). Port Blair Municipal Council is responsible for providing civic amenities in the city including sanitation facilities. At present solid waste generated from the city is being disposed at Brookshabad dumpsite.

Segregation of solid waste has started in Port Blair with a dedicated facility for composting, recycling of bottles and recycling of plastics. Currently, some of the generated waste, in a segregated manner, is sorted at this facility. Brookshabad dumpsite, however, has a lot of legacy waste and needs a system for management. Figure 1 shows the site photographs of Brookshabad dumpsite.



Figure 1: Site Photographs of Brookshabad Dumpsite at Port Blair

Most of the houses in Port Blair has soak pit system hence drainage network is not existing. Some of the areas have drainage system which receive wastewater. Some of the sewage from soakpit are collected via municipality trucks and are utilised in piggeries. The data related to these discharges and utilisation are to be further verified.

Swaraj Island also known as Havelock Island is a rural area in Andaman. It comes under the South Andaman Islands. Similar to Port Blair, soak pits are present at household level. The solid waste is disposed at a dedicated site which is being upgraded for recycling and utilisation.

Figure 2 shows the site photographs of dumpsite at Swaraj Island.



Figure 2: Site Photographs of Dumpsite at Swaraj Island (Havelock Island)



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Shaheed Island also known as Neil Island is a rural area in Andaman. It also comes under the South Andaman Islands and follows a similar method of disposal for wastewater and solid waste as Swaraj Island. Figure 3 shows the site photographs of dumpsite at Shaheed Island.



Figure 3: Site Photographs of Dumpsite at Shaheed Island (Neil Island)

Specific Objectives and Approach of the Study

As per NGT case O.A. 606 of 2018, it is necessary to evaluate the environmental damages cost for solid waste dumpsite. The same is being proposed in phase 1 of this study targeting, dumpsite of Port Blair. Damages to environment from the dumpsite and coastal water bodies due to sewage and other contamination discharges shall be evaluated in monetary term in phase 1 as well. Further, the study aims to prepare the environmental status report of Port Blair, Swaraj and Shaheed Island of Andaman. The scope of the project is to identify the sources of pollution of air, wastewater (industrial and domestic), solid waste, industrial waste, noise pollution in the islands. The resultant output of environmental damage in monetary terms assessment caused by various activities is the main component of this study.

The whole study will be done in three phases. The phase-wise breakup of the work is as follows:

Phase (I):

- (i) Environmental damage cost assessment due to drains and dumpsite in Port Blair: The existing scenario and resulting damages from the drains and dumpsites in Port Blair will be measured.



- (ii) Environmental damage cost assessment for coastal water quality using primary and/or secondary data

Phase (II):

Preparation of Environmental Status Report (ESR) of Port Blair: Environmental status report will cover all the aspects of environment like air, water soil, land use land classification change and will suggest action plan for curtailing the pollution along with long term sustainable measures for reducing the impact on environment.

Phase (III):

Preparation of Environmental Status Report of Swaraj Island (previously Havelock Island) and Shaheed Island (previously Neil Island): Similar to Port Blair, the islands will be covered for their environmental status report for overall sustainability.

To achieve the above-mentioned objectives of the project the work will be progress as per the activities mention in the flow diagram in Figure 1.

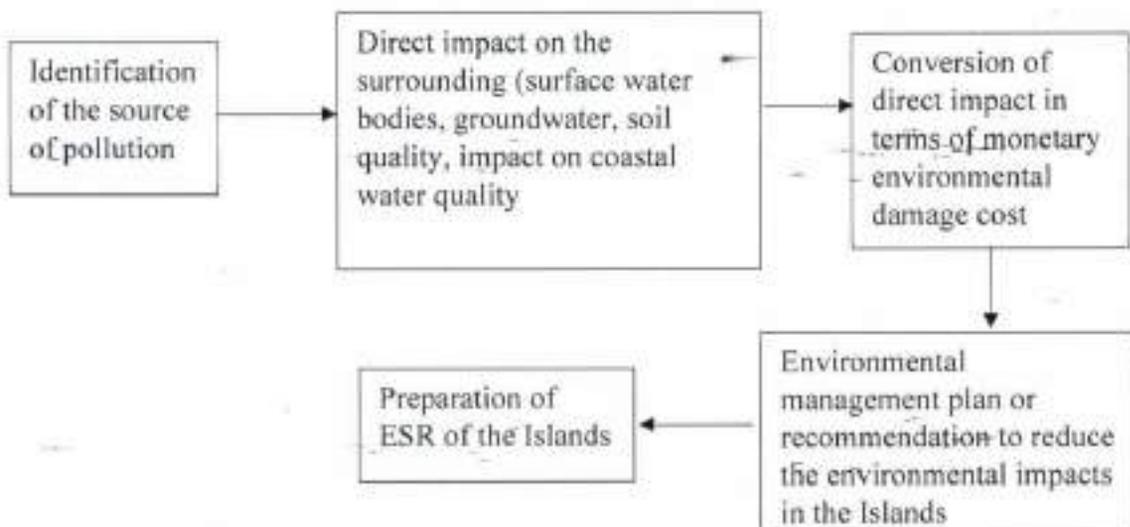


Figure 4: Flow diagram for Environmental Damages and ESR



Execution of the Project:

Phase (I):

The first phase has two components as mentioned in previous section, it will be start with the following objective.

Environmental damage cost assessment due to drains and dumpsite in Port Blair:

- (i) The existing scenario and resulting damages from the drains and dumpsites in Port Blair will be measured.

Environmental damage cost assessment for coastal water quality using primary and/or secondary data;

Emission Parameters for valuation:

1. **Impact of Municipal Solid Waste:** Detailed site survey shall be carried out to understand the possible drivers by which environmental damages are occurring. The surface and groundwater quality in Port Blair shall be monitored to identify the impact of dumping of waste, leachate generated is directly subjected to open land, which has a tendency to percolate and reach the nearby water bodies. The harmful metal concentrations in leachate can cause considerable impacts on human health and agriculture in addition to the aquatic life.
2. **Impact of Wastewater discharge:** Identification of the sewage discharge points in Port Blair shall be identified. The dumping of untreated sewage or household wastewater onto land or in surface water bodies may contaminate the surface/groundwater quality. The wastewater contains nutrient, organic carbon, biological contaminates and heavy metal etc, which may cause depletion dissolved oxygen in aquatic system, eutrophication and toxic impact to the aquatic as well as groundwater. The discharge of untreated wastewater may cause impact to the biotic environment of aquatic system.
3. **Coastal Water Quality Monitoring:** The source of pollution to the coastal water shall be identified. The type of pollutant discharge in the coastal area shall be identified and the data will be collected to get the quantity of pollutants from various sources disposed in the coastal area. Impact on coastal water quality due to disposal of pollutants shall be identified.

Water quality testing of ground, surface water and coastal water will be carried out to analyse the level of pollution. Secondary data, if available, shall also be referred. The concentration



value, breaching the standards, will be determined and resulting environmental damage will be estimated using control cost methodology linking all the environmental values/indices. Where costs are quantified on the basis of the cost of one pollutant coupled with linked environmental values. Both environmental and health effects are covered by the study.

Budget Requirement

The total estimated cost for phase I of the project is INR Twenty Nine Lakhs and Twenty Five Thousand Only. This cost is exclusive of taxes, which shall be paid extra, as applicable.

SL. No	Breakup Description	Cost (Rs in Lakhs)
1	Manpower	7.5
2	Chemical & Consumables	6.0
3	Travel	9.0
4	Contingency	2.25
5	Institute Fee (20%)	4.5
6	Total	29.25 + GST

Time Schedule

- Total duration of the project: 6 Months

Descriptions	Time (in Months)					
	1	2	3	4	5	6
First Monitoring						
Second Monitoring						
Data Analysis and Damage Assessment						
Preparation of draft final report						
Final Report						



Phase (II):

Preparation of Environmental Status Report (ESR) of Port Blair: Environmental status report will cover all the aspects of environment like air, water soil, land use land classification change and will suggest action plan for curtailing the pollution along with long term sustainable measures for reducing the impact on environment.

In the second phase of the project every aspect of the environment will be covered to prepare the ESR. Monitoring of the various pollution sources shall be done. The detailed plan for preparation of the ESR is as follow;

Emission Parameters for valuation:

1. **Air pollution Status:** The Air pollution monitoring shall be carried out at several locations in Port Blair especially near to the municipal waste disposal sites, traffic intersections and mining areas. The air quality monitoring shall be done at various locations in the residential areas as well.
2. **Ground and surface water pollution status:** Various source of-pollution in terms of solid and wastewater, which may contaminate the surface and groundwater, shall be identified in Port Blair Island. The surface and groundwater quality in Port Blair shall be monitor to identify the impact of informal dumping of waste, disposal of untreated and treated wastewater on the land or in the surface water bodies shall be monitored.
3. **Municipal Solid Waste Management Status:** The data shall be collected for the current status of solid waste generation, collection and disposal practice of the MSW in Port Blair city. The detailed characterization (physical and chemical composition) of solid waste generated in Port Blair city are covered in the study.
4. **Biomedical and Other Waste Management Status:** The detailed data collection on the management of Biomedical, E-waste etc shall be collected in Port Blair City. The impact on air, water and soil shall be measured caused due to the disposal of the waste in Port Blair.
5. **Status of Coastal Water Quality:** The source of pollution to the coastal water shall be identified. The coastal water quality monitoring and the impact on flora and fauna due to discharge of pollutants from the identified source will be monitored.
6. **Tourism:** Additional pollution loads due to tourism industry-(hotels) in terms solid, air and water shall be evaluated.



In all the areas of environment, various pollution-related parameters shall be monitored in detail as mentioned above. On the basis of the collected data on status of the existing practices of solid and wastewater management practices, the overall environment status report (ESR) of the Port Blair shall be prepared. In the ESR, the management plan in form of recommendation to avoid the further damage to the environment shall be suggested in detail.

Budget Requirement

The total estimated cost for Phase II of the project is INR Forty-Eight Lakh Ten Thousand Only. This cost is exclusive of taxes, which shall be paid extra as applicable.

SL. No	Breakup Description	Cost (Rs in Lakhs)
1	Manpower	15.0
2	Chemical & Consumables	10.0
3	Travel	12.0
4	Contingency	3.7
5	Institute Fee (20%)	7.4
6	Total	48.1 + GST

Time Schedule

- Total duration of the project: 12 Months

Descriptions	Time (in Months)											
	1	2	3	4	5	6	7	8	9	10	11	12
First Monitoring	■											
First Report on Monitoring		■	■									
Second Monitoring				■	■							
Second Report on Monitoring						■	■					
Third Monitoring								■	■			
Data Analysis										■		
Final draft report											■	
Final Report												■



Phase (III):

Preparation of Environmental Status Report (ESR) of Swaraj and Shaheed Islands: Environmental status report will cover all the aspects of environment like air, water, soil, land use land classification change and will suggest action plan for curtailing the pollution along with long term sustainable measures for reducing the impact on environment.

To prepare the ESR, monitoring of the various pollution sources shall be done. The detailed plan for preparation of the ESR is as follow: -

Emission Parameters for valuation:

1. **Air pollution Status:** The Air pollution monitoring shall be carried out at several locations in Swaraj and Shaheed Islands at the identified locations. The air quality monitoring shall be done at various points for PM_{10} , $PM_{2.5}$ and other gaseous pollutant also, to find out the level of pollutants in the area.
2. **Water pollution Status:** Various source of water pollution, which may contaminate the surface and groundwater, shall be identified in Swaraj and Shaheed Islands. The surface and groundwater quality in Swaraj and Shaheed Islands shall be monitored to identify the impact of informal dumping of waste, disposal of untreated and treated wastewater on the land or in the surface water bodies shall be monitored.
3. **Municipal Solid Waste Management Status:** The data shall be collected for the current status solid waste generation in the concerned islands. The detailed characterization (physical and chemical composition) of solid waste generated in Swaraj and Shaheed Islands will also be covered in the study. The impact on the surrounding area of the MSW disposal sites in terms of contamination of water quality, land pollution and the impact of air quality shall be measured.
4. **Biomedical and Other Waste Management Status:** The detailed data collection on the management of Biomedical, E-waste etc shall be collected in Swaraj and Shaheed Islands. The impact on air, water and soil shall be measured caused due to the disposal of the waste in Swaraj and Shaheed Islands.
5. **Status of Coastal Water Quality:** The source of pollution and the type of pollutants discharged in coastal area shall be identified. The coastal water quality monitoring and the impact on flora and fauna due to discharge of pollutants from the identified source will be monitored in Swaraj and Shaheed Islands.
6. **Tourism:** Additional pollution loads due to tourism industry (hotels) in terms solid, air and water shall be evaluated.





In all the areas of environment, various pollution-related parameters shall be monitored in detail as mentioned above. On the basis of the collected data on status of the existing practices of solid and wastewater management practices, the overall environment status report (ESR) of the Swaraj and Shaheed Islands shall be prepared. In the ESR the management plan in form of recommendation to avoid the further damage to the environment shall be suggested in detail.

Budget Requirement

The total estimated cost for Phase II of the project is INR Forty Six Lakhs and Eighty Thousand Only. This cost is exclusive of taxes, which shall be paid extra as applicable.

SL. No	Breakup Description	Cost (Rs in Lakhs)
1	Manpower	14.0
2	Chemical & Consumables	12.0
3	Travel	10.0
4	Contingency	3.6
5	Institute Fee (20%)	7.2
6	Total	46.8+ GST

Time Schedule

➤ Total duration of the project: 12 Months

Descriptions	Time (in Months)											
	1	2	3	4	5	6	7	8	9	10	11	12
First Monitoring	■											
First Report on Monitoring		■	■	■								
Second Monitoring				■	■							
Second Report on Monitoring						■	■					
Third Monitoring								■	■			
Data Analysis										■		
Final draft report											■	
Final Report												■

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Support Required from Sponsor

1. Details about any environmental study carried out in past along with their reports
2. Requisite permissions for sampling and monitoring.
3. Letter of support, if required, in case of need of data access from other organizations in Andaman and Nicobar
4. Local travel and accommodation to be provided by the sponsor of this project (including Shaheed and Swaraj Islands)
5. Senior local staff for local guidance and coordination

Payment Terms for all Three Phases:

1st installment	50 % of Project Cost + GST (@ 18.00 %) along with the work order to initiate field studies
2nd installment	30 % of Project Cost + GST (@ 18.00 %) after submission of draft report
3 rd Installment	20 % of Project Cost + GST (@ 18.00 %) after submission of final report

All the payments to be made through a crossed demand draft in the name of
“Director, NEERI, Nagpur”

Or

Through RTGS, the details are given in the below table

Bank Details

i.	Name of the Account holder:	DIRECTOR NEERI, NAGPUR
ii.	Bank Account No.:	30266513766
iii.	Account type:	Saving Bank Account
iv.	Bank Name:	STATE BANK OF INDIA



v.	Branch:	NEERI Branch
vi.	11 digit IFS Code:	SBIN0004224
vii.	11 digit NEFT Code:	SBIN0004224
viii.	9 digit Code Number of the Bank and Branch (Appearing on the MICR Cheque issued by the Bank)	440002031

Tax Registration Numbers:

i.	Income Tax PAN:*	AAATC2716R
ii.	VAT TIN/Local Tax Regn. No.:	Not Applicable
iii.	State of VAT Registration :	Not Applicable
iv.	CST Regn No. :	Not Applicable
v.	Excise Regn No.	Not Applicable
vi.	GST no. :	27AAATC 27162ZE
vii.	Service Tax Category	Scientific & Technical Consultancy Services

About CSIR-NEERI

CSIR-NEERI is the premier research institute dealing in environmental science and engineering in India. The institute comprises research departments dealing with various components of environment. The role of the institute is to provide scientific and technical information and services to the various authorities and industries and promote planning, policy and management strategy for the regional environmental efforts in India as well as overseas. More than 300 scientific and technical staff members make CSIR-NEERI a highly qualified partner contributing analytical facilities and extensive knowledge on various aspects of environment.

Among the various environmental domains, the institute is dealing with the research and development of better and scientific water and wastewater management practices, for more than four decades. The primary focus of the water and wastewater management has been shifting over the years from treatment to reuse, and recycle in recent years. The Institute has expertise and research capabilities in following domains of the Air, Water, Sewage, Climate and MSW management.



- Sewage treatment plants design, construction and commissioning
- Integrated hydrogeological and modelling studies for water resources management including storm water management and groundwater recharge
- Industrial wastewater management plan
- Chemo-de-fluoridation household units
- Solar energy based electrolytic de-fluoridation plants
- Wise water management system for Ashrams (residential schools) and households
- Constructed Wetlands Technology for sewage treatment
- Climate change and Urban Micro-Climate Assessment
- Carrying Capacity Analysis of a region with respect to Environment
- Ecosystem Service Evaluation
- Environmental Damages Cost Assessment/Environmental Externalities Evaluation
- Comprehensive Municipal Solid Waste Management (MSWM)
- Environmental Impact Assessment (EIA)
- Strategic Urban Environmental Management

CSIR-NEERI has adequate scientific and technical manpower as well as instruments capability to undertake such study. However, micro-level planning with respect to each study component/work package shall be worked out as per the agreed scope of work.

Contact Persons

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5. Dr. Bholu Ram Yadav

Scientist, Technology Development Cell, CSIR-NEERI

br.yadav@neeri.res.in

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ANNEXURE - R - 22

BASELINE DATA

1		Name of the SPCB / PCC	Andaman & Nicobar Islands Pollution Control Committee
2		Date of Establishment	16.01.1992
3		No. of Regional Offices / District Offices	Nil
4		No. of Staff	
4.1		Technical and Scientific	
	(i)	Engineers	1
	(ii)	Scientists	0
	(iii)	Project Staff	0
	(iv)	Administrative staff	0
4.2		Other Streams (Supporting)	
	(i)	Legal	1
	(ii)	Training Cell	0
	(iii)	I.T.	1
	(iv)	Public Relation	0
4.3		Office and Laboratory Network	
	(i)	Central	1
	(ii)	Zonal	0
	(iii)	Regional	0
	(iv)	Sub-Regional	0
4.4		Transport	
	(i)	General Vehicles	1
	(ii)	Vehicle for sampling / monitoring	0
	(iii)	Mobile Laboratories	0
5		Category Wise No. of Industries	
	(i)	17 category	0
	(ii)	Red	13
	(iii)	Orange	252
	(iv)	Green	199
	(v)	White	0
	(vi)	GPI	1
6		No. of Common Facilities	
	(i)	STP	0
	(ii)	GETP	0
	(iii)	TSDF	0
	(iv)	CBMWTF	0
	(v)	MSW Dumpsites	1
7		Water/Air Quality Monitoring Stations/Locations	
	(i)	Air	3
		NAMP/SAMP	0/3
		CAAQMS	0
	(ii)	Water	0
		NWMP / SWMP	0
		RTWQMS	0
8		Associated Facilities (Infrastructure) Yes / No	
	(i)	Library	No
	(ii)	Training Hall	No
	(iii)	Conference Hall	No
9		Budget	
	(i)	Annual 2017-18	Rs. 44,50,000/-
		2018-19	Rs. 59,50,000/-
	(ii)	Source of Funds	
	(a)	Own	Nil
	(b)	State	Rs. 59,50,000/-
	(c)	Central	Nil
	(d)	Other sources	Nil
	(iii)	Reserve Funds available	
	(a)	FDs	Nil
	(b)	Funds provided as loans	Nil
	(c)	Others, if any	Rs. 1,00,00,000/-
	(iv)	Expenditure (Plan)	
	(a)	FY 2017-18	Nil
	(b)	FY 2018-19	Nil
	(v)	Expenditure (Non-Plan) : Establishment + Salary	
	(a)	FY 2017-18	Rs. 44,50,000/-
	(b)	FY 2018-19	Rs. 59,50,000/-

1) A.P. 19/6
 Anupam D. B. Sankar
 19/06/19
 H. P. S. Sankar
 19.6.19
 Tapas K. Sankar
 19.6.19
 A. P. Sankar
 19/6/19

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State Pollution Control Board / Pollution Control Committee
Andaman & Nicobar Islands Pollution Control Committee

Performance Audit of SPCBs and PCCs		Entries	Score
ENVIRONMENTAL MONITORING			8
A	Air Quality Monitoring		3
1	Percentage of Districts covered with Air Quality Monitoring Stations.	33	2
2	Percentage of Stations having PM _{2.5} monitoring facility.	0	0
3	Does SPCB/PCC have its own network of Air Quality Monitoring Stations?	No	0
4	Has SPCB/PCC shared Air Quality Data with CPCB? (for 2 years upto 31 March 2019)	Yes	1
5	Percentage decrease in Average PM _{2.5} concentration value in state in 2018-19 over 2017-18 (For increase Zero points to be awarded).	0	0
6	Percentage Decrease in Average PM ₁₀ concentration value for state in 2018-19 over 2017-18 (For increase Zero points to be awarded).	0	0
7	Whether SPCB/PCC has reviewed the Air Quality Data to identify polluted areas in addition to non attainment cities and critically polluted areas (CPAs) identified by CPCB?	No	0
8	Percentage of these identified polluted areas for which action plans have been prepared.	0	0
B	Water Quality Monitoring		0
9	Has SPCB/PCC identified river segments as per suitability for designated best use?	No	0
10	Number of Water Quality Monitoring stations being operated / 1000 km length of major/medium rivers in the state?	0	0
11	Does SPCB/PCC have its own Water Quality Monitoring Programme?	No	0
12	Percentage increase in locations complying with Designated Best Use in 2018-19 over 2017-18 (For decrease Zero points to be awarded).	0	0
13	Has SPCB/PCC shared Water Quality Data with CPCB? (for 2 years upto 31 March 2019)	No	0
14	Whether SPCB/PCC has reviewed the Water Quality Data to identify polluted stretches in addition to polluted river stretches identified by CPCB?	No	0
15	Percentage of these identified polluted stretches for which action plans have been prepared.	0	0
C	Laboratory		5
16	Is SPCB/PCC Laboratory recognized by MoEFCC under E(P) Act 1986?	No	0
17	Does SPCB/PCC have valid NABL Accreditation for Core Parameters of Water Quality for its Laboratories?	No	0
18	Does SPCB/PCC have valid NABL Accreditation for General Parameters of Water Quality for its Laboratories?	No	0
19	Does SPCB/PCC have valid NABL Accreditation for Trace Metals in Water for its Laboratories?	No	0
20	Does SPCB/PCC have valid NABL Accreditation for NAAQS Parameters in Ambient Air for its Laboratories?	No	0
21	Percentage of Regional / District Offices of SPCBs/PCCs having Laboratories.	0	0
22	Had SPCB/PCC carried out any Specific Monitoring programmes (Water / Air / Noise) during major festivals / social events?	Yes	5

Dawal
19/6

19/6

Anupam D.S. George
19.06.19Tapan K. Singh
19.6.19A. Chatterjee
19/6

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State Pollution Control Board / Pollution Control Committee
Andaman & Nicobar Islands Pollution Control Committee

Performance Audit of SPCBs and PCCs		Entries	Score
13	Regulatory		35
A	Industries / Common Facilities		18
23	Whether Inventory is available for Categories of Industries?		
a	Red Category / 17 Categories	Yes	1
b	Orange Category -	Yes	1
c	Green Category	Yes	1
d	White Category	No	0
e	Grossly Polluting Industries (GPIs)	Yes	1
24	Whether SPCB/PCC has categorised industries as per CPCB directions / guidelines?	Yes	1
25	Whether SPCB/PCC have linked / updated India e-Track up to 31-03-2019?	No	0
26	Whether SPCB/PCC has developed its own standards / guidelines?	No	0
27	Have inlet standards been specified for CETP?	No	0
28	Percentage of non-attainment cities (CPCB identified) for which Action Plan has been approved (OA No. 681 of 2018 of Hon'ble NGT Order dt. 03-10-2018).	0	0
29	Percentage of polluted river stretches (CPCB identified) for which Action Plan has been approved (OA No. 673 of 2018 of Hon'ble NGT Order dt. 20-09-2018).	0	0
30	Percentage of utilization of treated sewage for which Action Plan has been approved (OA No. 148 of 2016 of Hon'ble NGT Order dt. 27-11-2018).	0	0
31	Whether required information w.r.t Hazardous Waste Management in NGT matter (OA No. 804 of 2017 of Hon'ble NGT Order dt. 30-07-2018) has been submitted.	No	0
32	Whether the Consents issued by SPCB/PCC contain essential details about Production Capacity, Quantity and Quality of Effluent, Quality of Emission, Fuel Type and Quantity and Standards?	No	0
33	Whether SPCB/PCC maintains Consent register (computer based or otherwise) as required under Water Act and Air Act?	Yes	1
34	Percentage of industries having valid CTO.	96	3
35	Percentage of CTOs which have been issued within stipulated period in 2018-19.	52	0
36	Is checklist for issuing CTO/CTE available in public domain?	Yes	2
37	Has Online System for Consent Mechanism been adopted in the state?	Yes	2
38	Has SOP/protocol been developed for inspection of industries / common facilities?	No	0
39	Is the OCEMS data generated by the industry utilized for identification of industry for inspection?	No	0
40	Whether timeline has been defined for action on non-complying industries?	Yes	5
41	Percentage of actions taken against non-complying industries / common facilities during last two years.	0	0
42	Percentage compliance found in SPCB/PCC inspections during last two years.		
a	(a) Industries	0	0
b	(b) common treatment facilities such as STP, CETP, TSDP and BMW.	0	0

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Anupam Deb Sankar
19/06/19

Hitesh Tapas K. Sarkar
19.6.19

Ashish Pantya
19/6/19

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Performance Audit of SPCBs and PCCs

State Pollution Control Board / Pollution Control Committee
Andaman & Nicobar Islands Pollution Control Committee

Performance Audit of SPCBs and PCCs		Entries	Score	
B	Sewage Management		0	
43	Percentage of installed capacity of treatment (STP) against sewage generation.	0	0	
44	Percentage utilization of installed sewage treatment capacity (STP).	0	0	
45	Percentage of complying treatment against operating capacity (STP).	0	0	
46	Percentage of inspection conducted by SPCB/PCC of STPs to monitor the compliance of various provisions and conditions of authorisation during last three years?	0	0	
C	BATTERY WASTE		0	
47	Percentage of half yearly returns received by SPCB/PCC from all the stake holders during the period October-March and April-September of last year.	0	0	
D	HAZARDOUS WASTE		0	
48	Whether SPCB/PCC has conducted inventory of Hazardous waste generation, collection and disposal (SLF & incinerated) during last three years.	No	0	
49	Percentage of HW generators having valid authorization granted by SPCB/PCC.	0	0	
50	Percentage of authorisation which have been issued within stipulated period in 2018-19.	0	0	
51	Percentage of common HW secured landfills are maintaining ESCROW Account in tripartite agreement as per the MoEF&CC.	0	0	
52	Percentage of occupiers randomly verified by SPCB/PCC w.r.t. annual returns (Form 4) filed by them.	0	0	
53	Percentage of inspection of CHWTSDFs to monitor the compliance of various provisions and conditions of authorisation during last year?	0	0	
54	Is there any process/protocol developed for indentifying contaminated sites?	No	0	
55	Whether identification of contaminated sites / illegal dumps has been completed?	No	0	
56	Percentage of identified contaminated sites for which action plans prepared.	0	0	
E	BIO-MEDICAL WASTE		4	
57	Whether SPCB/PCC has conducted inventory on no. of health care facilities (HCFs) and bio-medical waste generation, treatment & disposal during last three years?	Yes	2	
58	Whether SPCB/PCC submitted the Annual Report for the year 2017-18 within the deadline i.e. 31.07.2018?	Yes	2	
59	Percentage of application disposed by SPCB/PCC for authorisation especially for non-bedded Health Care Facilities (HCFs) such as Clinics, etc. within stipulated days?	0	0	
60	Percentage of inspection conducted by SPCB/PCC of CBWTFs to monitor the compliance of various provisions and conditions of authorisation during last three years?	0	0	
61	Percentage of third party audits of the CBWTFs conducted by SPCB/PCC.	0	0	

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H. S. S.
19/6

Anugam Debbarua
30/06/19

H. S. S.
19/6/19

Tapas K. G.
19.6.19

A. Chatterjee
19/6/19

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State Pollution Control Board / Pollution Control Committee
Andaman & Nicobar Islands Pollution Control Committee

Performance Audit of SPCBs and PCCs		Entries	Score	
F	SOLID WASTE		6	
62	Whether SPCB/PCC has compiled inventory data carried out by ULBs on MSW generation, collection, treatment and disposal during last year?	Yes	2	
63	Percentage of inspection conducted by SPCB/PCC of MSW Disposal and processing facilities to monitor the compliance of various provisions and conditions of authorisation during last year?	67	4	
64	Whether SPCB/PCC submitted the Annual Report for the year 2017-2018 within the deadline i.e. 31.07.2018?	No	0	
G	E-WASTE		2	
65	Whether SPCB/PCC has conducted or completed inventory of E-Waste in the State/UT during last year?	Yes	2	
66	Whether SPCB/PCC has submitted the Annual Reports for the year 2017-18 within the deadline i.e. 30.06.2018	No	0	
67	Percentage of valid authorisation from SPCB/PCC of manufacturers, dismantlers, recyclers and refurbisher including EEE code wise.	0	0	
H	PLASTIC WASTE		4	
68	Whether SPCB/PCC has conducted inventory on plastic waste generation, collection, recycled/ treatment & disposal during last year?	Yes	2	
69	Whether any additional measures have been taken to stop usage of plastic in the State?	Yes	2	
70	Whether SPCB/PCC has submitted Annual Report for the year 2017-2018 within the deadline i.e. 31.07.2018	No	0	
I	Legal		1	
71	Percentage of legal cases filed in courts against non-compliance of directions issued under Water, Air and EP Acts.	0	0	
72	Whether SPCB/PCC has system for empaneling Advocates?	Yes	1	
73	Whether SPCB/PCC has any IT based system for monitoring of legal cases?	No	0	
74	Percentage of court cases been decided in favour of the SPCB/PCC	0	0	
75	Whether prosecutions have been launched against non-complying Local bodies?	No	0	
III	Data Management & Public Outreach		12	
76	Does SPCB/PCC has public grievance registration and redressal system?	Yes	2	
77	Percentage of public complaints addressed in stipulated time by SPCB/PCC.	100	5	
78	Does the SPCB/PCC have an online complaint management system?	No	0	
79	Are the Directions issued by SPCB/PCC displayed on their website?	Yes	1	
80	Are the Environmental Quality Data displayed on their website?	No	0	
81	Are the industrial CEMS Data (17 Categories, common facilities and GPI in Ganga River Basin) System connected to SPCB/PCC Data Server?	No	0	
82	Are the technical reports prepared by SPCB/PCC displayed on their website?	No	0	
83	Is the Annual Report prepared by SPCB/PCC displayed on their website?	No	0	
84	Has State Environmental Status Report been prepared?	No	0	

D. S. S. S.
19/6

18/06/2019

S. S. S.
19/6Anupam Debbarma
19/06/19Tapas K. Saha
19.6.19A. Chatterjee
19/6/19

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Performance Audit of SPCBs/PCCs
Andaman & Nicobar Islands Pollution Control Committee

S. No.	Category	Category Weightage	Weighted Score
I	Environmental Quality Monitoring	25	2.78
II	Enforcement and Regulatory Functions	35	7.16
III	Data Management and Public out-reach	20	8.28
IV	Advisory for Decision making	10	1.54
V	Research & Development and Training	9.5	1.90
VI	Specific Observation by Expert Team	0.5	0.30
Total		100	21.96

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L. Chit
D/S

Anupam Debbasree
19/06/19

H. Chak
19/6/19

Tapan K. GNA
19.6.19

A. Chak
19/6/19

Report of the Expert Team

The Expert Team thoroughly audited the performance of Andaman and Nicobar Islands Pollution Control Committee (A&NPCC) during June 18-19, 2019. The major weakness of the PCC is availability of requisite man power, especially scientific and technical to carry out required environmental monitoring and assessment. It is observed that air and water quality monitoring are not being carried out in regular interval and thereby annual trend (increase or decrease) of the pollutants could not be assessed. The PCC issues the consent to operate (CTO) to the respective industries but relevant information as stipulated by CPCB are not included in the format. Though online CTO management is in place, industries are not in a position to utilize the advantage of the system due to poor connectivity. This area undoubtedly needs proper attention. Complaint related to environmental pollution issues are being lodged by the public through the "Portal for Citizen Grievance Filling & Redressal" maintained the office of Hon'ble Lieutenant Governor and these complaints are ultimately forwarded to this PCC for redressal. The PCC does not have any vehicle for conducting environmental monitoring. As regard the public awareness and outreach programme, the PCC is carrying out programmes satisfactorily even with limited resources. Laboratory needs to be developed by providing necessary infrastructure (instrument and human resources) at the earliest for the sake of compliance monitoring of different industries. Last but not the least the overall infrastructure of the PCC needs to be improved for the betterment of services.

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H. 19/6/19

Tapas K. Saha
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A. Chatterjee
19/6/19

Anupam Deb
19/06/19

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ANNEXURE-R-23⁶⁷¹

No.7-47/PCC/NGT/Misc./2019/
अंडमाननिकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair Tel. Fax 250370
e-mail: dstandamans@gmail.com

Dated: 01.01.2020

Action taken report submitted by Andaman & Nicobar Pollution Control Committee with regard to Directions issued under Section 18(1)(b) of the Water Act, 1974 regarding treatment of untreated sewage and industrial effluent and disposal in coastal towns in India

The CPCB issued the following directions for compliance under Section 18(1)(b) of the Water Act, 1974 vide Letter no. A-19014/43/06-MON/8422-8440 dated 15.12.2016:

1. State Pollution Control Board shall ensure that local/urban bodies set up Sewage Treatment Plants (STPs) of adequate capacity including provision for sewage system to cover the entire local/urban areas and accordingly grant consent. The treated effluent shall comply with the standard.

It is submitted that Port Blair Municipal Council (PBMC) is in process of installing a 42 KLD capacity Faecal Sludge Treatment Plant (FSTP) under Smart City mission.

2. SPCB/PCC shall also make mandatory for industrial and commercial units to discharge their effluent within prescribed limits to coastal waters. SPCB/PCC shall provide inventory of all commercial/industrial activities along with their quantify effluent discharged to coastal waters including their compliance status.

It is submitted that there are no 17 categories of, highly polluting industries and grossly polluting industries in Andaman & Nicobar Islands, however for the hotel industries it has been made mandatory to install STPs/ETPs to all the hotels having hotels/resorts more than 20 rooms. The Gazette Notification no. 234 dated 22.09.17 is enclosed. Further, for all the automobile service centres the installation of ETP has been made mandatory. The standards prescribed for discharge of effluent has been taken in line with the standard given in the EPA, 1986.

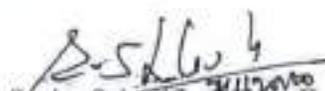
3. SPCB/PCC shall provide the water quality monitoring data of coastal waters carried out either by SPCB/PCC or any other organisation/laboratory.

The water quality monitoring report of the coastal waters of Radhanagar Beach in Swaraj Dweep (Havelock island) conducted by M/s Envirocheck, -63/B, Rastraguru Avenue, Kolkata, West Bengal in the months of August, September and October 2019 is annexed.

The sea water quality monitoring report during Ganesh and Durga Pooja 2019 is annexed.

4. The action taken report shall be submitted by SPCBs/PCCs to CPCB within 30 days from the date of receipt of these directions along with a time bound action plan for compliance of the directions. SPCBs/PCCs shall also acknowledge the receipt of these directions to CPCB by return fax.

The action taken report is as above and actions are being taken for compliance of all directions.


Senior Scientific Officer-II

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Central Pollution Control Board
(Ministry of Environment, Forest and Climate Change)
WQM-I Division, Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

FORMAT FOR SUBMISSION OF INFORMATION ON "MUNCIPAL SEWAGE, INDUSTRIAL EFFLUENT AND WASTE MANAGEMENT SCENARIO IN COASTAL AREAS" IN COMPLIANCE TO HON'BLE NGT UNDER ORDER DATED 03.12.2019 PASSED IN O.A. 829/2019

Sl No.	Contents				
1.	Basic Information				
	Name of the SPCB/PCC	:	Andaman & Nicobar Pollution Control Committee		
	Name of the Contact Person/Nodal Officer and Designation	:	Shri. Rishikesh Senior Scientific Officer-II		
	Telephone Number (Office)	:	03192 250370		
	Mobile number	:	9434270824		
	E-mail Id	:	dstandamans@gmail.com		
2.	Categorization of Coastal Areas in the State/UT (Please indicate location -wise relevant category indicated below)				
	Coastal area location				
	SW-I (Salt Pans, Shell Fishing, Mariculture and Ecologically Sensitive Zone)				
	SW-II (Bathing, Contact Water Sports and Commercial Fishing)				
	SW-III (Industrial cooling, Recreation (non-contact) and Aesthetics)				
	SW-IV (Harbour)				
	SW-V (Navigation and Controlled Waste Disposal)				
	*Note: Categorisation of Coastal Areas in the State has not yet been done.				
3.	Major Cities/Towns located in Coastal Areas in the State/UT				

(i)	Major Cities/Towns in Coastal Areas	1. Port Blair City 2. Swaraj Dweep (Havelock island) 3. Shaheed Dweep (Neil island)
(ii)	Major Drains outfall into Creeks/Estuaries/Sea Water and their total numbers	71 major drains in Port Blair city outfall into the sea. List enclosed.
4. Status of Sewage Generation, its Treatment and Disposal in Coastal Areas		
(i)	Total Sewage Generation in Coastal Areas in the State/UT (in MLD)	14.175
(ii)	Total No. of STPs in Coastal Areas	86
(a)	Total No. of STPs obtained Consent under Water Act, 1974	22
(b)	Total No. of STPs not Obtained Consent under Water Act, 1974	64 (Due to non-compliance, notices were issued and directions issued for discontinuation of electricity in compliance of Supreme Court order dated 22.02.2017 in W.P 375 of 2012. Presently the matter is pending in Hon'ble NGT Eastern Zone bench in Appeal No. 06/2017/EZ and Appeal No. 09/2017/EZ.)
(iii)	Total Installed Capacity of STPs (in MLD)	1.7
(iv)	Actual total sewage treated in STPs at present (in MLD)	1.7
(v)	Gap in Sewage Treatment in Coastal areas (in MLD)	12.475 (APWD, in consultation with National Institute of Urban Affairs, GoI, is in the process of setting up decentralized sewer system across Port Blair City.)
(vi)	No. of STPs presently under construction to meet the gap in Sewage treatment in Coastal areas in the State/UT	3 nos of STP are currently under construction in Havelock island.
(vii)	Compliance Status of STPs	All 22 STPs with CTO are complying.
(a)	No. of STPs in Coastal areas complying to discharge norms	22
(viii)	Quantity of untreated Sewage discharge into Coastal Water (in MLD)	12.475 (APWD, in consultation with National Institute of Urban Affairs, GoI, is in the process of setting up decentralized sewer system across Port Blair City.)

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(ix)	Quantity of treated Sewage discharge into Coastal Water (in MLD)	1.7			
5. Status of Industries in Coastal Areas					
(i)	Total No. of industries located in Coastal Areas	491			
(ii)	Category wise No. of Industries	Green category - 208 Orange category - 271 Red category - 12			
(a)	Total No. of 17 Category Highly Polluting Industries	Nil			
(b)	Total No. of Grossly Highly Polluting Industries	Nil			
(c)	Other Water Polluting Industries, if any	Nil			
6. Status on Industrial Effluent Generation and CETPs in Coastal Areas					
(i)	Total Industrial Effluent generated by Industries (in MLD)	No data available			
(ii)	Total No. of industries having Captive ETPs	17			
(iii)	Total No. of Captive ETPs operating by Industries Complying with discharge norms	5 nos of ETPs are treating 153 KLD			
(iv)	Total treated effluent discharge in Coastal Areas (in MLD)	Nil			
(v)	No. of CETPs located in the Coastal Areas	Nil			
(a)	Location-wise CEPTs with Installed Capacity (in MLD)	Nil			
(b)	No. of Industries having membership of CETPs	Nil			
(vi)	Gap in Industrial Effluent Treatment in Coastal Areas (in MLD)	Nil			
(vii)	Total untreated effluent discharged in Coastal water (in MLD)	Nil			
(viii)	Status on Installation of OCEMS by the Industries	Nil			
(a)	No. of Industries installed OCEMS	Nil			
(b)	No. of Industries yet to install OCEMS	Nil			
7. Waste Management Scenario in Coastal Areas					
Sl. No	Type of Waste	Quantity of Waste Generation (MTA)	No. of Treatment and Disposal Facility Existing and Capacity	Gap in Treatment and Disposal of Waste	Total waste disposed into Coastal Waters (MTA)
(i)	Hazardous Waste	0.160 KL	Nil	Nil	Nil
(ii)	Bio-Medical Waste	43.514	06 incinerators (01 no. - 100kg/hour and 05 nos - 50kg/hour), 07	Nil	Nil

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			biomedical shredders and 06 autoclaves.		
(iii)	Municipal Solid Waste	43,800	5 – compost yards 2 – Dry waste resource centres for segregation and transportation to mainland for recycling	Nil	Nil
(iv)	Plastic Waste	1999	2 – Dry waste resource centres for segregation and transportation to mainland for recycling	Nil	Nil
(v)	E-Waste	0.5	No treatment facility, however PBMC has authorized an agency for collection and transportation of e-waste to mainland for recycling.	Nil	Nil
(vi)	C&D Waste	1	C&D waste are collected on call basis through designated PBMC call center and stored in the custody of concerned engineering site office. Thereafter, on reports of potholes,	Nil	Nil

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		requisition received for low lying areas, the collected C&D waste is utilized for filling and maintenance work.	
8.	Status of Critically Polluted Areas In Coastal Areas		
(i)	Name of Critically Polluted Areas In Coastal Areas		Nil
(ii)	CEPI Score (Area Wise)		The administration has engaged NEERI, Nagpur for studying the environmental degradation cost of pollution in the islands. The report to be submitted by NEERI is expected in 6 months.
(iii)	Major Industrial Sectors		Hotels and restaurants
9.	Coastal Water Quality of Coastal Waters (Latest data from Jan, 2019 to till date) & Summary		
(i)	No. of Water Quality Monitoring Stations		Nil
(a)	CPCB		-
(b)	SPCB		Nil
(ii)	Water Quality Stations (with respect to BOD)		The water quality monitoring report of the coastal waters of Radhanagar Beach in Swaraj Dweep (Havelock island) conducted by M/s Envirocheck, 63/B, Rastraguru Avenue, Kolkata, West Bengal in the months of August, September and October 2019 is annexed. The sea water quality monitoring report during Ganesh and Durga Pooja 2019 is annexed.
10.	Standards stipulated for STPs/CETPs		Notification no. 234 dated 22.09.17 is annexed
11.	Action Taken Report on CPCB directions dated 15-12-2016		ATR is Annexed

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